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PREFACE

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S.V. UNNIKRISHNAN NAIR , SECRETARY , KERALA LEGISLATIVE ASSEMBLY.



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നയജാലകം

Chalk and cheese in private vs. government schools

Wilima Wadhwa

The Annual Status of Education Report findings make a clear case for strengthening early childhood education centres

One of the big debates in early childhood education is on children's "school readiness" and whether early childhood education provides them with the requisite skills to cope with the school curriculum. A vast literature exists on the importance of certain cognitive abilities that are supposed to be developed during the years children spend in pre-school, so that they are "ready" when they enter school in grade one.

Home and other factors

In terms of what children learn in school, one of the big debates is whether children in private schools perform better than those in government schools. In the Indian context, the consensus seems to be that a large proportion of the differences in the learning levels of children enrolled in private and government schools can be attributed to "home factors". And, while the private school effect remains positive, even after taking into account the child's home environment, learning outcomes in private schools are nowhere near grade competency. But, when do these differences start to manifest themselves? Do children who start grade one in private schools have a learning advantage? Let us look at the case of language. According to the grade 1 curriculum, children are supposed to be able to identify and read words and simple sentences. According to the Annual Status of Education Report (ASER) 2019, 21% children in grade one of government schools could read words compared to 46.7% in private schools — an advantage of 122%. How is this possible? Is this a fair comparison? Are we comparing apples with apples? The answer is clearly no.





First, the age distribution in grade one of government schools is very different from that in private schools. The Right to Education and national policy mandates that children enter grade one at age six. However, 26.1% children in grade one of government schools are four or five years old compared to 15.7% in private schools. At the other end of the spectrum, 30.4% children in grade one of government schools are seven-eight years old compared to 45.4% in private schools. Therefore, comparing learning levels in grade one between government and private schools becomes problematic. The higher learning levels in grade one, in private schools, may be partly due to the fact that grade one in those schools has a higher proportion of older children

Second, it is well known that children who go to private schools come from relatively affluent backgrounds. They also tend to have more educated parents. This affords them certain advantages which are not available to children who are from less advantaged families and are more likely to attend government schools. For instance, 30% of government school grade one children, in the ASER 2019 sample, had mothers who had never been to school compared to only 12% of grade one private school children. Further, 27.3% of grade one children in private schools had private tutors compared to 19.5% in government schools.

Third, early childhood education is supposed to prepare children for school. Children are supposed to be exposed to activities that build their cognitive abilities and early literacy and numeracy skills. For instance, the National Early Childhood Care and Education curriculum framework talks about developing skills related to sequential thinking, predicting patterns, observing, reasoning and problem solving in the pre-school stage. These cognitive and early language skills are highly correlated with the child's ability to acquire further language skills. Therefore, children who





enter grade one better prepared with these skills are likely to perform better. For instance, among the cognitive tasks administered in ASER 2019 (seriation, pattern recognition and puzzle) only 23.8% children of grade one in government schools could do all three tasks compared to 43.1% in private schools.

Once we take into account all these factors — age distribution in grade one, home factors such as affluence, mother's education, home learning environment, and some baseline abilities that children enter grade one with, private schools still have a learning advantage. Where is this coming from? Since we are talking about grade one, this difference cannot be attributed to an accumulated effect of better teaching practices in private schools.

Pre-school learning

What private pre-schools are doing is to start children on the school-based curriculum in pre-school itself. In other words, the private sector keeps children longer in pre-school and exposes them to school-like curricula even before they have entered school. For instance, 14% children in anganwadis could recognise letters or more compared to 52.9% in private pre-schools; and 12.9% children in these private pre-schools were already reading words (something they are supposed to learn in grade one) compared to 2.9% in anganwadis. It is not surprising, therefore, that children from private pre-schools perform better in school.

Finally, children in anganwadis do worse than private pre-school children on cognitive as well as early language tasks such as picture description. For instance, while 23.4% of private pre-school children could do all three cognitive tasks, only about half (12%) of the children in anganwadis could do them.





India has a huge investment in its early childhood programme, administered through 1.2 million anganwadis under the Integrated Child Development Services Scheme. The findings of ASER 2019 make a clear case for strengthening these early childhood education centres so that they implement appropriate "school-readiness" activities. A case can also be made for streamlining the curriculum at the pre-school stage so that all pre-schools focus on activities that build cognitive and early literacy and numeracy skills. These will aid further learning.

(Wilima Wadhwa is Director, ASER Centre)

The Hindu,

15 January 2020.

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നയജാലകം

വീട് പാഠകശാല, കോപ്പിയടി നടപ്പില്ല

ഡോ. മാളു ജി.

ഭൂപരിഷ്കരണത്തിന്റെ അരനൂറ്റാണ്ട് പിന്നിടുമ്പോൾ ഭൂബന്ധങ്ങളുമായി ബന്ധപ്പെട്ട പുതിയ ചിന്തകൾ ഉയർന്നുവരേണ്ടതുണ്ട്. അതായത് ഭൂപരിഷ്കരണം കാലികമായി മനസ്സിലാക്കുകയും സമകാലീന സമസ്യകളെ സംബോധന ചെയ്യുകയും വേണം.

ഭൂപരിഷ്കരണം എന്നാൽ തുടർച്ചയായി നടക്കേണ്ട ഉത്പാദനബന്ധങ്ങളിലെ മാറ്റം എന്ന നയപരമായ സമീപനത്തെയാവണം സൂചിപ്പിക്കേണ്ടത് അല്ലാതെ ഒറ്റപ്പദ്ധതി എന്നനിലയ്ക്കല്ല.

ഭൂപരിഷ്കരണത്തിന്റെ ഭാഗമായി പാട്ടക്കൃഷി നിരോധിക്കപ്പെടുകയുണ്ടായി. എന്നാൽ നിയമംമൂലം നിരോധിക്കപ്പെട്ട പാട്ടക്കൃഷി പൂർവാധികം ശക്തിയോടെ ഇന്ന് വ്യാപകമായിത്തീർന്നിരിക്കുന്നു. അതിന്റെ ഉള്ളടക്കത്തിൽ വ്യത്യാസമുണ്ടെങ്കിലും ചില കണക്കുകളെങ്കിലും സൂചിപ്പിക്കുന്നത് കേരളത്തിലെ കൃഷിയോഗ്യമായ ഭൂമിയുടെ 9–10 ശതമാനം നിയമവിധേയമല്ലാത്ത പാട്ടക്കൃഷിക്കായി ഉപയോഗിക്കുന്നുണ്ട് എന്നാണ്. ഇവയ്ക്ക് നിയമസാധുത നൽകിക്കൊണ്ട് ഭൂപരിഷ്കരണത്തിന്റെ തുടർച്ച സാധ്യമാക്കേണ്ടതുണ്ട്.

ഭൂപരിഷ്കരണത്തിലെ തന്നെ ചില പരിമിതികളാണ് പാട്ടക്കൃഷി വ്യാപകമാകാൻ കാരണമായത്. പൊതുവേ അംഗീകരിക്കുന്നതുപോലെ കുടിയാന്മാരായ കർഷകത്തൊഴിലാളികൾക്ക് കൃഷിഭൂമി ലഭിച്ചിട്ടില്ല. അതായത് കുടിയാൻവ്യവസ്ഥ ഇല്ലാതാവുക, ഭൂവുടമകളുടെ പാട്ടവ്യവസ്ഥ ഇല്ലാതാകുക, മിച്ചഭൂമി വിതരണം നടത്തുക തുടങ്ങിയ ഒട്ടേറെ പുരോഗമന ഉള്ളടക്കത്തോടെ ഭൂപരിഷ്കരണം നടപ്പായെങ്കിലും കാർഷികധാനത്തെ മുഖ്യമായും ആശ്രയിച്ച് ജീവിച്ച കുടികിടപ്പുകാരന് ഉടമസ്ഥാവകാശം ലഭിച്ചില്ല. കൂടാതെ, കൃഷിയിൽ നിന്നും അനുദിനം അകലുന്ന കൃഷി ആവശ്യമില്ലാത്ത ഭൂവുടമസ്ഥത ഉയർന്നുവരികയും ചെയ്തു.

ഉയർന്നുവന്ന പരിമിതികൾ

മൂന്നു പ്രധാന ദൂഷ്യങ്ങളാണ് ഇതിനാൽ ഉയർന്നുവന്നത്.

♦ പാട്ടത്തിന് കൃഷിഭൂമിയെടുത്ത് കൃഷിചെയ്യാൻ തയ്യാറായ ദളിത്
 വിഭാഗങ്ങളും പിന്നാക്കത്തിൽ പിന്നാക്കക്കാരും കൂടുതൽ മൂലധനമിറക്കി കൃഷി

FCUS



ചെയ്യാൻ മടികാണിക്കുന്നു. അവർക്ക് മൂലധനം ഇല്ലെന്നുള്ളത് ഒരു യാഥാർഥ്യമാണ്. ദുഃഖകരമെന്നു പറയട്ടെ, പാട്ടത്തിനെടുത്ത് കൃഷി ചെയ്യുന്നതുകൊണ്ടും ഉടമസ്ഥാവകാശം ഇല്ലാത്തതുകൊണ്ടും ബാങ്ക് വായ്പയോ, ഇൻഷുറൻസ് സംരക്ഷണമോ ലഭിക്കുന്നുമില്ല. ജീവനോപാധിയായി കൃഷി ചെയ്യുന്ന പാട്ടക്കൃഷിക്കാർക്ക് കൃഷിക്കാവശ്യമുള്ള പണം ലഭിക്കുന്നില്ല എന്നർഥം. കൂടുതൽ മൂലധനം നിക്ഷേപിക്കാത്തതുകൊണ്ടുതന്നെ കേരളത്തിന്റെ കാർഷിക മേഖലയിൽ ഉത്പാദനക്ഷമതയും ഉത്പാദനവും കുറഞ്ഞുതന്നെ നിൽക്കുന്നു.

- ◆ ഭൂവുടമകളെ സംബന്ധിച്ചിടത്തോളം കൃഷി അവരുടെ മുഖ്യജീവനോപാധി അല്ലാതെയായി. അതുകൊണ്ടുതന്നെ കൃഷി സ്വന്തമായി ഇറക്കാൻ താത്പര്യവുമില്ല. നിയമസംരക്ഷണമില്ലാത്തതുകൊണ്ടുതന്നെ പാട്ടത്തിനു നൽകാൻ മടിക്കുന്നുമുണ്ട്. കൃഷിഭൂമിയിൽ ഉത്പാദനമൂല്യം നടക്കുന്നില്ല എന്നർഥം. ചെറുകിട-ഇടത്തരം വ്യവസായങ്ങളുടെ മൂല്യവർധിത സാധ്യതകളും തടയപ്പെടുന്നു. അനാരോഗ്യകരമായ രീതിയിലേക്ക് ഇക്കൂട്ടരിൽ നല്ലൊരു വിഭാഗവും ചെന്നുപെടുന്നു. ചിലർ തരിശുഭൂമിയായി നിലനിർത്തുന്നു; മറ്റുചിലർ പെട്ടെന്ന് ലാഭമുണ്ടാക്കാവുന്ന നാണ്യവിളകളിലേക്ക് തിരിയുന്നു. വേറൊരു വിഭാഗം കൃഷിയേതര ആവശ്യത്തിനും ഊഹക്കച്ചവടത്തിനുമായി മാറ്റിവെക്കുന്നു.
- ♦ കർഷകത്തൊഴിലാളികളുടെ എണ്ണം ദിനംപ്രതി കുറയുന്ന സംസ്ഥാനമാണ് കേരളം.

അതിനർഥം അവർക്ക് സ്വന്തമായി കൃഷിയിറക്കാനാകും താത്പര്യമെന്നാണ്. അതിനുള്ള തടസ്സങ്ങളിലൊന്നായി നിൽക്കുന്നത് പാട്ടക്കൃഷി നിയമസാധുതയില്ല എന്നതാണ്. ഇത് വീണ്ടും സാമാന്യം ഭേദപ്പെട്ട ഒരു ഉപജീവനമാർഗ്ഗത്തെ തടയുന്നു. കേരളത്തിന്റെ മൊത്തം കാർഷിക പുരോഗതിക്കും തടസ്സമാകുന്നു.

അനിവാര്യം പുതിയ പാട്ടസമ്പ്രദായം

ചുരുക്കത്തിൽ, പുതിയ പാട്ടം സമ്പ്രദായ വ്യവസ്ഥകൾ അനിവാര്യമെന്നർഥം. ഇന്നു കാണുന്നതുപോലെ ഒന്നോ രണ്ടോ വർഷത്തേക്ക് പാട്ടം ലഭിച്ചതുകൊണ്ടായില്ല. അഞ്ചോ, ആറോ വർഷത്തേക്ക് കൃഷിഭൂമി നിയമം അനുശാസിക്കുന്ന വ്യവസ്ഥകൾ പ്രകാരം പാട്ടത്തിന് ലഭ്യമാക്കണം. F**CUS**



പാട്ടക്കൃഷിക്കാർക്ക് പരമാവധി സാമ്പത്തിക സഹായവും മറ്റ് ആനുകൂല്യങ്ങളും സർക്കാർ ലഭ്യമാക്കുകയും വേണം. അക്രമപലിശയിൽനിന്ന് മോചനം ലഭ്യമാവുന്ന രീതിയിൽ ബാങ്കുകളും സഹകരണസ്ഥാപനങ്ങളും കേരളബാങ്ക് പ്രത്യേകിച്ചും കൃഷിയിറക്കാനുള്ള മൂലധനം ലഭ്യമാക്കണം. ദളിത്–പിന്നാക്ക വിഭാഗങ്ങൾക്കും ഇത് പുതിയൊരുണർവും ആത്മവിശ്വാസവും നൽകും. സർവോപരി ഭൂവുടമസ്ഥരിൽനിന്നും എങ്ങനെയാണോ പുതിയൊരു മധ്യവർഗം കേരളത്തിൽ ഉണ്ടായത്, അതിന്റെ ചെറിയൊരളവിലെങ്കിലും ഇക്കൂട്ടരിൽ നിന്നും ഒരു മധ്യവർഗം ഈ വൈകിയ വേളയിലെങ്കിലും ഉയർന്നുവരും.

ദളിത്-ആദിവാസി വിഭാഗങ്ങളുടെ ഭൂപ്രശ്നം ഇതിലൂടെ പരിഹരിച്ചുകളയാമെന്ന് വ്യാമോഹിക്കരുത്. അപ്പോഴും തുടർന്നു നടത്തേണ്ട ഒരു സാമൂഹിക, സാമ്പത്തിക, തത്താശാസ്ത്ര നയപരിപാടിയായി ഭൂപരിഷ്കരണത്തെ നവോത്ഥാന വികസന അജൻഡയിൽ ഉൾപ്പെടുത്തേണ്ടതുണ്ട്. പരിമിതമായ ഭൂമി ഇതിനകം തന്നെ ഒരു ഉത്പാദനാസ്തി എന്ന നിലയിൽനിന്ന് കൈമാറ്റ ആസ്തിയായും പിന്നീട് ഊഹക്കച്ചവട ആസ്തിയായും ചുരുങ്ങിക്കൊണ്ടിരിക്കുന്ന നവ ഉദാരീകരണത്തിന്റെ കാലഘട്ടത്തിൽ പ്രത്യേകിച്ചും.

(സംസ്ഥാന ആസൂത്രണ ബോർഡ് അംഗവും ഓക്സ്ഫഡ്,കേംബ്രിജ്, മാഞ്ചസ്റ്റർ സർവകലാശാലകളിലെ മുൻ വിസിറ്റിങ് സ്കോളറുമാണ് ലേഖകൻ)

മാതൃഭൂമി,

07 ജനുവരി 2020.

ജ്ജര





നയജാലകം

വ്യാപാരക്കമ്മീഷൻ നിയന്ത്രിച്ചാൽ മരുന്നുവില കുറയുമോ എം.കെ. രാജശേഖരൻ

അവശ്യമരുന്നുകളുടെ പട്ടികയിലില്ലാത്ത മരുന്നുകളുടെ വില തോന്നുംപോലെ നിശ്ചയിക്കുന്നതിന് തടയിടാൻ കേന്ദ്രസർക്കാർ ശ്രമിച്ചുവരുകയാണ്. മരുന്നുകളുടെ വ്യാപാരക്കമ്മീഷൻ നിജപ്പെടുത്തി വില കുറയ്ക്കുകയെന്നതാണ് സർക്കാരിന്റെ പ്രധാന തീരുമാനം.

അവശ്യമരുന്നുകളുടെ വില പിടിച്ചുകെട്ടാൻ കേന്ദ്രസർക്കാർ നടത്തുന്ന ശ്രമങ്ങൾ ഫലം കാണുമോ... കുറച്ചുകാലമായി പൊതുജനാരോഗ്യരംഗത്ത് നടക്കുന്ന ചർച്ചയാണിത്. വില നിയന്ത്രണത്തിലില്ലാത്ത മരുന്നുകളുടെ വ്യാപാരക്കമ്മീഷൻ നിജപ്പെടുത്തി വിലകുറയ്ക്കാനുള്ള ശ്രമം കാര്യമായ പ്രയോജനമുണ്ടാക്കില്ലെന്നാണ് വിലയിരുത്തൽ. നിർമ്മാണച്ചെലവിന്റെ അടിസ്ഥാനത്തിൽ വില നിയന്ത്രിക്കുന്ന മാനദണ്ഡമുണ്ടാക്കിയാൽ മാത്രമേ കമ്മീഷൻ നിയന്ത്രണം ഗുണകരമാക്കൂ. വിപണനശൃംഖലയിലാകെ കർശന നിരീക്ഷണസംവിധാനങ്ങളും അനിവാര്യമാണ്. ഇതുമായി ബന്ധപ്പെട്ട് പ്രസക്തമാ ഒട്ടേറെ ശുപാർശകൾ പൊതുജനാരോഗ്യ സംഘടനകൾ സമർപ്പിച്ചിട്ടുണ്ട്.

മരുന്നുകളെ അവശ്യമരുന്നുകൾ അഥവാ പട്ടികയിലുള്ളവ,അവശ്യ മരുന്നുകളല്ലാത്തവ എന്നിങ്ങനെ രണ്ടായി തിരിക്കാം. പട്ടികയിലുള്ള മരുന്നുകൾ ഔഷധവിലനിയന്ത്രണ നിയമപ്രകാരം വിലനിയന്ത്രണ ത്തിനുള്ളിലാണ്. ഇവയ്ക്ക് ദേശീയ ഔഷധവില നിയന്ത്രണസമിതി നിശ്ചയിക്കുന്ന വിലയിൽ അധികം ഈടാക്കാൻ പാടില്ല. അതുകൊണ്ടുതന്നെ ഇത്തരം മരുന്നുകളുടെ കാര്യം തികച്ചും വ്യത്യസ്തമാണ്.

മരുന്നുകളുടെ വിലനിർണയം

പട്ടികയ്ക്ക് വെളിയിലുളള മരുന്നുകളുടെ വില നിശ്ചയിക്കുന്നതിൽ നിയമത്തിന് കാര്യമായ പങ്കില്ലെന്നതാണ് പരിതാപകരം. നിലവിൽ വിപണിയിലുള്ള മരുന്നാണ് ഉത്പാദിപ്പിക്കുന്നതെങ്കിൽ ഏറ്റവും മുന്തിയ ബ്രാൻഡിന്റെ വിലയോടടുത്ത് വില നിശ്ചയിക്കുകയാണ് പതിവ്. പുതിയ മരുന്നുകളുടെ





വിലയാണെങ്കിൽ മിക്കപ്പോഴും നിർമ്മാതാക്കളുടെ നിർദേശം അനുസരിച്ചാകും നിശ്ചയിക്കപ്പെടുക. വിപണിയിലെ മരുന്നുകളിൽ ഭൂരിഭാഗവും പട്ടികയ്ക്ക് വെളിയിലുളളവയാണെന്ന വസ്തുതയും ഇവിടെ ചേർത്തുവെക്കണം.

ഈ പട്ടിക ഒന്നുശ്രദ്ധിക്കാം

വർഷം	പട്ടികയിലുളളത്	ഇല്ലാത്തത്	ആകെ വിറ്റുവരവ്		
(മാർച്ചുവരെ)			(കോടതിയിൽ)		
2014	16,507	63,477	79,983		
2015	18,068	72,501	90,570		
2016	20320	82,294	1,02,614		
2017	19,864	93,064	1,12,929		
2018	19,764	99,618	1,19,386		
അവലംബം– പാർലമെന്ററി സ്റ്റാൻഡിങ് കമ്മിറ്റി റിപ്പോർട്ട്)					

വിലയിലെ ഘടകങ്ങളും ഏകദേശ ശതമാനവും

- ♦ പേറ്റന്റ്, റോയൽറ്റി-10
- ♦ നിർമ്മാണച്ചെലവ് -15
- ♦ വ്യാപാരക്കമ്മീഷൻ -32-40 വരെ
- ♦ മാർക്കറ്റിങ് (പ്രലോഭനക്കമ്മീഷൻ അടക്കം)-33-25 വരെ
- കാലാവധി തീരുന്നതിന്റെ നഷ്ടം നികത്താൻ 10
 (നിർമാതാക്കളുടെ അടിസ്ഥാനത്തിൽ നിരക്ക് മാറാം)

അതായത്, മരുന്നിന്റെ നിർമാണച്ചെലവ് പരമാവധി വിൽപ്പനവിലയുടെ മൂന്നിലൊന്നുമാത്രം. മറ്റുചെലവുകളിൽ പലതും വിപണിയിലെ അനാരോഗൃകരമായ പ്രവണതകൾ വളരാനാണ് ഉപയോഗിക്കപ്പെടുന്നത്. അതുകൊണ്ടുതന്നെ വ്യാപാരക്കമ്മീഷൻ നിജപ്പെടുത്തിയെന്ന ഒറ്റക്കാരണം കൊണ്ട് വില കുറയില്ല എന്നാൽ, കുറേയേറെ പ്രയോജനം ചെയ്യും.

പാർലമെന്ററി സമിതി ശുപാർശകൾ

1. ബ്രാൻഡഡ് മരുന്നുകളും ജനൗഷധികൾ വഴി വിൽക്കുന്ന ജനറിക് മരുന്നുകളും തമ്മിൽ വലിയ വിലവ്യത്യാസമുണ്ടാകുന്നതും വിലക്കൂടുതലും നിയന്ത്രിക്കാൻ ഇടപെടൽവേണം. ജനൗഷധി മരുന്നുകളേക്കാൾ നിശ്ചിത ശതമാനത്തിലധികം വില വർധിപ്പിക്കുന്നതിന് അനുമതി നൽകരുത്.





- 2. റെയിൽവേസ്റ്റേഷനുകൾ, ബസ് സ്റ്റാൻഡുകൾ, സർക്കാർ ആശുപത്രികൾ തുടങ്ങിയ സ്ഥലങ്ങളിലടക്കം കൂടുതൽ ജനൗഷധി ശാലകൾ വേണം.
- 3. ജനൗഷധി മരുന്നുകളുടെ വിലക്കുറവും ഗുണമേന്മയും കൂടുതൽ പ്രചരിപ്പിക്കണം.4. ജനൗഷധി മരുന്നുകൾ ശുപാർശ ചെയ്യാൻ ഡോക്ടർമാർക്ക് നിർദേശം നൽകുക.
- 4. ജനൗഷധി മരുന്നുകശ് ശുപാർശ ചെയ്യാൻ ഡോക്ടർമാർക്ക് നിർദേശം നൽകുക.

മാതൃഭൂമി, 29 ജനുവരി 2020.

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നയജാലകം

Addressing Primary Healthcare Deficiencies Role of Community Health Providers

The National Medical Commission Bill 2019 has delineated the role of community health workers in primary healthcase. However, the bill has neither given an unambiguious definition of these workers nor spelt out as to how they could be effectively utilised to expand the reach of primary healthcare in rural settings, where there is an acute shortage of doctors. Training and skilling of these workers are short-term arrangements to address deficiencies in primary healthcare. What is required in the long term is regular monitoring of primary healthcare services and incentivisation of rural health service

The National Medical Commission Bill 2019 (NMC Bill 2019) passed by both houses of Parliament early in August 2019 intends to replace the Medical Council of India Act, 1956 and bring about a thorough overhaul of the medical education system. While seeking to improve access to quality and affordable medical education, it also seeks to promote equitable and universal healthcare with a community health perspective.

The earlier version, the NMC Bill 2017 included provisions for maintaining a separate national register for entry of particulars and recognised qualifications possessed by Iicensed AYUSH (ayurveda, yoga and naturopathy, unani, siddha, sowarigpa and homoeopathy) practitioners, who qualify the bridge course prescribed for these practitioners (Section 31 [8]). Section 49(4) of this bill lays down that a joint sitting of the NMC and the central councils of homoeopathy and Indian systems of medicine would decide on approving a bridge course for the practitioners of alternate systems of medicine to enable them to prescribe modern medicines.

However, in view of the outcry against the above provision by modern medicine practitioners across the country, the Government of India revisited the provisions of NMC Bill 2017 and made some amendments to it. The Department Related Parliamentary Standing Committee on Health and Family Welfare in its report





presented to Parliament in March 2018 (Report 109) also expressed its reservations on the provision for bridge course. The committee observed that the bridge course could not be made mandatory. The committee, however, recommended that state governments could implement measures to enhance the capacity of the existing healthcare professionals, including AYUSH practitioners in order to address state-specific primary healthcare issues in rural areas.

Accordingly, the NMC Bill 2019 has removed the controversial provision regarding the bridge course for AYUSH practitioners. However, it has introduced a new category, "community health providers" (CHPs), which has not been defined under Section (2) (definitions) of the bill. Section 31(8) of the new bill provides for maintenance of a separate national register containing the particulars and recognised qualifications possessed by the CHPs. Section 32(1) specifies that the commission may grant limited licence to persons connected with modern scientific medical profession who qualify such criteria as may be specified by regulations, to practise medicine at mid-level. These CHPs also enjoy the right to prescribe specific medicines independently in primary and preventive healthcare; and to prescribe medicines under the supervision of registered medical practitioners in other cases.

The 2019 bill does not specify in clear words as to the category of persons connected with modern scientific medical profession who could be considered as CHPs. Practitioners of modern medicine therefore apprehend that the ambiguity in the bill and the absence of a clear definition for CHP may enable practitioners of Indian systems of medicine and homoeopathy to practise modern medicine and prescribe allopathic medicines. Section 50(3) of the 2019 bill is a reiteration of Section 49(3) of the 2017 bill regarding approval of specific educational modules or programmes that may be introduced in undergraduate and postgraduate courses across medical systems and promotion of medical pluralism. The only saving grace is that the term bridge course has been omitted in the NMC Bill 2019.





Deficiencies in Human Resources

It is a matter of concern that the doctor-population ratio of our country is only 1:1,457 as per the current population estimate of 1.35 billion, which is lower than the WHO norm of 1:1,000 (Rajya Sabha 2019). The rural healthcare system in India is largely managed by untrained practitioners at the first point of care on account of inadequacy of trained medical professionals (Sharma 2015) In June 2019 more than 150 young children lost their lives in Muzaffarpur (Bihar) in an outbreak of acute encephalitis syndrome. The public health centres were far from functional in these areas (BBC 2019). In an affidavit filed before the Supreme Court in a hearing on this matter, the Government of Bihar admitted to crippling deficiencies in health human-power-a deficit of 47% of doctors and 70% nurses in the state.(Shukla 2019)

What needs to be done to fix the glaring weaknesses in the rural health system? Is the prescription provided in the NMC Bill 2019-primary healthcare through the CHP-the solution to the human-power shortage in our health system?

The provision in the NMC Bill 2019 to grant limited licences to community health providers to practise medicine has been drafted with the noble intention of facilitating delivery of comprehensive healthcare in such rural pockets where modern medical facilities have not reached or where modern medical practitioners are not available. However, ambiguity stems from the fact that the 2019 bill has not defined CHPs anywhere. Who can be a CHP? A reading of Section 32 of the NMC Bill 2019 conveys the impression that the CHPs are connected with modern medicine. Does that mean that, the existing paramedical workers, nurses and field-level health personnel would be empowered to work as CHPs in rural pockets? If so, what are the criteria for their selection and training? The language of the 2019 bill, which has not detailed these 'criteria, gives room for ambiguity. Will such CHPs be able to deliver the right medical advice and treatment at the grass-roots level? Will





their empowerment enable checking of outbreaks such as acute encephalitis fever through early detection and referral to centres with facilities for treatment? Will their empowerment strengthen preventive and primary care in the rural areas?

The provision in the NMC bill for CHPs seems to give legislative backing to the concept of mid-level health providers (MLHPs) as envisaged in the Operational Guidelines for Comprehensive Primary Health Care at the Health and Wellness Centres (HWCs) under Ayushman Bharat (NHSRC 2018). The MLHP, as indicated in these guidelines, is a community health officer (CHO)-with a B.Sc degree in community health or a nurse (GNM or B.Sc) or an ayurveda practitioner, trained and certified through Indira Gandhi National Open University (GNOU/other state public health/medical universities for a set of competencies in delivering public health and primary health care services. The guidelines further specify that the MLHPs would facilitate expanded range of services closer to community, improve clinical management, enable follow-up of chronic diseases, and also help in dispensing medicines, early identification of complications, and undertaking basic diagnostic tests.

Non-physician Clinicians

Theoretically, the CHPs or the MLHPs along with ASHA (accredited social health activist) workers could function as strong teams to ensure immunisation, to detect early warning symptoms of routine diseases, to detect non communicable diseases in the early stages, to provide antenatal check-ups in remote areas do routine screening for pre-caceriys conditions, etc. Regular field visits by such teams can become potential gam changers in our rural health sector, provided the teams have the right knowledge and right skills.

A three-year diploma course for training rural healthcare practitioners introduced in Chhattisgarh in 2001 was wound up in 2008, on account of a myriad of





legal issues and institutional hurdles associated with the course. However, the Chhattisgarh experiment showed that non-physician clinicians offered a substantial improvement over no-physician settings in rural healthcare facilities. The success of the story is that the Chhattisgarh government could post RMA (registered medical assistant) graduates from this programme to the most remote tribal primary health centres, where medical officers were unwilling to serve earlier (Raha et aI2010). The lesson learned from this experiment is the need for proper detailing, planning and designing for such courses, with a definite community and public health perspective.

Unless the guidelines and criteria for the selection, training and identification of CHPS/MLHPS are clearly laid out, there is a danger that medical practice by unlicensed and unqualified personnel may get legitimised. Further, permitting qualified ayurveda practitioners to work as MLHPs needs to be discouraged as it amounts to an unhealthy merger of two disciplines of medical practice. Crosspractice is a serious concern, and such task-shifting without addressing the basic core issues of gap analysis and skill set analysis, and without drawing up support, referral and supervision guidelines, clear credentialing processes and an auditing process for constant review of the efficacy of such interventions may not produce the desired results. (Balsar et al 2017).

The bridge course idea in the 2017 bill faced stiff opposition from the modern medicine fraternity, as they feared that such courses might "facilitate legalisation of qualified medical quacks in the name of medical pluralism" (Mazumdar 2018). The omission of the term bridge course in the new bill does not give real solace to modern medicine practitioners, as the clause for introduction of specific educational modules or programmes in undergraduate and postgraduate courses across medical systems for promotion of medical pluralism in Section 50(3) of the 'NMC Bill 2019 poses an imminent danger of churning out "half-doctors."





While government policy documents have acknowledged the potential of AYUSH medicines and therapies in addressing emerging health needs, "academics are wary of the nature, extent and scope of pluralism in the larger context of history and politics of medical and health knowledge" (Mishra et al 2018). Modern medical practitioners apprehend that under the guise of medical pluralism, practitioners of alternative medicine licensed by their specific councils may prescribe medicines and provide treatment, without understanding fully the ramifications of the treatment modalities that they are resorting to.

Conclusions

Advanced countries too have paramedical practitioners who shoulder a share of the primary health burden. The nurse practitioners, the physician assistants and medical assistants in the United States (US), for instance, provide not just primary healthcare, but also acute healthcare in certain settings. The strategy to maximise the existing workforce has positive results as per evidence gathered by researchers in the US- "health care delivered by such teams coupled with efficient workflow modifications have reduced or eliminated projected primary care physician shortages" (Coffman 2018).

While acknowledging the dearth of qualified modern medicine practitioners in the country, it is important to recognise that rural health practice unless incentivised or made more attractive for medical practitioners (with a special rural or primary healthcare allowance), it would be difficult to retain trained talent within the country. Stop-gap arrangements such as empowerment of the CHPs, through grant of limited licence, enabling them to practise medicine at mid-level, as envisaged in the NMC Bill 2019 do not address the root cause of deficiencies in primary healthcare. Such arrangements, nevertheless, "can improve health outcomes, while reducing health care costs" (Miller et al 2014). Schemes such as the Aardram Mission being implemented in Kerala aimed at strengthening the primary healthcare system, through transformation of the primary health centres to family health centres with effective convergence of





services of different line departments and with inbuilt safe-guards and monitoring through local self-governments have the potential to improve the quality of primary health care in rural settings (Arogyakerlam 2017). Doctors trained under alternative systems of medicine may not be considered for selection as CHPS, as that would only serve to dilute the principles of the medical science in which they have gained expertise. That would also quell to a certain extent the opposition of allopathic doctors and their apprehension regarding creation of half-baked doctors under the guise of medical pluralism. An effective strategy would be to identify paramedical health workers as CHPs, who could then be trained and equipped with basic skill sets so as to enable them to supplement the primary healthcare rendered by doctors in rural areas. Policy- makers and academia alike need to brainstorm to chart out modules for regular skill upgradation and refresher programmes for such CHPs. Further, standard primary care guidelines and protocols need to be framed and operationalised under an overarching monitoring and supervision framework.

(Sharmila Mary Joseph is Secretary, Health (AYUSH) Department, Government of Kerala, Thiruvananthapuram)

Economic & Political Weekly, 8 February 2020.

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Lurking In The Shadows

Simran Sumbre & Trinayani Sen

As the geography of arsenic contamination spreads, there is an urgent need for governments to reorient mitigation measures. That's because the focus till now has only been on drinking water, but new research says arsenic has contaminated out food chain

ARSENIC CONTAMINATION in groundwater is one of the most crippling issues in the drinking water scenario of India. According to the latest report of the Central Ground Water Board (CGWB), 21 states across the country have pockets with arsenic levels higher than the Bureau of Indian Standards' (BIS) stipulated permissible limit of 0.01 mg/l. The states along the Ganga-Brahmaputra-Meghna (GBM) river basin-Uttar Pradesh, Bihar, Jharkhand, West Bengal and Assamare the worst affected by this human-amplified geogenic occurrence.

In India, arsenic contamination was first officially confirmed in West Bengal in 1983. Close to four decades after its detection, the scenario has worsened. About 9.6 million people in West Bengal, 1.6 million in Assam, 1.2 million in Bihar, 0.5 million in Uttar Pradesh and 0.013 million in Jharkhand are at immediate risk from arsenic contamination in groundwater, says latest data published by the National Rural Drinking Water Programme (NRDWP) of the Ministry of Jal Shakti (MOJS).

The presence of arsenic contamination, as specified by diverse sources for each of the affected states in the GBM river basin presents a perplexing riddle. For instance, in Bihar, the state Public Health Engineering Department (PHED) data from 2016 claims that 13 districts have arsenic contamination in groundwater. The data published by CGWB in 2018 contradicts PHED's data and says 18 districts in Bihar are at risk. However, data published by NRDWP in the same year claims 11 arsenic affected districts. The level of discrepancy in numbers gets worse.





In West Bengal, data published by the West Bengal PHED in 2014 claims 11 districts were facing arsenic contamination. But CGWB's 2018 data puts the affected districts at eight, while NRDWP's (2018) data raises it to nine. In Assam, 18 districts are affected according to the NRDWP's 2018 data. NRDWP's 2018 data puts the affected districts at eight. The Assam PHED 2017 data says 17 districts are affected by arsenic contamination.

For Uttar Pradesh, CGWB's 2018 data claims there are 12 affected districts, while NRDWP's 2018 report puts the figures at 17. Similarly, for Jharkhand, CGWB's 2018 data claims two affected districts and NRDWP'S 2018 report raises it to three districts. The state PHED for both Uttar Pradesh and Jharkhand do not have any online published data on the district level presence of arsenic contamination.

Whatever the number, every report only reinforces the fact that arsenic contamination is present in various parts of the country. And these numbers could very well be underestimates. The growing districts with inconsistent data can be termed as "missed districts". The population in these districts remain oblivious of the arsenic presence in their groundwater.

The gravity of arsenic contamination can be found in NRDWP's report in 2018, which says that there are 46 districts across these states with arsenic levels between 0.01-0.05 mg/l and 17 districts with levels beyond 0.05 mg/l. This is way above the BIS stipulated permissible limit (between 0.01 mg/l and 0.05 mg/l and beyond 0.05 mg/l). It must be noted here that there are 11 districts (without Bihar districts) in these states that fall in both categories.

CONTAMINATION CHAIN

Recent research papers say arsenic contamination in groundwater has penetrated the food chain. That should have woken up governments. Yet the focus remained on drinking water, and the affected regions became the primary stakeholder in the mitigation approach.





The government has only been focussed on drinking water in the affected regions with PHED being the primary stakeholder in the mitigation approach. Mitigation measures are targeted in treatment of groundwater or supply of surface water.

Similarly, government testing of water sources for arsenic contamination has also been restricted to drinking water sources; it has not widened the scope of investigation to water sources used for irrigation. What has aided in this contamination is our dependence on groundwater to cater to water needs. Modern groundwater-based irrigation techniques and a gradual shift from a rainfed crop to multiple irrigated crops has increased the crisis.

Regular extraction of groundwater using "shallow large diameter" tube wells for irrigation is increasing the deposits of arsenic in soil and consequently its uptake by the crops being grown on that soil. In 2005, a paper published in *Chemosphere* based on a study conducted in Murshidabad district of West Bengal highlights the positive correlation between the level of arsenic in groundwater and in agricultural soil and in various plants grown on them. Further, the flow-irrigation techniques utilised for crops like paddy is a long-term irrigation process which allows the soil to be flooded with contaminated water,

It eventually causes photo accumulation of arsenic in the food crops, say A.K. Ghosh and S Singh in their paper published in *World Applied Sciences* in 2011. Bioaccumulation of arsenic in plants, especially in the leaves, can emanate from contaminated water sprayed on them, says T Roychowdhury in a paper published in *Food and Chemical Toxicology* in 2008. Thus a chain for transfer of arsenic from water to food is facilitated when farmers use contaminated water for irrigation. The ramifications of this transfer of poison are multi fold. Coincidentally, the GBM plains are conducive to agriculture which is why field crops such as rice, maize, lentils and wheat and horticultural crops are widely cultivated across these states.

But what is grown in these states is laced with hazardous arsenic. A study published in *Food and Chemical Toxicology* in 2008 found rice-even in boiled rice-





vegetables and pulses contaminated with arsenic. Arsenic content in boiled or cooked rice was approximately 2.1 times that of raw rice grains. The accumulation of arsenic begins from the time the rice is washed in contaminated water. A study conducted by A K Ghosh and S Singh in Bihar and published in *World Applied Sciences* in 2011 has revealed that wheat has the highest retention of arsenic. The retention levels reduce from rice husk, rice grains to lentils with minimum retention in maize.

DIFFUSED CONTAMINATION

The entry of arsenic into the food chain, in addition to drinking water, presents an array of consequences, the most alarming of which is the shift of arsenic-from a point source contamination in terms of drinking water-to a more diffused source contamination in the case of food products, with possibilities of biomagnification, says S.K. Sanyal in a study published in *Dialogue-Science*, *Scientists and Society* in 2018. Juxtaposing the presence of arsenic in food crops into the currently larger problem of arsenic contamination in drinking water show that the spread of arsenic is much wider and beyond the GBM basin. But there are no estimates of diffused arsenic contamination of our food chain through food products.

A deeper look into the food web reveals rice husk-containing high levels of arsenic-is being used as fodder for livestock, exposing them to the hazardous impacts of arsenic contamination. This is also leading to a potential risk for humans when they consume cattle based food products. While research in this domain is nascent, the potential risk of arsenic contamination is unsettling due to its implications.

This implies mitigation measures-that are currently focused on drinking watermust have a more comprehensive approach to ensure arsenic-free water for drinking and agricultural products. That means that the government must check for arsenic in water used for agricultural produce. Both the Union and state governments must work





toward facilitating research that can investigate the accumulation of arsenic in crops and addressing the agricultural concerns of the affected regions. They must watch out for arsenic percolation in the food chain and the possibilities of biomagnification. The government needs to also conduct a larger study on the arsenic contamination of our food chain and its health impacts to understand its spatial spread through the agricultural supply chain. As the poison is spreading, the clock is ticking too.

(The authors work with Megh Pyne Abhiyan, a Delhi-based non-profit working on water and sanitation issues.)

Down To Earth, 1-15 February 2020.

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Aadhaar, no standout performer in welfare delivery

Praveen Chakravarty

Aadhaar-based biometric authentication did not reduce PDS leakages, finds Jharkhand-based empirical study

"Aadhaar has curtailed leakages of government subsidies... Through Aadhaar, savings worth 90,000 crore have accrued to the government," said Ajay Bhushan Pandey, then CEO of the Unique Identification Authority of India (UIDAI) and current Revenue Secretary, in UIDAI's 2017-18 annual report.

But not so fast, say Professors Karthik Muralidharan, Paul Niehaus and Sandip Sukthankar. They have just published a new working paper (http://bit.ly/2T2wSe8) in the prestigious National Bureau of Economic Research, which details findings from an extensive empirical study of the impact of Aadhaar in reducing leakages and accruing fiscal savings.

When Aadhaar was conceived a decade ago, the rationale postulated was: India spends nearly three trillion rupees a year across several core welfare programmes such as Public Distribution System (PDS), LPG, Mahatma Gandhi National Rural Employment Guarantee Act etc; roughly 30-40% of this is lost in leakages; leakages are largely due to 'ghost' and 'duplicate' beneficiaries using fake identities to avail these benefits; a unique identity biometric scheme can eliminate these leakages and vastly improve efficiency in welfare delivery. In fact, the former Union Minister, Arun Jaitley, even renamed the Aadhaar Bill to 'Targeted Delivery of Financial and other Subsidies, Benefits and Services' Bill, making it amply clear that Aadhaar's primary, if not sole purpose, was to improve welfare delivery efficiency. The Bill's renaming was also a clever by half attempt to legislate it as a money bill, thereby avoiding debate and scrutiny in the Upper House.





This new research paper, the first comprehensive field study of Aadhaar, offers a sobering counter to all of us, "Aadhaarphiles", who truly believed that Aadhaar was the panacea for India's leaky welfare regime.

The findings

Professor Muralidharan and the rest of the team tell us that Aadhaar by itself has no impact in reducing leakages significantly. They conducted a scientifically designed study of the PDS system in Jharkhand covering 15 million beneficiaries using the technique of randomised control trails (RCT). The study was set up in a manner where one set of beneficiaries went through the Aadhaar-based biometric authentication while the other group used the old system of procuring their ration. The results were then compared to see if Aadhaar-based biometric authentication had any impact in reducing leakages.

The study concluded that Aadhaar-based biometric authentication had no measurable benefit. Aadhaar-based biometric authentication did not reduce leakages due to elimination of ghosts and duplicates, as widely perceived. On the other hand, they found that Aadhaar-based biometric authentication increased transaction costs for beneficiaries. That is, to claim ration worth ₹40, beneficiaries in the Aadhaar system incurred an additional ₹7 of costs than those in the old system, because of multiple trips to authenticate themselves and the opportunity cost of time spent. This is a whopping 17% extra cost burden of the value of the benefit they were entitled to receive.

To make matters worse, Aadhaar-based biometric authentication also introduced what empirical scientists call Type I error of exclusion. In simple terms, Aadhaar authentication falsely rejected genuine PDS beneficiaries who were then denied their ration supplies. The study finds that nearly 10% of legitimate beneficiaries were denied their ration either because they did not have their Aadhaar linked to their ration card or due to an exclusion error.





In summary, the study states that there was no direct impact of Aadhaar in reducing leakages but it denied ration to 10% of genuine beneficiaries and increased costs by 17% to those that were forced to get their ration using Aadhaar. They conclude that Aadhaar authentication for PDS in Jharkhand caused "some pain with no gain". Put simply, Mr. Pandey's boast of 90,000 crore savings solely due to Aadhaar is hollow.

These findings are sure to shock many who genuinely believed Aadhaar could be the 'game changer' in welfare delivery. The study was undertaken by eminent scholars using scientific techniques and published in a respected academic journal. So, there is no need to doubt its veracity or intent. The findings of Professor Muralidharan and the rest of the team also expose many larger fault lines in India's approach to policy making.

No testing

There was widespread belief among the policy elite that ghosts and duplicates were the scourge of India's welfare delivery and that Aadhaar would eliminate this. But this belief was never empirically tested. It was deemed to be true simply because the intellectual elite said so. Based on this belief, an entire story was concocted about improving welfare efficiency through eliminating ghosts and duplicates with Aadhaar and a whole new law was enacted to this effect.

Many studies now establish that ghosts and duplicates are not the significant cause of leakages. Would it not have been better to have undertaken a robust pilot project of scale to test the belief about ghosts and duplicates, before embarking on it nationwide?

GST parallel

This is much like the boisterous claim of policy economists for over a decade that a multitude of State taxes are a drag on inter-State commerce and hence a nationwide Goods and Services Tax (GST) by stripping States of their fiscal autonomy is badly needed. There was no empirical evidence to back this claim. Three years after GST,





the promise of vastly improved inter-State trade and a two percentage point boost to GDP seem distant while States are hurting badly with sole dependence on the Centre for their taxes.

The other fault line in policy making that this new study exposes is the engineer's way of measuring policy outcomes only through the prism of numerical efficiency. In an engineer's world, if say, nine people are denied welfare due to a system error while nine million are benefited through greater efficiency, then it is considered a net benefit for society and the policy is given a thumbs up. But in a sociologist's world and in a liberal society, a policy that could run the risk of denying welfare to just a few people, putting their lives at risk, is not worth implementing regardless of how many millions it benefits. Aadhaar was held hostage to the engineer's worldview of policy efficacy.

(Praveen Chakravarty is a political economist and a senior office bearer of the Indian National Congress Party. He was a member of Aadhaar in 2010)

The Hindu,

28 February 2020.

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Child Nutrient Deficiency in Kerala- An Assessment

Jos Chathukulam

As per the Comprehensive National Nutrition Survey 2018, children under five years of age and adolescents in Inia have serious nutritional deficiencies. The survey also points out that vitamin and micronutrient deficiencies also exist, and it has led to an increase in the raise of morbidity and morality of children under five years of age in the country. In addition to that, the prevalence of stunting (low height for age), wasting (low weight for height) and underweight (low weight for age) among children of all ages indicate that the issue of nutritional deficiencies still exist and are increasing at an alarming rate in the country.

Stunting, wasting and underweight in children are indicators of malnutrition and undernutrition. Recognising the importance of nutrition in human development, the member countries of the United Nations including India have adopted a target to eradicate malnutrition in all forms by 2030 as part of Sustainable Development Goals (SDGs). The UN decade of action on nutrition 2016 - 25 targets to reduce the number of, stunted children by 40%.

The World Nutrition Report 2018 published by World Health Organization (WHO) points out that malnutrition is a universal problem. As per the World Nutrition Report 2018, among the children under five years of age, 150.80 million are stunted, 50.50 million are wasted and 38.3 million are overweight (body fat rather than optimally healthy). Of the total population of stunted children, 46.60 million, and of the wasted children, more than 50 per cent are in India. In addition to that, the prevalence of morbidity, overweight and non-communicable diseases among children are also increasing.

The Methodology Employed for Collecting Data for the Survey.

The Union Ministry of Health and Family Welfare along with UNICEF and Population Council have conducted a Comprehensive National Nutrition Survey





(CNNS), the first ever in India covering 29 states and the report has been available in the public domain. A survey report was prepared after interviewing 1,12,316 children, adolescents and their parents. To get comprehensive data regarding the micronutrient deficiencies in children, information was collected after grouping them into three: (i) pre-school children of 0 - 4 years, (ii) school age children of 5 - 9 years and (iii) adolescents of 10- 19 years. Blood samples as well as urine and stool of 51,029 individuals, who were interviewed, were also collected, and after analyzing these samples, the detailed report was prepared. Data were collected from both rural and urban areas. The food habits, literacy level of mothers, religion and income of the families of the interviewed children were analyzed in detail.

Kerala has achieved a commendable index when as regards health sector. Kerala usually tops the health index when compared with other states in India. Be it in the case of tackling infant mortality rate, birth rate and maternal mortality rate, Kerala is on par with other developing countries. The CNNS clearly shows a paradox picture regarding where Kerala stands when it comes to severe nutritional deficiencies like stunting, wasting, underweight as well as the risk posed by lifestyle diseases including obesity and diabetes among the child population.

Underweight

India has 34 per cent children under 5 years of age who are underweight. Jharkhand, Chattisgarh, Bihar, Madhya Pradesh and Uttar Pradesh have the highest prevalence of underweight children in the said age bracket. Only Mizoram and Sikkim have children who have the required weight for their age. Kerala has 19 per cent underweight children. Kerala occupies seventh position when it comes to states with lowest prevalence of underweight children. Kerala's position is far behind North Eastern states like Mizoram, Sikkim, Arunachal Pradesh, Nagaland and Manipur. In Kerala, six per cent schoolgoing children are underweight and in India the national average is 10 per cent.

Wasting: In India 17 per cent of pre-school children are wasted. In Kerala.13 per cent children are wasted. But Kerala does not enjoy the top position as regards the list





of states with less prevalence of wasting among children. Kerala ranks ninth in the list of states with least prevalence of wasting among children under five years of age. Kerala is behind states like Mizoram, Uttarakhand, Manipur, Punjab, Sikkim, Arunachal Pradesh, Himachal Pradesh and Haryana.

Stunting: In Kerala 21 per cent of children up to four years of age are stunted. National average of stunted children is 35 per cent. Kerala is behind states like Jammu and Kashmir, Goa and Tamil Nadu in this regard. The nutrition status of all the BIMARU states, which includes Bihar, Madhya Pradesh, Rajasthan and Uttar Pradesh are the worst and these states have the highest percentage of stunted children. In Kerala, 11 per cent children aged 5 - 9 years are stunted and the national average is double. While Kerala has less number of stunted children in the said age brackets when compared with the national average, it is still a serious health issue.

Overweight Children

Kerala has to give special emphasis regarding the issue of obesity and overweight among children. In Kerala, three per cent pre - school children are overweight. Those studying in primary schools and adolescents are overweight with 10 per cent each. At the national level, it is only two, four and five per cent respectively.

Iron Deficiency and Anaemia

Kerala has higher number of children with Iron deficiency and the prevalence of iron deficiency among children in Kerala is higher than the national average. In India, 32 per cent of children aged 0 -4 years old have Iron deficiency and in Kerala, alone. 35 per cent of children have iron deficiency in the case of school - age children, 18 per cent of them have iron deficiency and 25 per cent adolescents have iron deficiency.

In the case of anaemia, Kerala has less prevalence of anaemia among children. In fact, it is less than the national average but it needs certain degree of concern. In Kerala 13 per cent of children under the age group 0 - 4 years, 3 per cent children studying in primary schools and 9 per cent of the adolescents are anaemic. At the national level it is 41, 24, and 28 per cent respectively.





Vitamin Deficiency

In Kerala, 17 per cent of pre - school children have 'vitamin A' deficiency and 12 per cent of children in' the same age bracket have 'vitamin D' deficiency. nine per cer.t have Zinc deficiency, four per cent have 'Vitamin B' deficiency and 19 per cent have foliate deficiency. Among school -going children, 27 per cent have 'vitamin A' deficiency, 23 per cent have 'Vitamin D' deficiency and 27 per cent have foliate deficiency. Among adolescents, 13 per cent of them have 'vitamin A' deficiency, 32 per cent have 'vitamin D' deficiency and more than half of the adolescents have foliate deficiency. As per the CNNS report, in 12 states including Kerala, the 'vitamin A' deficiency among school - going children is a serious health problem.

Diabetics and Cholesterol

In Kerala, the prevalence of cholesterol and diabetics among children is higher than the national average. The CNNS indicates that one per cent school - going children in India are suffering from diabetes. In Kerala, the number of children with diabetes is double the national average. In India, 3 per cent school - age children and 4 per cent adolescents have high cholesterol. In Kerala it is much higher with 16 per cent school - age children and 14 per cent adolescents.

As per the CNNS report on Kerala. the problem resulting from nutritional deficiency is relatively less. But Kerala couldn't achieve a top spot in certain health parameters. Kerala ranks fourth among states with low prevalence of stunting among children under five years of age. Kerala ranks third among states with low prevalence of wasting and the state occupies the seventh spot when it comes to low prevalence of underweight among children under five years of age. The prevalence of iron deficiency among children under five years of age and adolescents in Kerala is higher than the national average. The 'Vitamin A and D' deficiency among children under five years of age in Kerala is also higher than the national average.





Kerala has to overcome the complacency syndrome. The Mid-Day Meal Scheme and Supplementary Nutrition Programmes should be revised based on the specific nutritional requirements of infants, children and adolescents. Kerala needs a highly decentralized governance of nutrition programme. The local governments and grass root level institutions such as *Kudumbasree* and other community-based organizations can play a crucial role in this regard. But to make the intervention made by these institutions a meaningful one, a state level nutrition survey on the lines of CNNS should be carried out immediately. An individual-based monitoring mechanism may be suggested for an effective protocol checklist. Our aim should be to mould a healthy generation in which all children have adequate height and weight as required for their age. In addition to that, effective measures should be taken to prevent as well as tackle life style diseases such as diabetics, high levels of cholesterol and obesity.

(Dr. Jos Chathukulam, Professor, Sri. Ramakrishna Hegde Chair on Decentrlization and Development, Institute for Social and Economic Change, Bangaluru)

Southern Economist

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നയജാലകം

Sync and align

Sushmita Sengupta & Rashmi Verma

Delivering water to all by 2024 needs a complete overhaul of the country's water regime. MGNREGA can be a handy tool.

INDIA IS just four years from supplying tap water to every household. Prime Minister Narendra Modi declared this in his Independence Day speech last year, setting 2024 as the deadline. The target will be met through a new scheme-Har Ghar Nal Se Jal. This is not just a delivery challenge but a question of building and restoring water resources, which poses myriad challenges.

Almost four of five households (78.6 per cent) of the country do not have piped water connections, as per the National Sample Survey Office's 76th survey round released in November 2019. The challenge becomes stiffer in rural India, where just 18 per cent households have tap water. In contrast, 40.9 per cent urban households get piped water. By 2024, some 146 million rural households have to be provided with tap water. While the new target is for drinking water-the category with the lowest share in water use at 9 per cent, as per a 2009 UNESCO report- there are other dominant water uses. For instance, 80 per cent water in rural India goes to irrigation while 8 per cent is used by industries. Meeting all of these requirements would need an overall change in the country's water regime.

The Union government has fixed the cost of providing water to all at ₹3.5 lakh crore till 2024. This will be shared equally by the Centre and states, barring the Northeast and the Himalayan states that will foot 10 per cent of the bill. The scheme is flexible and participatory because it allows gram panchayats and local bodies to decide water usage charges for supply of potable piped water. This step is crucial in





planning, implementation, management, operation and maintenance of in-village water supply systems, including drinking water sources.

As a first step in the overhaul, in May 2019, the government integrated different ministries and departments dealing with water into one-the Ministry of Jal Shakti. Within two months, it had launched the Jal Shakti Abhiyan (JSA), the flagship water conservation campaign and the Jal Jeevan Mission (JJM), the part of JSA that would ensure Har Ghar Nal Se Jal.

"Essentially, JSA is an awareness generation and mobilisation campaign for water conservation to make water everyone's business", says Bharat Lal, Additional secretary, department of drinking water and sanitation, Ministry of Jal Shakti. The programme was implemented in 1,592 blocks of India's 256 water-stressed districts identified by the Central Ground Water Board in 2017. Teams were constituted in all the districts, and engineers and technical staff were placed in blocks to take stock of groundwater levels, aquifers, ponds and waterbodies. The first phase of the campaign was undertaken from July 1, 2019 to September 15, 2019. The second phase ran from October 1, 2019 to November 30, 2019 for states receiving retreating monsoons. As of October 2019, a total of 263,825 projects have been completed, of which the maximum are on watershed development (91,864), followed by water conservation (70,180), rainwater harvesting (53,697), afforestation (41,000) and renovation of traditional and other waterbodies and tanks (7,017).

IS IT POSSIBLE?

Implementing JJM, however, is not this simple. The most crucial hurdle JJM faces is availability of water. An audit of the erstwhile National Rural Drinking Water Programme for 2012-2017 by the Comptroller and Auditor General found that 0.46 million rural habitations (a cluster of households) slipped from full coverage of piped water to partial coverage in the assessed six years due to unavailability of continuous supply from the source and delay in expansion projects.





Even if the Centre manages to bring piped water to each household, ensuring a steady supply would be a task because of poor water infrastructure. According to an Asian Development Bank estimate, 48 per cent of water gets lost in public supply each day through pipe leaks. A 2018 research published in the *Journal of Cleaner Production* found piped water is associated with considerably greater per capita water use compared to sources such as hand pumps.

Another challenge is the volume of water to be supplied. At present, most rural households get 40 litres per capita per day (LPCD) which has to be increased to 55 LPCD, as per a 2014 announcement by the Union government. Realistically, rural households with toilets need at least 55 LPCD, if not more. Under the breakup of both 40 LPCD and 55 LPCD supplies, the government says 10 LPCD is for ablution. Every time a pourflush is used, at least 5 litres of water gets released, as per field research done by Delhi- based non-profit Centre for Science and Environment (CSE). This means, an individual in a household can use the toilet only twice a day. In case of 55 LPCD, every member in the household gets an additional 15 litres for washing and other activities. This 15-litre buffer can also be used in toilets. To ensure 55 LPCD to each rural household, which is also crucial for the Swachh Bharat Mission, the country urgently needs assured availability of water resources.

Tapped water is channelised through various primary (rivers, ponds, lakes, tanks and rainwater) and secondary sources (canals, dams, reservoirs, bottled water and tanker supplies). But there is acute stress in freshwater availability. The per capita annual freshwater availability in 1951 was 5,177 cubic metres, which came down to 1,545 cubic metre in 2011, as per the Central Water Commission (1 cubic metre equals 1,000 litres). In 2019, India's projected freshwater availability is 1,368 cubic metre which is likely to dip to 1,293 cubic metre by 2025. Surface water sources are also recording widespread pollution, which is increasing the cost of treating water. Rural India has another unique problem. Besides depleting surface water, it is also exhausting groundwater because of high dependency on hand pumps, borewells and tubewells.





Since rural areas are the key focus, sustainability of groundwater needs to be addressed. "Over the past four decades, about 84 per cent of the addition to the irrigated area came from groundwater," says Mihir Shah, member of the erstwhile Planning Commission. At present, groundwater resources are used to meet 90 per cent of rural India's drinking water needs. Despite annual average precipitation of of 1,170 mm, water resource distribution is highly skewed due to large spatial and temporal variability in rainfall. The scale of dependence on rainwater for groundwater recharge is evident from the fact that every delayed monsoon means drinking water crisis for half of India's population, as per a study published in the *Journal of Hydrology* in 2019. It adds that erratic climate disturbances like droughts reduce the groundwater level and pose challenge to freshwater security in India. According to the Central Groundwater Board, India has 1,287 blocks, talukas, mandals and districts where groundwater extraction rate is higher than groundwater recharge. Manoj Panda, director, the Institute of Economic Growth (IEG), Delhi, says, "We need to focus on drought-prone states. Solutions and plans are made by government but are not implemented properly on the ground."

To change the approach towards the water sector-from supply-driven to sustainability-seeking-the government is using the only scheme that is mandated by law to use local wage to create village-level water structures: MGNREGA. Since its inception, the scheme has created at least 10 million water conservation structures that are functional, spending some ₹2 crore lakh. It means every village has now 20 water harvesting structures. Since 2015, emphasis has been given to irrigation facilities and rural sanitation. An IEG research published in 2018 says works related to irrigation increased from 30.6 per cent in FY 2015-16 to 58.9 per cent in FY 2017-18 in 21 selected states.

A CSE analysis shows farm ponds constructed under MGNREGA alone are enough to meet the demand of water for the 2024 target. The volume of a typical farm pond is 1,200 cubic metres. About 1.8 million farm ponds have been created under





MGNREGA in the past five years. This means a storage capacity of 2,200 million cubic metres. Considering there are 0.65 million villages in India, each village now has 3,300 cubic metres (or 3,300,000 litres) of storage capacity. On an average, the water requirement in a village is 55 litres per person per day. Hence, this storage can meet the requirement of 6,000 people.

India has spent ₹400,000 crore on 5,264 dams in different states till February 2019, as per media reports, while ₹20,189.6 crore have been spent on MGNREGA projects, which is 5.4 per cent of the cost of the construction of big dams. Big dams irrigate 49 per cent of the area, while calculation shows that the MGNREGA projects are far more effective because they are decentralised.

A 2016 study by Hyderabad-based International Crops Research Institute for the Semi-Arid Tropics Development Centre shows there was a huge increase in groundwater recharge due to MGNREGA works in the water-scarce Andhra Pradesh, Chhattisgarh and Rajasthan. In the districts studied, there was an increase in crop yield by 30 to 50 per cent and the financial gain varied between ₹4,000 per ha per year to 15,000 per ha per year depending on the annual rainfall.

A 2015 paper in the *Economic and Political Weekly* studied 20 blocks of Maharashtra in 2014 to assess the impact of MGNREGA works through a survey of beneficiaries. Respondents felt the scheme provided more control over water and assured timely, adequate availability not only for agricultural and livestock purpose, but also for drinking purpose. The IEG 2018 study on the impact of MGNREGA on 30 districts in 21 states between 2015-16 and 2017-18 found increase in productivity, income, fodder availability, acreage and even rise in the watertable. Gross annual income per house-hold of all the 30 districts taken together increased from ₹85,000 to ₹95,000-over 11 per cent growth in two years.

It is beyond doubt that the water works created under MGNREGA have a huge potential to irrigate fields and improve crop production. The Centre has earmarked





almost 75 per cent of MGNREGA for water related works in FY 2019-20 in comparison to 63 per cent in FY 2018-19. But there is scope for improvement. Creation of optimum structures will be possible only if discussions are held among planners, hydrogeologists and policymakers. In several cases, structures were built without basin geometry analysis. These were either abandoned later or have become nonfunctional. Hundreds of check dams were constructed on streams, which later dried up the streams due to wrong planning. "Mostly, 25 per cent of the works done underMGNREGA are useless," says Ashish Ranjan Jha of Jan Jagaran Shakti Sangathan, a Bihar-based trade union that carried out social audits till 2013. In fact, the share of water-related works under MGNREGA has steadily gone down and stands at just 8.4 per cent. The downward trend is also visible in drought-prone states of Rajasthan, Punjab and Uttar Pradesh (see "Concrete truth", p36-37).

MGNREGA incorporates three key policy strategies that are important avenues for providing support to vulnerable communities in the context of climate change-social protection, small-scale infrastructure development and a community-based planning architecture, states Harry W Fischer of Department of Urban and Rural Development, University of Melbourne, Australia, in his 2019 paper. Fischer has analysed asset creation under the Act in 798 projects of Himachal Pradesh. It shows that MGNREGA is bringing benefits to the public by reducing exposure to climate and other risks in a variety of ways. Development projects are helping to mitigate key climate-related challenges that area households face, while labour provides a critical contribution to the basic livelihood security of many marginal groups. Clearly, MGNREGA is beneficial in more ways than one.

Down To Earth, 16-31 January 2020.

ജ്ജ





നയജാലകം

പടികയറി വരുമോ ആൻഡ്രോയ്ഡ് കുഞ്ഞപ്പന്മാർ?

ജോസഫ് ആന്റണി

വിവരസാങ്കേതികവിദ്യയുടെ പുത്തൻ മേച്ചിൽപ്പുറങ്ങളിലാണ് നിർമിതബുദ്ധി ചുവടുറപ്പിച്ചിരിക്കുന്നത്. മനുഷ്യരൂപമുളള റോബാട്ടുകൾ അല്ല ഡേറ്റയാണ് ഇവിടുത്തെ മുഖ്യകഥാപാത്രാ. ആൽഗരിതങ്ങളാണ് നായകർ. ഗൂഗിൾ, ഫെയ്സ്ബുക്ക്, മൈകോസോഫ്റ്റ് ആമസോൺ, ആപ്പിൾ ഒക്കെ പടക്കുതിരകളും നിർമിത ബുദ്ധിയുടെ വികാസചരിത്രവും പുതിയ സങ്കേതങ്ങളും ആഴത്തിൽ പരിശോധിക്കുന്നു.

ആർട്ടിഫിഷ്യൽ ഇന്റലിജൻസ് എന്ന് കേൾക്കുമ്പോൾതന്നെ, ബുദ്ധിയിലും കഴിവിലും മനുഷ്യരെ തോൽപ്പിച്ച് വില്ലന്മാരാകുന്ന റോബോർട്ടുകളുടെ ദൃശ്യമാണ് പലരുടെയും മനസ്സിൽ തെളിയുക. ഇതൊരു മുൻവിധിയാണ്. ഈ മുൻവിധി സൃഷ്ടിച്ചതിൽ, മറ്റ് പല ഘടകങ്ങൾക്കുമൊപ്പം സയൻസ് ഫിക്ഷൻ സിനിമകൾക്ക് വലിയ പങ്കുണ്ട്. ചാർലി ചാപ്ലിന്റെ മോഡേൺ ടൈംസ് മുതൽ എത്രയോ സിനിമകളിൽ റോബോട്ടുകൾ നമ്മളെ ആകർഷിക്കുകയും അമ്പരപ്പിക്കുകയും വെറുപ്പിക്കുകയും ചെയ്തിരിക്കുന്നു!

ഈ പശ്ചാത്തലത്തിൽ, പലരും ആർട്ടിഫിഷ്യൽ ഇന്റലിജൻസ് (എ.ഐ) അഥവാ നിർമിതബുദ്ധിയെ ഭയപ്പാടോടെയാണ് കാണുന്നത്. സിനിമകൾ മാത്രമല്ല, ചില ചിന്തകരും ഇത്തരം ഭീതികൾ നമ്മുടെ മനസ്സിൽ കുടിയിരുത്തിയിട്ടുണ്ട്. ഉദാഹരണത്തിന്, ഓക്സ്ഫോർഡ് സർവ്വകലാശാലയിലെ ഫിലൊസഫി പ്രൊഫസർ നിക്ബോസ്ട്രോം (Nick Bostrom) അവതരിപ്പിച്ച മാനവികത നേരിടുന്ന അസ്തിത്വപരമായ ഭീഷണികൾ എന്ന (Existential Risks) എന്ന സങ്കൽപ്പം പരിശോധിക്കാം. ആണവായുധം, ഭൂമിയിൽ ക്ഷുദ്രഗ്രഹം (Asteroid) പതിച്ചുണ്ടാകുന്ന നാശം തുടങ്ങിയവയ്ക്കൊപ്പമാണ് അദ്ദേഹം എ.ഐ ഭീഷണി ഉൾപ്പെടുത്തിയിരിക്കുന്നത്.



കാര്യങ്ങൾ ഇങ്ങനെയൊക്കെ ആണെങ്കിലും നമ്മുടെ നിതൃജീവിതത്തിൽ ഒഴിവാക്കാൻ പറ്റാത്ത രീതിയിൽ എ.ഐ സ്ഥാനമുറപ്പിച്ചു കഴിഞ്ഞു എന്നതാണ് വാസ്തവം. അതെങ്ങനെ, അതെപ്പോൾ എന്ന് ആശ്ചര്യപ്പെടും മുൻപ് നിങ്ങൾ കീശയിൽ ഭദ്രമായിരിക്കുന്ന ആ സ്മാർട്ട്ഫോണിനെ ഒന്ന് ശ്രദ്ദിക്കൂ. ഐ ഫോണോ, ആൻഡ്രോയ്ഡ് ഫോണോ ആകട്ടെ നിർമിതബുദ്ധിയുടെ പുത്തൻ സാധ്യതകളാണ് അതിലെ പല പ്രവർത്തനങ്ങൾക്കും പിന്നിൽ.

മുഖംകാട്ടി നിങ്ങൾ സ്വന്തം ഫോണിന്റെ പൂട്ടു തുറക്കുമ്പോഴും അലക്സ (Alexa), സിരി (Siri) തുടങ്ങിയ ശബ്ദസഹായികൾ നിങ്ങളുടെ ശബ്ദം തിരിച്ചറിയിമ്പോഴും ഗൂഗിൾ ഹാൻഡ്റ്റ്റിങ് ഇൻപുട്ട് നിങ്ങളുടെ കൈപ്പട മനസ്സിലാക്കുമ്പോഴും മൈക്രാസോഫ്റ്റ്ട്രാൻസ്ലേറ്റർ, ഗൂഗിൾ മാപ്സ് ഒക്കെ ഇപ്പോഴത്തെ നിലയ്ക്ക് ലഭ്യമാകുമ്പോഴും ഡ്രൈവറില്ലാ കാറുകൾ ഓടുമ്പോഴും ഇനി ഇതൊക്കെയാവാം നിങ്ങൾ കാണാനും കേൾക്കാനും ഇഷ്ടപ്പെടുകയെന്ന് യൂട്യൂബും (YouTube) നെറ്റ്ഫ്ളിക്സും (Netflix) സ്പോട്ടിഫൈയും (Spotify) റെക്കമെൻഡ് ചെയ്യുമ്പോഴും നിങ്ങൾ അനുഭവിക്കുന്നത് നിർമിതബുദ്ധിയുടെ ഫലങ്ങളാണ്.

അതെ, വിവര സാങ്കേതികവിദ്യയുടെ പുത്തൻ മേച്ചിൽപ്പുറങ്ങളിലാണ് നിർമിതബുദ്ധി ചുവടുറപ്പിച്ചിരിക്കുന്നത്. മനുഷ്യരൂപമുളള യന്ത്രമനുഷ്യർ (റോബോട്ടുകൾ) അല്ല, പകരം ഡേറ്റയാണ് ഇവിടുത്തെ മുഖ്യകഥാപാത്രം. ആൽഗരിതങ്ങളാണ് നായകർ. ഗൂഗിൾ, ഫെയ്സ്ബുക്ക്, മൈക്രോസോഫ്റ്റ്, ആമസോൺ, ആപ്പിൾ ഒക്കെ പടക്കുതിരകളും!

വൈദ്യുതിയുടെ വരവ് മനുഷ്യനാഗരികതയെ ഏതെല്ലാം തരത്തിൽ, ഏതെല്ലാം തലങ്ങളിൽ സ്വാധീനിച്ചുവെന്ന് ചിന്തിച്ചുനോക്കുക. അതിന് സമാന്തരമായ മറ്റൊരു സാങ്കേതിക വിപ്ലവത്തിന്റെ പടിവാതിൽക്കൽ മനുഷ്യകുലത്തെ നിർമിതബുദ്ധി കൊണ്ടുനിർത്തിയിരിക്കുകയാണെന്ന് വിദഗ്ധർ വിലയിരുത്തുന്നു. സ്റ്റാൻഫഡിലെ ആൻഡ്രൂനാഗ് (Andrew Nag) നിർമ്മിതബുദ്ധിയെ വിശേഷിപ്പിക്കുന്നത് നവവെദ്യുതി (New Electricity) എന്നാണ് ചെനീസ് സേർച്ച് ഭീമൻ ബെയ്ദു





(Baidu) വിന്റെ മുൻ വൈസ് പ്രസിഡന്റും ചീഫ് സയന്റിസ്റ്റുമായ നാഗ്, ഗൂഗിൾ ബ്രെയിനി (Google Brain) ന്റെ സ്ഥാപകനാണ്.

ഗൂഗിളും മൈക്രോസോഫ്റ്റും പോലുള്ള വമ്പന്മാർ അവരുടെ ബിസിനസ് തന്ത്രങ്ങൾ വരെ ഐ-ഫസ്റ്റ് (Al-first') എന്ന രീതിയിൽ പുനർനിശ്ചയിക്കുന്നു എന്നറിയുമ്പോൾ, കാര്യങ്ങളുടെ കിടപ്പ് നമുക്ക് ഊഹിക്കാനാകും. നിർമിതബുദ്ധിയുടെ കാര്യത്തിൽ അടുത്ത പത്തുവർഷം ഏറെ നിർണ്ണായകമായിരിക്കും. വിവരസാങ്കേതികവിദ്യ മാത്രമല്ല, മിക്ക മേഖലകളും എ.ഐ. ടെക്നോളജി യായി രൂപം മാറുന്നതിന് ലോകം സാക്ഷിയാകും. അത് പ്രപഞ്ചപഠനമാകട്ടെ, കണികാശാസ്ത്രമാകട്ടെ, അല്ലെങ്കിൽ ഔഷധനിർമാണമോ ചികിത്സാരംഗമോ ആകട്ടെ- നിർമിതബുദ്ധിയാകും മുഖ്യതാരം! ഭൂകമ്പം പ്രവചിക്കാൻ പോലും നിർമിതബുദ്ധിയുടെ സാധ്യതകൾ ഗവേഷകലോകം തേടിത്തുടങ്ങിയിരിക്കുന്നു.

ആർട്ടിഫിഷ്യൽ ഇന്റലിജൻസ് മേഖലയുടെ ഉപവിഭാഗമായിരുന്നു 'മെഷീൻ ലേണിങ്'. അതിന്റെ പരിഷ്കരിച്ച രൂപമായ 'ഡീപ് ലേണിങ്' (Deep Learning) ആണിപ്പോൾ എ,ഐ, മേഖലയിലെ താരം. വൻതോതിലുള്ള ധേറ്റയുടെയും കംപ്യൂട്ടർ ശേഷിയുടെയും പിന്തുണയോടെ ആൽഗരിതങ്ങൾ കാര്യങ്ങൾ സ്വയം പഠിച്ചെടുക്കുകയാണ് ഡീപ് ലേണിങിൽ നടക്കുന്നത്. മനുഷ്യമസ്തിഷ്ക്കത്തിൽ സിരാകോശശൃംഖലകൾ (Nural Networks) പരസ്പരബന്ധിതമായി പ്രവർത്തിക്കുന്നതിനെ അനുകരിക്കുംവിധം, ധേറ്റയും വിവരങ്ങളും തരംതിരിക്കുകയും പാറ്റേണുകൾ മനസ്സിലാക്കുകയും ചെയ്യാൻ ഡീപ് ലേണിങ് വഴി സാധിക്കും.

ധേറ്റയുടെ കുത്തൊഴുക്കാണ് ഇപ്പോൾ ലോകത്ത്. ഇന്റർനെറ്റ് ബന്ധമുള്ള കംപ്യൂട്ടറുകളും സ്മാർട്ട് ഫോണുകളും വഴി വൻതോതിൽ ധേറ്റ സൃഷ്ടിക്കപ്പെടുന്നു. ഇത്തരത്തിലുണ്ടാകുന്ന ധേറ്റ സ്റ്റാറ്റിസ്റ്റിക്കൽ വിശകലനം നടത്തി കാര്യങ്ങൾ 'മനസിലാക്കുക'യാണ് ഡീപ് ലേണിങ് വഴി കംപ്യൂട്ടറുകൾ ചെയ്യുന്നതെന്ന് പറയാം. മറ്റൊരുവിധത്തിൽ പറഞ്ഞാൽ, ആരാണോ



വൻതോതിലുള്ള ഡേറ്റ സ്വന്തമായുള്ളത് അവരാകും എ.ഐ. മേഖലയിലെ നിർണായക ശക്തികൾ. ഗൂഗിളും ആപ്പിളും ഫെയ്സ്ബുക്കുമൊക്കെ ഈ രംഗത്തെ പടക്കുതിരകളാകുന്നതിൽ അദ്ഭുതമില്ലെന്ന് സാരം! (ഡേറ്റയാണ് പുതിയ കാലത്തെ 'എണ്ണ' എന്ന പ്രയോഗം ഓർക്കുക.)

സാധാരണ മനുഷ്യർക്ക് ബുദ്ധിമുട്ടുള്ള ചില കാര്യങ്ങൾ കംപ്യൂട്ടറുകൾക്ക് എളുപ്പമാകാറുണ്ട്. ഗണിതസമവാക്യങ്ങൾ നിർധാരണം ചെയ്യുന്നത് ഉദാഹരണം. അതേസമയം, മനുഷ്യരെ സംബന്ധിച്ച് നിസ്സാരമെന്ന് തോന്നാവുന്ന ചില സംഗതികളുണ്ട്. ഒരാളുടെ മുഖം തിരിച്ചറിയുക, ശബ്ദം മനസ്സിലാക്കുക, ദൃശ്യങ്ങളിൽ നിന്ന് വിവിധ വസ്തുക്കൾ കണ്ടെത്തുക എന്നിങ്ങനെ. അടുത്തകാലം വരെ കംപ്യൂട്ടറുകൾക്ക് ഇത്തരം കാര്യങ്ങൾ വലിയ പ്രശ്നമായിരുന്നു. ഈ വിടവ് നികത്തുകയാണ് ഡീപ് ലേണിങ് പോലുള്ള എ.ഐ. വിദ്യകൾ ഇപ്പോൾ ചെയ്യുന്നത്.!

ഒരർഥത്തിൽ മനുഷ്യന്റെ സർവവ്യവഹാരമേഖലകളിലും സ്വാധീനം ചെലുത്താൻ കഴിയുംവിധം പത്തുവർഷംകൊണ്ട് നിർമിതബുദ്ധി മാറികഴിഞ്ഞു. അടുത്ത പത്തുവർഷം ഇതുവരെ കണ്ട എ.ഐ. വിദ്യകളാവില്ല ചിലപ്പോൾ ഉണ്ടാവുക. ആൽഗരിതങ്ങൾ മാറും കാണ്ടം കംപ്യൂട്ടിങ് പോലുള്ള സങ്കേതങ്ങൾ രംഗത്തെത്തും.

ഇത്തരത്തിൽ, പുതിയ സാധ്യതകൾക്ക് വഴി തുറക്കുമ്പോൾ തന്നെ, എ.ഐ. യെ സംബന്ധിച്ച ആശങ്കകളും ഏറുകയാണ്. മറ്റേത് സാങ്കേതിക വിദ്യയുംപോലെ ഗുണത്തിനും ദോഷത്തിനും ഉപയോഗിക്കാവുന്ന ഒന്നാണ് നിർമിതബുദ്ധിയും! സംഭവിക്കാവുന്ന പ്രധാനപ്പെട്ട ഒരു സംഗതി, മനുഷ്യർക്ക് മാത്രം സാധ്യമെന്നു കരുതിയ പല തൊഴിലുകളും നിർമിതബുദ്ധിയുടെ സഹായത്തോടെ എളുപ്പം ചെയ്യാൻ കഴിയുന്ന സ്ഥിതിയുണ്ടാകും. അതിനാൽ, എ.ഐ. ടെക്നോളജി വ്യാപകമാകുന്നതോടെ വലിയതോതിൽ തൊഴിലില്ലായ്മ ഉണ്ടാകാമെന്ന് പല വിദഗ്ദ്ധരും പ്രവചിച്ചുകഴിഞ്ഞു. മറ്റൊന്ന്, എ.ഐ. വിദ്യകളുടെ ദുരുപയോഗമാണ്. ഇക്കാരണങ്ങളാൽ, കർക്കശമായ നിയമങ്ങളും നിയന്ത്രണങ്ങളും ആവശ്യമുള്ള മേഖലയായി എ.ഐ. രംഗം മാറിയേക്കാം.



മസ്തിഷ്കത്തിന് പകരമാകാൻ നിർമിതബുദ്ധിയുടെ കുന്തമുനയായി മാറിയ ഡീപ് ലേണിങ്ങിന്റെ തുടക്കം തേടിപ്പോയാൽ നമ്മളെത്തുക എൺപത് വർഷം മുൻപ്, 1940-ൽ വാൾട്ടർ പിറ്റ്സ്, വാറൻ മക്കാളഫ് എന്നിവർ രൂപം നൽകിയ ആദ്യ 'ത്രൊഷോൾഡഡ് ലോജിക് യൂണിറ്റി ൽ(Threshsholded Logic Unit) ആയിരിക്കും. മനുഷ്യമസ്തിഷ്കം സിരാകോശശൃംഖലകളുടെ ശേഖരമാണല്ലോ. തലച്ചോറിലെ ന്യൂറോണുകളെ അനുകരിക്കും വിധം രൂപം നൽകിയതാണ് ഈ ലോജിക് യൂണിറ്റ്.

ഇതിന്റെ ചുവടുപിടിച്ച് ഫ്രാങ്ക് റോസൻ ബ്ലാറ്റ് (Frank Rosenblatt)എന്ന അമേരിക്കൻ മനശാസ്ത്രജ്ഞൻ 1957-ൽ 'പെർസെപ്ട്രോൺ' എന്ന സംവിധാനം സൃഷ്ടിച്ചു. മെഷീൻ ലേണിങ് എന്ന് ഇന്നുവിളിക്കുന്ന എ.ഐ. വിദ്യകളുടെ തുടക്കം അതായിരുന്നു. മസ്തിഷ്കത്തിലെ ന്യൂറോണുകൾ നടത്തുന്ന ആശയവിനിമയത്തെ അനുകരിക്കുംവിധം 'ന്യൂറൽ ശൃംഖലകൾ' ഉപയോഗിച്ച് കാര്യങ്ങൾ സ്വയം പഠിക്കുന്ന കംപ്യൂട്ടറുകളായിരുന്നു റോസൻബ്ലാറ്റ് മുന്നോട്ടുവെച്ച ആശയത്തിന്റെ കാതൽ. അന്നത്തെ നിലയ്ക്ക് അതൊരു വൻചുവടുവെപ്പ് തന്നെയായിരുന്നു. എഴുതിയ അക്ഷരങ്ങളും സംഖ്യകളും മാത്രമല്ല, ആൺ/പെൺ മുഖങ്ങളും തിരിച്ചറിയാൻ അതിന് കഴിയുമായിരിന്നു. ഓർക്കുക, 63 വർഷം മുമ്പത്തെ കഥയാണിത്!.

വൻതോതിലുള്ള ആധുനിക കംപ്യൂട്ടറുകളും ഡേറ്റയും പതിറ്റാണ്ടുകൾക്കപ്പുറത്തെ സംഗതിയായിരുന്നു അന്ന്. ഇപ്പോഴത്തെ നിലവാരം വെച്ച് നോക്കിയാൽ അങ്ങേയറ്റം പ്രാകൃതമെന്നു പറയാവുന്ന ഒന്നായിരുന്നു. പെർസെപ്ട്രോൺ. അതിന്റെ അടിസ്ഥാനപരമായ പോരായ്മ. 'രേഖീയമല്ലാത്ത പ്രവൃത്തികൾ'('Non -Linear Functions') കൈകാര്യം ചെയ്യാനുള്ള കഴിവില്ലായ്മയായിരുന്നുവെന്ന് പിൽക്കാലത്ത് മാർവിൻ മിൻസ്കി, സെയ്മൂർ പപേർട്ട് എന്നിവർ രേഖപ്പെടുത്തി. ഒരു വിഭാഗം ഡേറ്റയിൽ നിന്ന് രേഖീയമായ വിധത്തിൽ മറ്റൊരു വിഭാഗം ഡേറ്റയിലേക്ക് നീങ്ങാൻ പാകത്തിൽ ആ സംവിധാനത്തിൽ ആൾഗരിതത്തെ ട്രെയിൻ ചെയ്യാം. നിതൃജീവിതത്തിലെ പല സംഗതികളും അത്രയ്ക്ക് ലളിതമോ രേഖീയമോ അല്ല.



നേർരേഖയിൽ നിർവചിക്കാൻ കഴിയാത്ത പലതുമുണ്ട്. സംസാരം തിരിച്ചറിയൽ, തീരുമാനങ്ങളെടുക്കൽ ഒക്കെ ഉദാഹരണം. ഇത്തരം 'രേഖീയമല്ലാത്ത സംഗതികൾ' കൈകാര്യം ചെയ്യാൻ പെർസെപ്ട്രോൺ പ്രാപ്തമായിരുന്നില്ല.

ഏതാണ്ട് മുപ്പതുവർഷത്തിന് ശേഷം. 1956-ലാണ് പിന്നീട് ഈ രംഗത്ത് ശ്രദ്ധേയമായ ഒരു സംഗതി അരങ്ങേറുന്നത്. പിൽക്കാലത്ത് ഡീപ് ലേണിങ് രംഗത്തെ 'ഐൻസ്റൈൻ' എന്നു വിശേഷിപ്പിക്കപ്പെട്ട ജിയോഫ് ഹിന്റൺ (Geoff Hinton) രണ്ട് സഹപ്രവർത്തകരുടെ സഹായത്തോടെ ഒരു പഠനപ്രബന്ധം പ്രസിദ്ധീകരിച്ചു. "Learning Representations by Back -Propagating Errors" എന്ന പേരിൽ, പെർസെപ്ട്രോൺ പോലുള്ള ആൽഗരിതങ്ങൾ നേരിടുന്ന പ്രശ്നം പരിഹരിക്കാൻ, ന്യൂറൽ ശൃംഖലകളുടെ 'മറഞ്ഞിരിക്കുന്ന പാളികൾ' ('Hidden Layers') സഹായിക്കും എന്നതായിരുന്നു ആ പ്രബന്ധത്തിലെ പ്രധാന ആശയം.

'മറഞ്ഞിരിക്കുന്ന ന്യൂറൽ ശൃംഖലാപാളികളൂടെ' സഹായത്തോടെ, രേഖീയമല്ലാത്ത പ്രവൃത്തികൾ ചെയ്യാനും, തെറ്റുകളും കുറവുകളും സ്വയം തിരുത്താനും, ആൽഗരിതങ്ങളെ പരിശീലിപ്പിക്കാൻ കഴിയും, ഇതായിരുന്നു ഹിന്റണും കൂട്ടരും അവതരിപ്പിച്ച ആശയത്തിന്റെ കാതൽ. ആവശ്യത്തിന് ഡേറ്റയും കംപ്യൂട്ടർ ശേഷിയും ലഭ്യമായാൽ എന്തും തിരിച്ചറിയാനും തരം തിരിക്കാനും ഒരു ന്യൂറൽ ശൃംഖലയെ ട്രെയിൻ ചെയ്യാനും സാധിക്കും. 'ഡീപ് ലേണിങ്'എന്ന സങ്കല്പത്തിന്റെ തുടക്കം ഇവിടെ കാണാം.

'ആവശ്യത്തിന് ഡേറ്റയും കംപ്യൂട്ടർ ശേഷി'യും എന്നത് അപ്പോഴും ഭാവിയിലെ സംഗതിയായിരുന്നു.! അതിനാൽ, ആ പ്രബന്ധവും വർഷങ്ങളോളം കാര്യമായ ചലനമുണ്ടാക്കിയില്ല. ഫ്രഞ്ച് കംപ്യൂട്ടർ വിദഗ്ധനായ യാൻലെകൻ (Yaan LeCun) ആണ് പിന്നീട് വലിയൊരു ചുവടുവെപ്പ് ഡീപ് ലേണിങ്ങിന്റെ കാര്യത്തിൽ നടത്തിയത്. 'കൺവല്യൂഷണൽ ന്യൂറൽ നെറ്റ് വർക്കി'ന്റെ (Convolutional Neural Network'-CNN)കണ്ടെത്തലായിരുന്നു അത്. 12 വർഷം മുൻപ് ഹിന്റണും കൂട്ടരും അവതരിപ്പിച്ച ആശയത്തിന്റെ ചുവടുപിടിച്ച്, 1998-ൽ





ലെകൻ ഈ മുന്നേറ്റം നടത്തി. യു.എസിലെ ബെൽ ലാബ്സിൽ (Bell Labs) പ്രവർത്തിക്കുകയായിരുന്നു ലെകൻ അപ്പോൾ.

ദൃശ്യങ്ങളെ അഥവാ ഇമേജുകളെ പരിഗണിച്ചാൽ, വളരെയേറെ വിവരങ്ങൾ അവ ഉൾക്കൊള്ളുന്ന കാര്യം ലെകൻ ശ്രദ്ധിച്ചു. ഉദാഹരണത്തിന്, വെളുത്ത നിറമുള്ള ഒരു ഷർട്ടിന്റെ കാര്യമെടുക്കാം അതിൽ ഒരു പിക്സൽ കാട്ടുന്നത് വെള്ള ഷർട്ടിന്റെ ഭാഗത്തെയാണെങ്കിൽ, അതിനടുത്തുള്ളവയും വെള്ളയാകാനാണ് സാധ്യത. ഇത്തരം സ്വാഭാവിക ഘടനകളെ, ചില ഗണിത ഉൾക്കാഴ്ചകളുമായി സമ്മേളിപ്പിച്ചാണ് കൺവല്യൂഷണൽ ന്യൂറൽ നെറ്റ് വർക്കിനാവശ്യമായ ആൽഗരിതം ലെകൻ രൂപം നൽകിയത്. ഒരു ഇമേജിലുള്ള ഏത് വസ്തുവിനെയും തിരിച്ചറിയാൻ പാകത്തിൽ ട്രെയിൻ ചെയ്യാവുന്നതായിരുന്നു ലെകന്റെ ആൽഗരിതം. അതിനെ, യോഷ്യ ബെൻഗിയ (Yoshua Bengio) എന്ന ഗവേഷകൻ കൂടുതൽ വികസിപ്പിച്ചു.

ജിയോഫ്ഹിന്റൺ, യാൻ ലെകൻ, ജോഷ്വ ബെൻഗിയ- ഈ മൂന്നു പ്രതികളാണ് ഇന്ന് രംഗം കൈയടക്കിയിരിക്കുന്ന എ.ഐ. വിദ്യയായ ഡീപ് ലേണിങ്ങിന് അടിത്തറ നിർമ്മിച്ചവർ. ഇവരുടെ സംഭാവനകൾക്ക് മുകളിലാണ് പിന്നീട് ഈ രംഗത്ത് നടന്ന സർവ മുന്നേറ്റങ്ങളും സംഭവിച്ചത്. അതിനുളള അംഗീകാരമായി, 2018-ലെ ടൂറിങ് അവാർഡ് (Turing Award) ലഭിച്ചത് ഈ മൂന്നുപേർക്കുമാണ്. കംപ്യൂട്ടർ രംഗത്ത് നൽകപ്പെടുന്ന ഏറ്റവും വലിയ ബഹുമതിയാണിത്. അതിനാൽ ടൂറിങ് അവാർഡിനെ കംപ്യൂട്ടിങ്ങിലെ നൊബേൽ പുരസ്കാരം എന്ന് വിശേഷിപ്പിക്കാറുണ്ട്.

ബെൽ ലാബ്സിൽ നിന്ന് ന്യൂയോർക്ക് യൂണിവേഴ്സിറ്റിയിൽ ചേർന്ന ലെകൻ, 2013 മുതൽ ഫെയ്സ്ബുക്കിന്റെ എ.ഐ. റിസർച്ച് ഗ്രൂപ്പ് മേധാവിയാണ്. 2013 മുതൽ ഹിന്റൺ ഗൂഗിളിലും ടൊറന്റോ സർവകലാശാലയിലുമായി പ്രവർത്തിക്കുന്നു. കാനഡയിൽ മോൺട്രയൾ സർവ്വകലാശാലയിലെ ഗവേഷകാണ് ബെൻഗിയ.





ഇത്രയും കൊണ്ട് ആധുനിക എ.ഐ. വിദ്യകളുടെ കഥ അവസാനിക്കുന്നില്ല. ഉദ്വേഗഭരിതമായ ചില വഴിത്തിരിവുകളാണ് ഇരുപത്തിയൊന്നാം നൂറ്റാണ്ടിന്റെ ആദ്യ രണ്ടു ദശകങ്ങളിൽ ഈ രംഗത്തെ കാത്തിരുന്നത്.

ആ രാത്രിയിൽ സംഭവിച്ചത്?

കാനഡയിലെ മോൺട്രിയലിൽ 2014-ലെ ഒരു രാത്രിയിലായിരുന്നു അത്. തന്റെ സഹപാഠി ഡോക്ടറേറ്റ് നേടിയതിന്റെ പാർട്ടിയിൽ പങ്കെടുക്കാൻ പോയതാണ് ഇയാൻ ഗുഡ് ഫെലോ (Ian Goodfellow) എന്ന യുവഗവേഷകൻ. എ.ഐ. പഠനത്തിൽ മികവു കാട്ടിയിരുന്ന ഗുഡ്ഫെലൊയോട്, പാർട്ടിക്കിടെ ചില സുഹൃത്തുക്കൾ അവരുടെ ഒരു ഗവേഷണ പ്രൊജക്ടിന് സഹായം അഭ്യർത്ഥിച്ചു. സ്വന്തം നിലയ്ക്ക് ഫോട്ടോകൾ സൃഷ്ടിക്കുന്ന ഒരു കമ്പ്യൂട്ടർ രൂപപ്പെടുത്താനുള്ള പദ്ധതിയായിരുന്നു അവരുടെത്!

ന്യൂറൽ നെറ്റ് വർക്കുകളുടെ സഹായത്തോടെ, ഇതിനുളള ശ്രമം അവർ നടത്തിയെങ്കിലും കാര്യമായ ഫലം ചെയ്തില്ല. ഭീമമായ തോതിൽ ഡേറ്റയും അത് പാകപ്പെടുത്താനുളള സങ്കീർണ ആൽഗരിതവും ഉണ്ടെങ്കിലേ ഉദ്ദേശിച്ച ഫലം കിട്ടൂ എന്ന് കാര്യം കേട്ടപ്പോൾ തന്നെ ഗുഡ്ഫെലോ ഊഹിച്ചു. നടക്കുന്ന കാര്യമല്ല ഇതെന്ന് സുഹൃത്തുക്കളോട് അദ്ദേഹം തുറന്നുപറഞ്ഞു.

പാർട്ടി തുടർന്നു, രാത്രി കനത്തു. ബിയർ നുണയുന്ന വേളയിൽ സുഹൃത്തുക്കൾ പറഞ്ഞ കാര്യം വീണ്ടും ആലോചിച്ചപ്പോൾ ഗുഡ്ഫെലോയുടെ മനസ്സിൽ പുതിയൊരാശയം മൊട്ടിട്ടു. രണ്ട് ന്യൂറൽ നെറ്റ് വർക്കുകളെ പരസ്പരം പോരടിക്കാൻ വിട്ടാലോ! സുഹൃത്തുക്കളോട് പറഞ്ഞപ്പോൾ അവർക്ക് അതിലത്ര വിശ്വാസം തോന്നിയില്ല. രാത്രി ഏറെ വൈകി വീട്ടിലെത്തുമ്പോൾ കാമുകി നല്ല ഉറക്കമായിരുന്നു. അവളെ ഉണർത്താതെ ആ യുവാവ് കമ്പ്യൂട്ടറിന് മുന്നിലിരുന്ന് തന്റെ ആശയം പരീക്ഷിക്കാൻ ആരംഭിച്ചു. രാത്രിയുടെ അന്ത്യയാമങ്ങളായി, കോഡ് ചെയ്തെടുത്ത സോഫ്റ്റ്വേർ പ്രവർത്തിപ്പിച്ചു നോക്കി. ഗുഡ്ഫെലോയെ അദ്ഭുതപ്പെടുത്തിക്കൊണ്ട് അത് സ്വപ്നം പോലെ പ്രവർത്തിച്ചു!



ആ രാത്രിയിലെ വൈകിയ യാമത്തിൽ ഗുഡ്ഫെലോ നടത്തിയത്, ഡീപ് ലേണിങ്ങിന്റെ ശിരോലിഖിതം മാറ്റാൻ പോന്ന കണ്ടുപിടിത്തമായിരുന്നു. ഗാൻ (GAN) എന്ന ചുരുക്കപ്പേരിൽ എ.ഐ. രംഗത്ത് പ്രശസ്തമാകാൻ പോകുന്ന ജനറേറ്റീവ് അഡ്വേഴ്സേറിയൽ നെറ്റ്വർക്കിന്റെ (Generative Adversarial Network) കണ്ടെത്തലായിരുന്നു അത്! പിന്നീട് ഗൂഗിളിന്റെ എ.ഐ. പദ്ധതിയായ ഗൂഗിൾ ബ്രെയിനിൽ പ്രവർത്തിച്ചശേഷം, ഇപ്പോൾ ആപ്പിളിൽ ഗവേഷകനായ ഗുഡ്ഫെലോ, ആ ഒറ്റ രാത്രികൊണ്ട് താരപദവിയിലേക്ക് ഉയർന്നു!

ഡീപ് ലേണിങ്ങിന്റെ സഹായത്താൽ വസ്തുക്കളെ തിരിച്ചറിയാൻ കഴിയുമായിരുന്നുവെങ്കിലും എന്തെങ്കിലും സൃഷ്ടിക്കുന്ന കാര്യത്തിൽ അത് പിന്നാക്കമായിരുന്നു. ആ പരിമിതിയാണ് ഗുഡ്ഫെലോയുടെ കണ്ടെത്തൽ വഴി മറികടന്നത്. യന്ത്രങ്ങൾക്ക് ഏതാണ്ട് ഭാവനയ്ക്ക് (imagination) തുല്യമായ കഴിവ് നൽകുന്നതാണ് ഗാൻ! ഡീപ് ലേണിങ്ങിന്റെ സൃഷ്ടാക്കളിലൊരാളായ യാൻലെകൻ, ഗുഡ്ഫെലോയുടെ കണ്ടെത്തലിനെക്കുറിച്ച് പറഞ്ഞത്, 'ഡീപ് ലേണിങ്ങ് രംഗത്ത് കഴിഞ്ഞ 20 വർഷത്തിനിടെ ഉണ്ടായ ഏറ്റവും അർത്ഥവത്തായ ആശയം' എന്നാണ്.

മുൻപ് സൂചിപ്പിച്ച ത്രിമൂർത്തികളായ ഹിന്റൺ, ലെകൻ, ബെൻഗിയ എന്നിവർക്കുശേഷം എ.ഐ. രംഗത്ത് ആദ്യമുണ്ടായ മുന്നേറ്റമായിരുന്നില്ല ഗുഡ്ഫെലോയുടെത്. പേഴ്സണൽ കമ്പ്യൂട്ടറുകൾ വ്യാപകമാവുകയും സ്മാർട്ഫോണുകൾ സർവവ്യാപിയാകുകയും ചെയ്യുന്നതിനാണ് ഇരുപത്തിയൊന്നാം നൂറ്റാണ്ടിന്റെ ആദ്യദശകം സാക്ഷ്യം വഹിച്ചത്. സർവ്വമേഖലയിലും ഡേറ്റയുടെ കുത്തൊഴുക്ക് ആരംഭിച്ചു. മെഷീൻ ലേണിങ്ങിനും അതിന്റെ ഉപവിഭാഗമായ ഡീപ് ലേണിങ്ങിനും അനുകൂലമായ സാഹചര്യം അതോടെ ഒരുങ്ങി.

ലോകമെങ്ങും ഇന്ന് കാണുന്നവിധത്തിൽ ഡീപ് ലേണിങ്ങ് എത്തിയതിന്റെ തുടക്കം 2009–ലായിരുന്നു. സ്റ്റാൻഫഡിലെ കമ്പ്യൂട്ടർ ഗവേഷകയും ചൈനീസ് വംശജയുമായ ഫെയ്–ഫെയ്ലി (Fei-Fei Li) ആണ് അതിന് കാരണമായത്.



ഇമേജ്നെറ്റ് (Image Net) എന്ന വമ്പൻ ഇമേജ് ഡേറ്റാബേസ് അവർ പുറത്തിറക്കി. ലക്ഷോപലക്ഷം ഇമേജുകളുടെ ധേറ്റാസമുച്ചയമായിരുന്നു അത് ക്ലാസിഫിക്കേഷനുകളുടെ മുൻഗണനാക്രമം അനുസരിച്ച് (മൃഗങ്ങൾ, വാഹനങ്ങൾ എന്നിങ്ങനെ) ലേബൽ ചെയ്തവയായിരുന്നു ചിത്രങ്ങളെല്ലാം. വലിയ തോതിൽ ആൽഗരിതങ്ങൾ ട്രെയിൻ ചെയ്യാൻ അത് അവസരമൊരുക്കി. നാച്ചറൽ ലാംഗേജ് പ്രോസസിങ് പോലുളള ഇന്ന് നമ്മൾ കാണുന്ന എ.ഐ. വിദ്യകൾക്ക് ആവശ്യമായ ആൽഗരിതങ്ങൾ വികസിപ്പിക്കാൻ അത് വഴി തുറന്നു.

കുറ്റമറ്റ എ.ഐ. സങ്കേതങ്ങൾ രൂപപ്പെടുത്താനുള്ള സൗഹൃദ മത്സരങ്ങൾ ആഗോള തലത്തിൽ തുടങ്ങുന്നത് അങ്ങനെയാണ്. ലാർജ് സ്കെയിൽ വിഷൽ റെക്കഗ്നിഷൻ ചലഞ്ച് (LSVRC) എന്ന മത്സരവുമായി ഇമേജ്നെറ്റ് ബന്ധിപ്പിക്കപ്പെട്ടു. ദൃശ്യങ്ങൾ തരം തിരിക്കുന്നതിലും തിരിച്ചറിയുന്നതിലും ഏറ്റവും കുറച്ച് പിഴവു വരുത്തുന്നത് ഏത് എ.ഐ. സംവിധാനത്തിനാണെന്ന് കണ്ടെത്താനായിരുന്നു മത്സരം.

ടൊറന്റോ യൂണിവേഴ്സിറ്റിയിൽ ഗവേഷണ വിദ്യാർത്ഥിയായിരുന്ന അലക്സ് ക്രിഷേവിസ്കി (Alex Krizhevsky) 2012-ൽ അവതരിപ്പിച്ച 'അലക്സ്നെറ്റ് (Alex Net) ആ മത്സര രംഗത്ത് മറ്റുള്ളവരെ വരെ ബഹുദൂരം പിന്തള്ളി. അത്രനാളും മത്സരത്തിന്റെ ഭാഗമായി അവതരിപ്പിച്ച ഡീപ്ലേണിങ് വിദ്യകളെ അപേക്ഷിച്ച്, പിശകുകളുടെ തോത് പകുതിയോളം കുറയ്ക്കാൻ അലേക്സ്നെറ്റിന് സാധിച്ചു. അതിനായി ക്രിഷേവിസ്കി ഉപയോഗിച്ചത് അസാധാരണമാംവിധം വലിയ ന്യൂറൽ നെറ്റ്വർക്കും പ്രത്യേക ഗ്രാഫിക്കൽ പ്രോസസിങ് യൂണിറ്റുള്ള കമ്പ്യൂട്ടറുകളുമായിരുന്നു. അന്നത്തെ നിലയ്ക്ക് മാസങ്ങളും വർഷങ്ങളും കൊണ്ട് സാധിച്ചിരുന്ന സംഗതി, പ്രത്യേക കമ്പ്യൂട്ടർ ചിപ്പിന്റെ സഹായത്തോടെ ഒരാഴ്ചയ്ക്കകം ചെയ്യാൻ കഴിയുമെന്ന് ക്രിഷേവിസ്കി തെളിയിച്ചു. അതിനായി, ആ ഗവേഷകൻ വിപ്ലവകരമായ ഒരു ആൽഗരിതത്തിന് രൂപം നൽകി. അലെക്സ്നെറ്റിനെപ്പറ്റിയുള്ള പ്രബന്ധത്തിന് അടുത്ത എട്ടുവർഷം കൊണ്ട് 40,000 സൈറ്റേഷനുകളാണ് ലഭിച്ചത്!

ഫെയ്–ഫെയ്ലി തുടക്കമിട്ടത് ശരിക്കും ഒരു വിപ്ലവത്തിനായിരുന്നു. അതിൽ സംഭവിച്ച ഏറ്റവും ശ്രദ്ധേയമായ സംഗതി അലെക്സ് നെറ്റാണെങ്കിലും 2010



ആകുമ്പോഴേക്കും ഡീപ് ലേണിങ് അടിസ്ഥാനമായ ആയിരക്കണക്കിന് എ.ഐ. കമ്പനികൾ ലോകത്തെങ്ങും ആരംഭിക്കാൻ ഇമേജ്നെറ്റ് നിമിത്തമായി. സ്റ്റാർട്ടപ്പുകൾ മാത്രമല്ല. ആമസോൺ മുതൽ ഇന്റൽ വരെയുള്ള ഭീമന്മാരും ഈ രംഗത്തേക്ക് തിടുക്കത്തിലെത്തി. വലിയ ഡേറ്റ ഉൾപ്പെടുന്ന എല്ലാ പ്രശ്നങ്ങളുടെയും നട്ടെല്ലായി ഡീപ്ലേണിങ് വിദ്യകൾ പരിണമിച്ചു.

ആൻഡ്രോയ്ഡ് കുഞ്ഞപ്പന്മാർ!

ഇയാൻ ഗുഡ്ഫെലോ ഗാൻ (GAN) കണ്ടെത്തിയിട്ട് ഇപ്പോൾ ആറുവർഷ മാകുന്നു. അപ്പോഴേക്കും എ.ഐ. മേഖലയിൽ സങ്കൽപ്പിക്കാത്ത വിധമുള്ള കുതി ച്ചുചാട്ടത്തിനാണ് ലോകം സാക്ഷിയായത്. ഒറ്റ പാളിയിൽ (Single layer) പരിമിത എണ്ണം ന്യൂറോണുകളുടെ അനുകരണശേഷിയാണ് ആദ്യകാല ന്യൂറൽ നെറ്റ്വർക്കുകൾക്ക് ഉണ്ടായിരുന്നതെങ്കിൽ, ഇന്ന് ഗൂഗിൾ പോലുള്ള കമ്പനികൾ രൂപപ്പെടുത്തുന്നത് വ്യത്യസ്ഥ പാളികളിൽ പ്രവർത്തിക്കുന്ന കോടിക്കണക്കിന് ന്യൂറോണുകളെ അനുകരിക്കാൻ ശേഷിയുള്ള നെറ്റ് വർക്കുകളാണ്.

ഐ.ടി. രംഗത്ത് മാത്രമല്ല നിർമിതബുദ്ധിയുടെ സ്വാധീനമുണ്ടായത്. വൈവിധ്യമേറിയ മേഖലകളിൽ എ.ഐ. വിദ്യകളുടെ, വിശേഷിച്ചും ഡീപ് ലേണിങ് സങ്കേതങ്ങളുടെ, സാധ്യതകൾ ഉരുത്തിരിയുകയാണ്. പുതിയ ഔഷധങ്ങൾ കണ്ടെത്താനുള്ള ശ്രമങ്ങൾ മുതൽ നക്ഷത്രഭൗതികവും കണികാ ശാസ്ത്രവുമൊക്കെ ഇന്ന് ഡീപ്ലേണിങ്ങിന്റെ സാധ്യത തേടുന്നു.

ചില ഉദാഹരണങ്ങൾ നോക്കാം. നിർമിതബുദ്ധിയുടെ സഹായത്തോടെ കണ്ടെത്തിയ ആദ്യ ഔഷധം ക്ലിനിക്കൽ ട്രയൽ ഘട്ടത്തിലേക്ക് കടന്ന കാര്യം അടുത്തിടെയാണ് റിപ്പോർട്ട് ചെയ്യപ്പെട്ടത്. അനാവശ്യ ഉത്കണ്ഠയുമായി ബന്ധപ്പെട്ട് യുക്തിസഹമല്ലാത്ത ചിന്തകളും പേടികളും മനസ്സിനെ ഭരിക്കുകയും അതൊരു മാനസികപ്രശ്നമായി മാറുകയും ചെയ്യുന്നതിന് വൈദ്യശാസ്ത്രം നൽകിയിട്ടുള്ള പേര് ഒബ് സസീവ് -കംപൽസീവ് ഡിസോർഡർ(OCD) എന്നാണ്. ഈ മാനസികപ്രശ്നത്തിനുള്ള ഔഷധതന്മാത്രയാണ്, ബ്രിട്ടനിലെ സ്റ്റാർട്ടപ്പ് കമ്പനിയായ 'Exscientia', ജപ്പാനിലെ ഫാർമസ്യൂട്ടിക്കൽ കമ്പനി Sumitomo Dainippon Pharma എന്നിവ



ചേർന്ന് എ.ഐ. വിദ്യയുടെ സഹായത്തോടെ കണ്ടെത്തിയത്. ജപ്പാനിലാണ് ഈ മരുന്ന് രോഗികളിൽ പരിശോധിക്കുന്ന ക്ലിനിക്കൽ ട്രയൽ നടക്കുന്നത്.

പരമ്പരാഗത രീതിയിൽ ഇത്തരമൊരു ഔഷധതന്മാത്ര തിരിച്ചറിഞ്ഞ് ക്ലിനിക്കൽ പരീക്ഷണത്തിനെത്താൻ കുറഞ്ഞത് അഞ്ചുവർഷമെടുക്കും എന്നാൽ, നിർമിതബുദ്ധി തുണയ്ക്കെത്തിയപ്പോൾ ആ കാലയളവ് വെറും ഒരു വർഷമായി കുറഞ്ഞു! പുതിയ ഔഷധങ്ങൾ കണ്ടെത്താൻ നടക്കുന്ന ശ്രമങ്ങളിൽ സുപ്രധാനമായ ഒരു നാഴികകല്ലാണിതെന്ന്, Exscientia മേധാവി പ്രോഫ.ആൻഡ്രുഹോപ്കിൻസ് പറയുന്നു. മെഡിക്കൽ രംഗത്ത് രോഗിയുടെ ധേറ്റയും സ്കാനുമൊക്കെ മികവോടെ വിശകലനം ചെയ്യാൻ എ.ഐ. വിദ്യകൾ ഇതിനകം തന്നെ ഉപയോഗിച്ചുതുടങ്ങിയിട്ടുണ്ട്. എന്നാൽ, പുതിയൊരു മരുന്ന് രൂപപ്പെടുത്താൻ നിർമിതബുദ്ധി നേരിട്ട് ഉപയോഗിക്കുന്നത് ആദ്യമായാണ്.

ഇന്ത്യൻ ഇൻസ്റ്റിറ്റ്യൂട്ട് ഓഫ് ടെക്നോളജി (I.I.T.) ബോംബെയിൽ രസതന്ത്ര വകുപ്പിലെ പ്രൊഫസർ രാഘവൻ ബി. സുനോജ് തിരുവനന്തപുരം സ്വദേശിയാണ് കംപ്യൂട്ടേഷണൽ കെമിസ്ട്രി മേഖലയിലാണ് ഏറെക്കാലമായി അദ്ദേഹം ഗവേഷണം നടത്തുന്നത്. അതിന്റെ ഭാഗമായി ചെലവുകുറഞ്ഞ രീതിയിൽ അസിമട്രിക് രാസത്വരകങ്ങൾ(Asymmteric catalysts) എളുപ്പം കണ്ടെത്താൻ സഹായിക്കുന്ന മെഷീൻ ലേണിങ് വിദ്യ വികസിപ്പിച്ചിരിക്കുകയാണ് പ്രൊഫ. സുനോജ്. ഔഷധഗവേഷണരംഗത്ത് ഏറെ പ്രാധാന്യമുള്ള പുതിയ ഔഷധങ്ങളുടെ നിർമാണം വേഗത്തിലാക്കാൻ സഹായിക്കുന്ന മുന്നേറ്റമാണിതെന്ന്, അമേരിക്കൻ ഗവേഷണജേണലായ 'പ്രൊസീഡിംങ്സ് ഓഫ് നാഷണൽ അക്കാദമി ഓഫ് സയൻസി'ൽ പ്രസിദ്ധീകരിച്ച റിപ്പോർട്ട് പറയുന്നു.

കോടാനുകോടി ഗാലക്സികളുള്ള പ്രപഞ്ചത്തിൽ നക്ഷത്രങ്ങൾ പിറക്കുകയും ജ്വലിക്കുകയും അണയുകയും നശിക്കുകയും ചെയ്യുന്നു. ആകാശഗംഗയാകട്ടെ, മറ്റേതെങ്കിലും ആകട്ടെ, ഓരോ ഗാലക്സിയിലും കോടാനുകോടി നക്ഷത്രങ്ങളുണ്ട്. ഇവ പിറക്കുന്നതെപ്പോൾ ? ഗാലക്സികൾ പരസ്പരം ചുറ്റിപ്പിടിച്ച് ലയിക്കുന്ന വേളയിൽ പുതിയ നക്ഷത്രങ്ങൾ രൂപപ്പെടാറുണ്ടോ? ഇതറിയാൻ നെതർലാൻഡ്സിലെ ജ്യോതിശാസ്ത്രജ്ഞൻ



ലിൻഗ്യൂ വാങ്(Lingyu Wang) നിർമിതബുദ്ധിയുടെ സഹായം തേടുകയാണിപ്പോൾ. രണ്ടുലക്ഷത്തിലേറെ ഗാലക്സികളുടെ ഡേറ്റയിൽ ഇക്കാര്യം പരിശോധിക്കാൻ എ.ഐ. വിദ്യകൾ സഹായിക്കുന്നു (Astronomy & Astrophysics, Nov 2019).

ഏതൊക്കെ മേഖലയിൽ എ.ഐ. വിദ്യകളുടെ സാധ്യതകൾ പ്രയോജനപ്പെടും എന്നതിന്റ ചില സാമ്പിളുകളാണ് മുകളിൽ സൂചിപ്പിച്ചവ. കഥ പക്ഷേ, ഇതുകൊണ്ട് തീരുന്നില്ല. ആൻഡ്രോയിഡ് കുഞ്ഞപ്പന്മാരിലേക്ക് എത്തുകയാണ് കാര്യങ്ങൾ. ബോസ്റ്റൺ ഡൈനാമിക്സ്(Boston Dynamics) ഡീപ്ലേണിങ്ങിന്റെ സഹായത്തോടെ നിർമിക്കുന്ന റോബോട്ടുകളുടെ കാര്യം നോക്കുക. അവയ്ക്ക് കുണ്ടുംകുഴിയുമുള്ള പരുക്കൻ പ്രതലത്തിലൂടെയും പടിക്കെട്ടുകൾ വഴിയും സ്വന്തം നിലയ്ക്ക് സഞ്ചരിക്കാൻ പറ്റും!.

അതേസമയം, 2014-ൽ രംഗത്തെത്തിയ സ്കൈഡിയോ (Skydio) എന്ന കമ്പനി, എ.ഐ. വിദ്യകളുടെ സഹായത്തോടെ സ്വന്തം നിലയ്ക്ക് ദിശാനിർണയം നടത്തി ലക്ഷ്യസ്ഥാനത്ത് പറന്നെത്താൻ ശേഷിയുള്ള ഡ്രോണുകൾക്കാണ് രൂപം നൽകുന്നത്. ലോകത്തെ ആദ്യ കൺസ്യൂമർ ഡ്രോണാണ് സ്കൈഡിയോയുടേത്.

ജനറൽ ആർട്ടിഫിഷൃൽ ഇന്റലിജൻസ്

വൈവിധ്യമേറിയ സാഹചര്യങ്ങളിൽ, വൃതൃസ്തമായ ആവശ്യങ്ങൾ നിർവഹിക്കാൻ പാകത്തിൽ ഇപ്പോൾ ഡീപ് ലേണിങ് വളർന്നിരിക്കുന്നു. നാചറൽ ലാങ്ങേജ് പ്രോസസിങ്, കംപ്യൂട്ടർ വിഷൻ, മെഷീൻ ട്രാൻസ്ലേഷൻ. ബയോഇൻഫർമാറ്റിക്സ്, ഗെയിമിങ് ഒക്കെ അതിൽ ഉൾപ്പെടുന്നു. തരംതിരിക്കൽ(ക്ലാസിഫിക്കേഷൻ), പാറ്റേൺ താരതമ്യം ഒക്കെ ഡീപ് ലേണിങ്ങിനുള്ള ന്യൂറൽ ശൃംഖലകൾ ഫലപ്രദമായി കൈകാര്യം ചെയ്യുന്നു.

ഇതൊക്കെ, തീർച്ചയായും ഡീപ് ലേണിങ്ങിന്റെ മേൻമകളാണ്. ഇതുതന്നെയാണ് അതിന്റെ ദൗർബല്യവും! ഫോബ്സ് മാഗസിനിൽ എഴുതിയ ലേഖനത്തിൽ, ഡീപ് ലേണിങ് ശൃംഖലകളുടെ പോരായ്മയായി റോൺ സ്മേൽസർ പറയുന്നത്, സ്വാഭാവികമായ രീതിയിൽ ഡീപ് ലേണിങ് നെറ്റുവർക്കുകൾ വിശദീകരണത്തിന് വിധേയമാക്കാൻ കഴിയില്ല എന്നതാണ്. ഒട്ടേറെ ന്യൂറൽ നെറ്റ് വർക്ക് പാളികളുണ്ടാകും ഒരു ഡീപ് ലേണിങ് **F⊕CUS**



സംവിധാനത്തിൽ ഓരോന്നിലും പരസ്പരബന്ധിതമായ നിരവധി നോഡുകളുമുണ്ടാകും. ഓരോ നൂറൽ നെറ്റ് വർക്ക് പാളിയും കോൺഫിഗർ ചെയ്യുക വൃതൃസ്ത തോതുകളിലും മാനദണ്ഡങ്ങളിലുമായിരിക്കും അതിനാൽ, ഡീപ് ലേണിങ് ശുംഖല ഒരു പ്രത്യേക തീരുമാനമെടുത്തത് എങ്ങനെയെന്നോ, കൂട്ടിച്ചേർക്കലുകളും തരംതിരിക്കലും നടത്തിയത് എങ്ങനെയെന്നോ എങ്ങനെയാണോ പരിശോധിക്കാൻ ഒരു വഴിയുമില്ല. ഇതാണ് പ്രശ്നം. ഒരു ഫലം എങ്ങനെ വന്നു എന്ന് വിശദീകരിക്കുക അസാധ്യം! ഈ വിശദീകരിക്കാൻ കഴിയായ്മ ഒരു കുറവുതന്നെയാണ്.

ഇത്തരം പല പോരായ്മകളും പറയാമെങ്കിലും, ഡീപ് ലേണിങ് സാധ്യതകളുടെ ബലത്തിൽ നിർമിതബുദ്ധി മുന്നേറുകതന്നെയാണ്. നമ്മുടെ ദൈനംദിന ജീവിതത്തിൽ, പരിചാരകരായും പാചകക്കാരായും ബട്ലർമാരായും റോബോട്ടുകൾ എത്തുന്ന കാലം പലരും സ്വപ്നം കാണുന്നുണ്ട്, യന്ത്രത്തിന് സ്വന്തം നിലയ്ക്ക് ചിന്തിച്ച് പ്രവർത്തിക്കാൻ പാകത്തിൽ ഡീപ് ലേണിങ് വിദ്യകളെ മെച്ചപ്പെടുത്താൻ ഒട്ടേറെ ഗവേഷകരും ഡെവലപ്പർമാരും ഊർജിതമായി ശ്രമിക്കുന്നുണ്ട്.

മനുഷ്യബുദ്ധിയുടെ തലത്തിലേക്ക് നിർമ്മിതബുദ്ധിയെ (human-level AI) എത്തിക്കുന്ന ജനറൽ ആർട്ടിഫിഷ്യൽ ഇന്റലിജൻസ് (GAI) നിർമിക്കാൻ നടക്കുന്ന ശ്രമങ്ങളുടെ കേന്ദ്രസ്ഥാനത്തും ഡീപ്പ് ലേണിങ്ങാണുള്ളത്!. ഇന്നത്തെ നിലയ്ക്ക് ഡീപ്ലേണിങ്ങിനെ എത്തിക്കാൻ വേണ്ടി വന്ന അത്രയും പരിശ്രമം പോര ഇതിനെന്ന് വിദഗ്ധർക്ക് നല്ല ബോധ്യമുണ്ട്. എന്നുവച്ചാൽ, നിർമിതബുദ്ധിയുടെ സുവർണകാലത്തേക്ക് മനുഷ്യർ ഇനിയും പ്രവേശിച്ചിട്ടില്ല എന്നർഥം!.

മാതൃഭൂമി, 15-21 മാർച്ച് 2020.

ജ്ജന്ദ





നയജാലകം

Need for re-orientation

State Universities will have to deliver more to the State where they are located C.N. Krishnan

State universities will have to deliver more to the State where they are located

Out of about a thousand higher education institutions (HEIs) that are authorised to award degrees in India, about 400 are state public universities that produce over 90% of our graduates (including those from the colleges affiliated to them) and contribute to about one-third of the research publications from this country. That their quality and performance is poor in most cases is accepted as a given today. It is evidenced by their poor performance in institutional rankings, the poor employment status of their students, rather poor quality of their publications, negligible presence in national-level policy/decision-making bodies, poor track record in receiving national awards and recognition, poor share in research funding and so on.

Commonly stated reasons for these observations include government/political interference in the management of the university, lack of autonomy, poor governance structures, corruption, poor quality of teachers, outdated curricula, plagiarism, poor infrastructure and facilities, overcrowding, evils of the "affiliation" system and poor linkages with alumni and industry.

While many of these observations are no doubt valid, they appear to be only the symptoms and consequences of some deeper malaise and not the underlying cause. For example, it is often said that you cannot expect much quality from these universities





as they are run by the government. This is a fallacious statement since many of the HEI s like the IIT s are doing relatively better than other institutions even though they are government institutions. Lack of a proper diagnosis of the problem has led to fragmented and ineffective approaches to improving the performance of state universities. An attempt is made here to identify a core causative factor for this malaise.

Support for Central institutions

Central government HEIs are valuable and should be supported in all ways. That they have hardly ever been short of funding and patronage has been ensured by the Central government and its arms; national-level parties, industries and businesses; and the national elite and the intelligentsia. It is the existence of such an unwritten contract at the national level that appears to be the key factor for the performance of these Central government institutions.

However, a similar consensus and contract has never been built between the State universities and State governments, State-level political parties and organisations, industry and businesses; and the elite and the intelligentsia. It is as though State-level players do not have much stake in the stability and performance of the State university system.

One reason why State-level players do not feel compelled to back the State university system more strongly could be that the latter does not commit itself to anything that may be of particular interest and value to the State where the university is located. The aims, goals, methods and priorities of these institutions are pretty much the same as those of the Central institutions. The only real value add that the State universities are doing for the State and its people seems to be that of enabling a few lakhs to become graduates every year.





For a state contract

In order to receive much more funding and support from the State system then, State universities would have to commit to delivering lots more to the State and its people where they are located. They must come up with a new vision and programmes specifically addressing the needs of the State, its industry, economy and society, and on the basis of it make the State-level players commit to providing full ownership and support to them. In other words establish a contract between the State universities and the State system similar to what seems to be existing between the Central institutions and the Central government and other national-level stakeholders.

The initiative to start a larger dialogue on the future of our State universities would have to be taken primarily by the academic community of these institutions.

(C.N. Krishnan is a retired professor of Anna University Chennai)

The Hindu,

20 March, 2020.

ജ്ജൻ





പാർലമെന്ററി അവലോകനം

It is everybody's Constitution

Gautam Bhatia

The conversation that the Citizenship Act Protests have evoked about the Constitution must be taken further

In early 1948, the draft of the Indian Constitution was made publicly available. For many months, feedback, suggestions, and proposals for amendments poured in from across the country: from provincial governments, local bar associations, organised groups, and even individual citizens. The Drafting Committee, chaired by Dr. B.R. Ambedkar, considered these proposals in detail, recorded its responses, and on more than one occasion, changed the constitutional text. It was this revised draft that was debated by the Constituent Assembly, and eventually became the Constitution of India.

From public participation

Thus, the Indian Constitution was born in an act of public participation. This public participation had begun with the mass movements of the freedom struggle, and culminated in a dialogue between the framers of the Constitution, and the Indian public. It is this history that gives life to those famous words of the Constitution's Preamble: "We the People of India... do hereby adopt, enact, and give to ourselves this Constitution."

And this history tells us something else. The Indian Constitution was never intended to be the sole preserve of lawyers and judges. Constitutional dialogue was never meant to be confined to the courtroom and be limited to arguments framed in the formal language of law. The Constitution is not merely a legal document but a





charter of values and principles; a vision of a free, just, and equal society. And it is a vision that is not static in time, but subject to constant renewal as each generation discovers anew, through discussion and debate, the founding principles of our Republic.

Constitution and the CAA

It is this idea of the Indian Constitution that has come to the forefront during the recent protests against the Citizenship (Amendment) Act 2019, or the CAA, 2019, the National Register of Citizens (NRC), and the National Population Register (NPR). These protests have been sounded in a diversity of registers: but an important tone has been that of the Constitution. In gathering across India, for example, the Preamble of the Constitution has been read out in public. The Preamble, of course, is not a legally binding document. The CAA, 2019 cannot be struck down if it is found to violate the Preamble.

But the Preamble is something more than that: in its declarations of universal justice, of equality, and of fraternity, it speaks to us of the kind of country that we aspire to be. Invocations of the Preamble, therefore, hold the CAA to a higher standard than that of formal legal validity. They tell us that this conversation is not simply about whether the CAA passes the basic minimum threshold of not being unconstitutional, but whether it is worthy of the Nation that we set out to be in 1947, the ideals of our freedom struggle, and of course, the values and principles that speak to us today.

In public protests, we also hear repeated invocations of Article 14 of the Constitution. Legally, the debate around Article 14 turns upon whether or not the CAA has drawn a "reasonable classification" (although the understanding of "reasonableness" has evolved significantly in the Supreme Court of India's jurisprudence over the last few





years). There are, of course, powerful arguments for why the CAA fails the test of reasonable classification. However, Article 14, with its majestic promise of equality before the law to all persons, is about much more than formal legal doctrine. Indeed, this was recognised by the Supreme Court itself. As early as 1952, while considering an Article 14 argument, Justice Vivian Bose asked "whether the collective conscience of a sovereign democratic republic can regard [a disputed law]... as the sort of substantially equal treatment which men of resolute minds and unbiased views can regard as right and proper in a democracy of the kind we have proclaimed ourselves to be."

As Justice Bose realised all those years ago, debates around equality cannot avoid deeper questions about the nature of our democracy, and what it means for human beings to be treated justly and fairly. And these are not debates that can be settled in courtrooms, but rather, in enduring public conversation between citizens. As Jawaharlal Nehru said, at the very beginning of the Constitution's framing, "words are magic things... but even the magic of words sometimes cannot convey the magic of the human spirit". The conversation around the CAA, then, takes us beyond the words of the Constitution — and the historical baggage they carry after a few decades of judicial interpretation — and asks us about the "magic of the human spirit" that gave them their place in the constitutional text.

Beyond the courtroom

It is in this sense that the Constitution belongs to everyone, and that the ongoing protests can be best understood as acts of reclamation. One is reminded of a famous historical story: in the 1830s, anti-slavery activists in the United States made a remarkable claim. They argued that slavery was prohibited by the American Constitution, which had been born in a moment of revolutionary struggle against an oppressive power. And they made this claim in the teeth of a deeply hostile Supreme Court, which would soon proclaim that slavery was, on the contrary, written into the American Constitution.





But it is the beauty of the Constitution, with its ringing invocation of universal values, that allowed the American abolitionists the space to make that argument in the first place. And while they would be rebuffed by a judiciary that was, at the time, committed to upholding slavery, it was their humanitarian and egalitarian vision that eventually triumphed after a few decades, and was formally written into the Constitution. A century and a half later, history has given its decisive verdict: the abolitionists were right. The Supreme Court got it wrong. And closer home, we have the inspiring example of the LGBTQ+ community, whose determined protest and activism after the Koushal judgment helped the Indian Supreme Court correct its own error, and finally decriminalise same-sex relations in 2018.

These stories tell us that while different institutions can take different views about what the Constitution says, no one institution exercises a monopoly over constitutional truth or wisdom. And this is why it is so vital for constitutionalism to exist, live, and thrive, outside the domain of institutions. The CAA protests have shown us what a dynamic and evolving conversation about the Constitution, and about constitutional values, can look like. It is for us, now, to take this conversation further.

Responses to the protests have taken many forms. One, of course, has been a full-blooded defence of the CAA (and of the NPR and the NRC), on their merits. But there has been another response: that because the constitutional challenge to the CAA is sub judice before the Supreme Court, there is no sense in protesting. The Supreme Court will decide the case, one way or another.

But this argument — as we have seen — misunderstands the history that culminated in the framing of the Constitution, and indeed, misunderstands the nature of the Constitution itself. What is before the Supreme Court is a narrow question:





does the CAA meet the minimum threshold that qualifies it to be a validly enacted law? To that, the Court will give a narrow answer: "yes", or "no". Whatever that answer will be, it does not even begin to exhaust the range, the scope, and the sheer diversity of the conversations that we have been having over the last few weeks. What the court will do — when it hears and decides the case — is declare the law of the land. That declaration, however, will be a legal one: the Citizenship Act will stay or it will go. But whether it stays or goes, the Constitution will remain: everybody's Constitution.

(Gautam Bhatia is a Delhi-based lawyer)

The Hindu,

01 January, 2020.

ജ്ജൻ





പാർലമെന്ററി അവലോകനം

When Defection is a mere detour for an MLA

S.Y. Quraishi

It is possible to avoid Karnataka-like incidents if MLAs jumping ship are completely disqualified for six years

They defected, re-contested, and became members again, all in six months. Some are even likely to become Ministers soon.

The Karnataka byelection results have widely put to display the ineffectiveness of the Anti-Defection Law. Of the 17 defecting Congress-Janata Dal (Secular) MLAs, 11 were re-elected on a Bharatiya Janata Party (BJP) ticket. Not only did this set of events lay down a well-structured framework to sidestep the law, it even set a dangerous precedent for neutralising the consequences of the law altogether.

The phenomenon of defections is not new to Indian politics. It has been plaguing the political landscape for over five decades. The most prominent case was that of Haryana's Gaya Lal, originally an independent MLA who, in 1967, juggled between the Congress and Janata Party for two weeks, during which he switched his loyalty thrice. The recurrence of this evil phenomenon led to the 1985 Anti-Defection Law, which defined three grounds of disqualification of MLAs — giving up party membership; going against party whip; and abstaining from voting.

Resignation not a condition

Resignation as MLA was not one of the conditions. Exploiting this loophole, the 17 rebel MLAs in Karnataka resigned, their act aimed at ending the majority of the ruling coalition and, at the same time, avoiding disqualification. However, the Speaker refused to accept the resignations and declared them disqualified. This was possible





as the legislation empowers the presiding officer of the House (i.e. the Speaker) to decide on complaints of defection under no time constraint.

The law originally protected the Speaker's decision from judicial review. However, this safeguard was struck down in Kihoto Hollohan v. Zachillhu and Others (1992). While the SC upheld the Speaker's discretionary power, it underscored that the Speaker functioned as a tribunal under the anti-defection law, thereby making her/his decisions subject to judicial review. This judgment enabled judiciary to become the watchdog of the anti-defection law, instead of the Speaker, who increasingly had become a political character contrary to the expected neutral constitutional role. The same could be witnessed in Shrimanth Balasaheb Patel & Ors vs Speaker Karnataka Legislative Assembly & Ors (2019), where the three-judge SC bench upheld the then Karnataka Speaker's decision of disqualification of the 17 rebel MLAs. However, it struck down his ban on the MLAs from contesting elections till 2023, negating the only possible permanent solution to the problem. The Supreme Court played the role of a neutral umpire in this political slugfest. But, the spectacle of MLAs hoarded in a bus, and being sent to a resort, openly exposed not just the absence of ideological ties between a leader and his party, but also her/his weak moral character. It was also upsetting to see public acceptance of such malpractices as part of politics, with some even calling it *Chanakya niti*!

Exit, and swift return

The Anti-Defection Law provided a safeguard for defections made on genuine ideological differences. It accepted "split" within a party if at least one-third of the members of the legislative party defect, and allowed the formation of a new party or "merger" with other political party if not less than two-thirds of the party's members commit to it. The 91st Constitutional Amendment introduced in 2003 deleted the provision allowing split.





The 91st Amendment also barred the appointment of defectors as Ministers until their disqualification period is over or they are re-elected, whichever is earlier. But, obviously, such laws have not put to rest the trend of defections.

The main issue, as witnessed in Karnataka, is that the defectors treat disqualification as a mere detour, before they return to the House or government by re-contesting. This can only be stopped by extending the disqualification period from re-contesting and appointment to Chairmanships/Ministries to at least six years. The minimum period limit of six years is needed to ensure that the defectors are not allowed to enter the election fray for least one election cycle, which is five years.

Of course, MLAs can still be bought from the ruling dispensation to bring it to a minority by being paid hefty sums, simply to stay at home for six years.

Almost every political outfit has been party to such devious games, with hardly any political will to find a solution.

(The writer is former Chief Election Commissioner of India and the author of An Undocumented Wonder —

The Making of the Great Indian Election)

The Hindu,

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ജ്ജന്ദ





പാർലമെന്ററി അവലോകനം

സ്വകാര്യ ബില്ലുകൾ സ്വീകര്യമല്ല

എ. അഷറഫ്

മന്ത്രിമാർ ഒഴികെയുള്ള ഏതൊരംഗവും സഭയിൽ അവതരിപ്പിക്കുന്ന ബില്ലിനെയാണ് അനൗദ്യോഗിക ബിൽ അഥവാ സ്വകാര്യബിൽ (പ്രൈവറ്റ് മെമ്പേഴ്സ് ബിൽ)

സ്വകാര്യ ബില്ല് എന്ന വാക്കിൽ തന്നെ അതിന്റെ അർത്ഥം രൂഢമായിട്ടുണ്ട്. എന്നാൽ സഭാ നടപടികളിൽ ഈ സ്വകാര്യത്തിന് എന്തു പ്രസക്തിയാണുള്ളത്? അതുകൊണ്ട് എന്താണ് ഉദ്ദേശിക്കുന്നത്? ബിൽ എങ്ങനെയാണ് തയ്യാറാക്കി അവതരിപ്പിക്കുന്നത്? സ്വകാര്യ ബിൽ നിയമമാകാറുണ്ടോ? എന്നു തുടങ്ങി കുറെ സംശയങ്ങളും ചോദ്യങ്ങളും ഉണ്ടാവുക സ്വാഭാവികമാണ്. രാജ്യത്തെ നിയമനിർമ്മാണ പ്രക്രിയകൾ തകർക്കുന്ന ജനാധിപത്യ ധ്വംസനം അരങ്ങേറുമ്പോൾ നിയമനിർമ്മാണവും ജനാധിപത്യവും തീർച്ചയായും ചർച്ചാവിഷയമാക്കേണ്ടതാണ്.

നിയമസഭാചട്ടം 20 പ്രകാരം സഭ കൂടുന്ന ദിവസങ്ങളിൽ വെള്ളിയാഴ്ചകളിൽ രാവിലെ 10 മുതൽ ഉച്ചയ്ക്ക് 12.30 വരെയുള്ള സമയമാണ് അനൗദ്യോഗിക കാര്യങ്ങൾക്കായി നീക്കി വച്ചിട്ടുള്ളത്. എന്നാൽ ചോദ്യോത്തരവും സബ്മിഷനും പലപ്പോഴും അടിയന്തിര പ്രമേയവും കഴിഞ്ഞാൽ സ്വകാര്യബില്ലിന് വേണ്ടത്ര സമയം കിട്ടാറില്ല. മാത്രവുമല്ല രാവിലെ 8.30-ന് ആരംഭിച്ചിരുന്ന സഭാനടപടികൾ ഇപ്പോൾ 9 ആയി നിജപ്പെടുത്തുകയും ചെയ്തിട്ടുണ്ട്. പലപ്പോഴും വെള്ളിയാഴ്ചകളിൽ സഭ ചേരാറുമില്ല. ഇതെല്ലാം കൊണ്ടുതന്നെ സ്വകാര്യബില്ലുകളുടെ സ്ഥാനം സഭാനടപടികളുടെ പുറംപോക്കിലാണെന്നു വേണം കരുതാൻ. ഈ സാഹചര്യത്തിലാണ് അനൗദ്യോഗിക ബില്ലുകളെക്കുറിച്ചുള്ള ചർച്ച പ്രസക്തമാകുന്നത്.

മന്ത്രിമാർ ഒഴികെയുളള ഏതൊരംഗവും സഭയിൽ അവതരിപ്പിക്കുന്ന ബില്ലിനെയാണ് അനൗദ്യോഗികബിൽ അഥവാ സ്വകാര്യബിൽ (പ്രൈവറ്റ് മെമ്പേഴ്സ് ബിൽ) എന്ന് പറയുന്നത്. (പതിനൊന്നാം കേരള നിയമസഭയിൽ പ്രതിപക്ഷ



നേതാവായിരുന്നു വി.എസ്. അച്ചുതാനന്ദനും 13-ാം സഭയിൽ ചീഫ് വിപ്പായിരുന്ന പി.സി. ജോർജ്ജും അനൗദ്യോഗിക ബില്ലിന് നോട്ടീസ് നൽകിയിട്ടുണ്ട്)

ഓരോ അനൗദ്യോഗിക ബില്ലുകളുടെയും കരട് ബിൽ തയ്യാറാക്കുന്നതിന്റെ പ്രാഥമിക ഉത്തരവാദിത്വം ബന്ധപ്പെട്ട സാമാജികനിൽ അധിഷ്ഠിതമാണെങ്കിലും ബില്ലിന്റെ സാങ്കേതിക വശങ്ങളും ഉപദേശവും സഹായവും നൽകാൻ നിയമസഭാ സെക്രട്ടേറിയറ്റിന് ബാധ്യതയുണ്ട്. ബില്ല് ഭരണഘടനാ വിരുദ്ധമോ കേന്ദ്ര-സംസ്ഥാന സർക്കാരുകളുടെ നിയമങ്ങൾക്കോ ചട്ടങ്ങൾക്കോ വിരുദ്ധമാകാത്തതും ഭരണഘടനാതത്വങ്ങളെയും നീതിന്യായ വ്യവസ്ഥയേയും ശക്തിപ്പെടുത്തുന്നതുമാകണം. ഇത്തരത്തിലുള്ള നിബന്ധനകൾക്ക് വിധേയമായി ജനങ്ങളെയും നാടിനെയും ബാധിക്കുന്ന ഏതൊരു വിഷയവും ബില്ലിന്റെ രൂപത്തിൽ തയ്യാറാക്കുകയാണ് പതിവ്. ഇതോടൊപ്പം നിലവിലുള്ള നിയമങ്ങൾ ശക്തിപ്പെടുത്തുന്നതിനായും കൂട്ടിച്ചേർക്കുന്നതിനായും ഭേദഗതി നിർദ്ദേശിച്ചു

ബിൽ അവതരിപ്പിക്കാൻ ഉദ്ദേശിക്കുന്ന അനൗദ്യോഗിക അംഗം തന്റെ ഉദ്ദേശ ലക്ഷ്യങ്ങളുടെ വിവരങ്ങളോടുകൂടിയ കരട് ബില്ലിന്റെ രണ്ട് പ്രതി ബന്ധപ്പെട്ട നിയമസഭാ സെക്ഷനിൽ (പി.എം.ബി.ആർ വിഭാഗം) നിശ്ചയിക്കപ്പെടുന്ന ദിവസം നൽകേണ്ടതാണ്. പ്രസ്തുത ഉദ്ദേശ്യ കാര്യങ്ങളുടെ വിവരണത്തിൽ ആവശ്യമായ കൂട്ടിച്ചേർക്കലുകൾ സെക്ഷനിൽ വരുത്താവുന്നതാണ്. എന്നാൽ വ്യവസ്ഥകൾക്ക് വിധേയമായി ഒരംഗം തയ്യാറാക്കി നൽകുന്ന കരടു ബിൽ തിരുത്തപ്പെടാൻ നോട്ടീസു നൽകിയ അംഗം വിസമ്മതിക്കുകയും മറ്റുവിധത്തിൽ സ്പീക്കർ അനുമതി നിഷേധിച്ചിട്ടില്ലെങ്കിലും ബിൽ സെക്രട്ടേറിയറ്റിൽ ലഭിച്ച രൂപത്തിൽ തന്നെ പ്രസിദ്ധീകരിക്കേണ്ടതാണ്. മുൻകാലങ്ങളിൽ ബിൽ അവതരിപ്പിക്കുന്നതിന് നിശ്ചയിക്കപ്പെട്ട ദിവസത്തന്റെ '15' പൂർണ്ണ ദിവസങ്ങൾക്ക് മുമ്പ് കരടുബിൽ നൽകേണ്ടതാണ്.

ഇത്തരത്തിൽ അംഗങ്ങൾ തയ്യാറാക്കി നിയമസഭാ സെക്ഷനിൽ എത്തിക്കുന്ന ബില്ലുകൾ നിയസഭാ സെക്രട്ടേറിയറ്റിന്റെ പ്രാഥമിക പരിശോധനയും ബിൽ സമർപ്പിച്ച അംഗത്തിന്റെ അനുവാദത്തോടെയുമുളള തിരുത്തലുകൾക്കും ശേഷം ബിൽ സംബന്ധിച്ച നിയമോപദേശം നേടുന്നതിനായി നിയമ വകുപ്പിന്



അയയ്ക്കുന്നു. നിയമ വകുപ്പിൽ നിന്നും തിരിച്ചെത്തുന്ന ബില്ലുകൾ അനുവാദത്തിനും അനന്തര നടപടികൾക്കുമായി സ്പീക്കർക്ക് സമർപ്പിക്കുന്നു.

നിശ്ചിത സമയത്തു നിയമസഭാ സെക്രട്ടറിയേറ്റിലെ പി.എം.ബി.ആർ സെക്ഷനിൽ നോട്ടീസു നൽകിയതും വിവിധ പരിശോധനകൾ കഴിഞ്ഞതുമായ ബില്ലുകൾ നൽകിയ അംഗങ്ങളുടെ പേരുകൾ ഉൾപ്പെടുത്തിക്കൊണ്ട് അവതരണാനുമതി പ്രമേയങ്ങളുടെ മുൻഗണന നിശ്ചയിക്കുന്നത് നറുക്കെടുപ്പിലൂടെയാണ്. സഭാസമ്മേളന ബുളളറ്റിനുകളിൽ അനൗദ്യോഗിക ബില്ലുകൾ സമർപ്പിക്കുന്നതിനും നറുക്കെടുപ്പു തീയതിയും മുൻകൂട്ടി അറിയിക്കാറുണ്ട്. നറുക്കെടുപ്പിൽ മുൻഗണന ലഭിക്കുന്ന ആദ്യത്തെ അഞ്ച് അംഗങ്ങൾക്ക് അവതരണാനുമതി തേടിയുളള പ്രമേയം അവതരിപ്പിക്കുന്നതിനുളള അനുമതി നൽകുന്നു. അതോടൊപ്പം സഭയിൽ അവതരിപ്പിച്ചതും എന്നാൽ ചർച്ച പൂർത്തീകരിക്കാത്തതുമായ ബില്ലുകൾ ഉൾപ്പെടുത്തികൊണ്ട് നടത്തുന്ന നറുക്കെടുപ്പിലൂടെ തുടർ ചർച്ചയ്ക്കായുളള മൂന്നുബില്ലുകൾ കൂടി മുൻഗണന നിശ്ചയിക്കുന്നു. (അതായത് അഞ്ചു പുതിയ ബില്ലുകളും തുടർചർച്ചയ്ക്കുളള മൂന്നു ബില്ലുകളുമടക്കം എട്ടു ബില്ലുകളാണ് പ്രസ്തുത ദിവസം സഭയിൽ അവതരിപ്പിക്കുന്നതിനുള്ള ലിസ്റ്റിൽ വരുന്നത്.

ഈ ലിസ്റ്റിൽ പ്രകാരമുള്ള ബില്ലുകൾ "അനൗദ്യോഗിക ബില്ലുകളും പ്രമേയങ്ങളും സംബന്ധിച്ച നിയമസഭാ സമിതിയുടെ മുമ്പാകെ വരുകയും ബില്ലുകൾ അവതരിപ്പിക്കുന്നതിന് അനുവദിക്കപ്പെട്ട ദിവസം സഭാ നടപടികളുടെ അജണ്ടയിൽ ഉൾപ്പെടുത്തുകയും ചെയ്യുന്നു. അന്ന് ദിവസം സ്പീക്കർ അനുവദിക്കുന്ന സമയത്ത് പ്രസ്തുത ബില്ലുകൾ അടങ്ങിയ റിപ്പോർട്ട് അംഗീകാരത്തിനായി സമിതിയുടെ ചെയർമാൻ അവതരണാനുമതി പ്രമേയം അവതരിപ്പിക്കുന്നു. ഈ പ്രമേയത്തെ മറ്റൊരംഗം പിൻതാങ്ങുന്നതോടെ ബില്ലുകൾ സഭാ നടപടിയുടെ ഭാഗമായി മാറുന്നു. തുടർന്ന് മുൻഗണനാക്രമത്തിൽ ബില്ലുകൾ അവതരിപ്പിക്കുന്നതിനുള്ള പ്രമേയം അവതരിപ്പിക്കാൻ ബന്ധപ്പെട്ട അംഗങ്ങളെ സ്പീക്കർ ക്ഷണിക്കുന്നു. പ്രമേയത്തെ മറ്റൊരംഗം പിൻതാങ്ങുകയും ചെയ്യുന്നു.

ഇതോടുകൂടി ബന്ധപ്പെട്ട വകുപ്പ് മന്ത്രി പ്രസ്തുത ബില്ലിന്റെ നിയമസാധുത, ആവശ്യകത, ഉദ്ദേശിച്ച കാര്യങ്ങളുട്ട പ്രസക്തി എന്നിവ സംബന്ധിച്ച് പ്രതിപാദിക്കുകയും ചെയ്യുന്നു. ഭൂരിപക്ഷം ബില്ലുകളുടെയും ഉദ്ദേശ്യകാര്യങ്ങളോട്





സർക്കാരിന് യോജിപ്പുണ്ടെങ്കിലും ഈ ബിൽ നിയമമാക്കേണ്ടതില്ലായെന്ന പതിവു പല്ലവിയാണ് മന്ത്രിമാർ നടത്താറുളളത്. ചില ബില്ലുകൾ സർക്കാർ നിയമമാക്കുന്നതിനാലും മറ്റു ചില ബില്ലുകളിലെ ആവശ്യങ്ങൾ നടപ്പാക്കുമെന്ന് സർക്കാരിന്റെ ഉറപ്പിനാലും ബിൽ അവതരിപ്പിച്ച് അതോടെ ചർച്ച അവസാനിപ്പിക്കാറുണ്ട്. ബില്ലിന്റെ സാരാംശം അംഗീകരിച്ചുകൊണ്ടുതന്നെ ബില്ലുകൾ തളളുന്ന വിചിത്രമായ നടപടികളാണിവിടെ അരങ്ങേറുന്നത്. സ്വകാര്യ ബില്ലുകൾ നിയമമാക്കാൻ പാടില്ലെന്ന യാതൊരു വ്യവസ്ഥയുമില്ലായെങ്കിലും ചില തെറ്റായ കീഴ്വഴക്കങ്ങൾ പിൻതുടരുകയാണ് ചെയ്യുന്നത്. സർക്കാരിന്റെ നയങ്ങളെ പിൻതുണക്കുന്നതാണെങ്കിൽ, നിയമവ്യവസ്ഥകൾ പാലിക്കുന്നുണ്ടെങ്കിൽ എന്തുകൊണ്ട് സ്വകാര്യബില്ലുകൾ നിയമങ്ങളാക്കിക്കൂടാ എന്ന ചോദ്യം പ്രസക്തമാകുന്നത് ഇവിടെയാണ്. 1957–ലെ ശമ്പളവും ബത്തകളും നൽകൽ (ഭേദഗതി) ബില്ലാണ് കേരള നിയമസഭയുടെ ചരിത്രത്തിൽ പാസ്സായ ഏക സ്വകാര്യബിൽ. അനൗദ്യോഗിക അംഗമായ എം. ഉമേഷ് റാവുവാണ് ബില്ലു കൊണ്ടുവന്നത് 1951–ലെ ശമ്പളവും ബത്തകളും നൽകൽ ആക്ടിലെ 8–ാം വകുപ്പിന്റെ ഉപവകുപ്പ് (1)(എ)യിൽ പരാമർശിച്ചിട്ടുളള കൺസോളിഡേറ്റ് അലവൻസ് നൂറ്റി ഇരുപതു രൂപയിൽ നിന്നും നൂറ്റി അൻപതു രൂപയായി വർദ്ധിപ്പിച്ചുകൊണ്ടുളള ഭേദഗതി ബിൽ ആയിരുന്നു അന്ന് സഭ പാസാക്കിയത്.

അനൗദ്യോഗിക ബില്ലിനു അവതരണാനുമതി തേടുന്ന പ്രമേയത്തെ മന്ത്രി എതിർത്തു സംസാരിച്ചു കഴിഞ്ഞാൽ പ്രമേയാവതാരകന് സംസാരിക്കുവാൻ അവസരം ലഭിക്കുകയും ബില്ലിന്റെ വിവിധ കാര്യങ്ങൾ സംബന്ധിച്ച് അംഗങ്ങൾ ഇടപെട്ടു ചർച്ച ചെയ്യുകയും ചെയ്യാറുണ്ട്. ഔദ്യോഗിക ബില്ലുകളെ ഭരണപക്ഷം അംഗീകരിച്ചും പ്രതിപക്ഷം എതിർത്തും സംസാരിക്കുന്ന പതിവ് രീതിക്ക് വൃത്യാസമായി എല്ലാ അംഗങ്ങളുടേയും സ്വകാര്യബില്ലിൽ രാഷ്ട്രീയ വൃത്യാസമില്ലാതെ ചർച്ച ചെയ്യുകയാണ് പതിവ്. അതുകൊണ്ടുതന്നെ ബില്ലിനാധാരമായ വിഷയത്തിൽ ഒതുങ്ങി നിന്നുകൊണ്ട് അർത്ഥവത്തായ ചർച്ചകൾക്ക് വഴി വെയ്ക്കാറുമുണ്ട്. ഇത് ബോധ്യമാകണമെങ്കിൽ ഇത്തവണ സഭയിൽ വന്ന ചില ബില്ലുകളുടെ ചർച്ച ശ്രദ്ധിച്ചാൽ മതിയാകും.





14-ാം നിയമസഭയിലെ ആദ്യത്തെ സ്വകാര്യബിൽ അവതരിപ്പിക്കാൻ അവസരമുണ്ടായത് തുടക്കക്കാരി കൂടിയായ അംഗം യു. പ്രതിഭയ്ക്കായിരുന്നു എന്ന പ്രത്യേകത കൂടിയുണ്ട്. 2016–ലെ കേരള നിർദ്ധനരായ വിധവകളുടെ ക്ഷേമവും സുരക്ഷയും ഉറപ്പാക്കൽ ബിൽ അവതരണം കൊണ്ടും അംഗങ്ങളുടെ ഇടപെടൽകൊണ്ടും ബില്ലിന്റെ ചർച്ച സമഗ്രമാക്കുവാൻ കഴിഞ്ഞു. പ്രതിപക്ഷ നിരയിൽ നിന്നും വി.ഡി. സതീശൻ, ഡോ. എൻ. ജയരാജ്, ടി.വി. ഇബ്രാഹിം, പി.ടി. തോമസ്, അനിൽ അക്കര തുടങ്ങിയവരും ഭരണപക്ഷത്തു നിന്നും ജോൺ ഫെർണാണ്ടസ്, ആർ. രാജേഷ്, പി. അയിഷാ പോറ്റി, ജി.എസ്. ജയലാൽ, സി.കെ. ശശീന്ദ്രൻ, ടൈസൺ മാസ്റ്റർ എന്നിവരും ഭരണപ്രതിപക്ഷ വ്യത്യാസമില്ലാതെ ബില്ലിനെ പിൻതുണച്ചുകൊണ്ട് ചർച്ചയിൽ പങ്കെടുത്തു. ബില്ലിനോട് ധാർമ്മികമായി യോജിച്ചുകൊണ്ടാണ് മന്ത്രി കെ.കെ. ശൈലജ പ്രസംഗം നടത്തിയത്. ഇതെല്ലാം നിയമനിർമ്മാണത്തിനാധാരമായ വിഷയത്തിന്റെ പ്രാധാന്യം വിളിച്ചറിയിക്കുന്നതാണ്. സീനിയർ അംഗമായ എസ്. ശർമ്മയാകട്ടെ "ബില്ലിന്റെ അവതരണത്തിന് മുമ്പ് ആമുഖമായി രാഷ്ട്രപതിയുടെ അസന്റ് ആവശ്യമായ കാര്യമാണെന്നും ഗവർണറുടെ ഫിനാൻഷ്യൽ മെമ്മോറാണ്ടത്തിന്റെ പ്രശ്നമുളളതുകൊണ്ടും അംഗീകരിക്കുന്നതിന് ബുദ്ധിമുട്ടുണ്ടെന്നും സാങ്കേതികമായി പറയുകയുണ്ടായല്ലോ, ഭരണപരമായ എല്ലാ കാര്യങ്ങളും പാലിച്ചുകൊണ്ടും ഇവിടെ പറഞ്ഞ കാര്യങ്ങൾക്ക് അംഗീകാരം വാങ്ങികൊണ്ടും ഗവൺമെന്റ് ഇക്കാര്യത്തിൽ ആലോചന നടത്തുന്നത് നന്നായിരിക്കും'' എന്ന് അഭിപ്രായപ്പെടുകയുണ്ടായി.

സമൂഹത്തിൽ എല്ലാവരും ആലോചിക്കേണ്ട വിഷയത്തെ സംബന്ധിച്ചാണ് ബില്ലിന്റെ അവതരണത്തിലൂടെ അംഗം നടത്തിയതെന്നും അതിനോട് അംഗങ്ങൾ നടത്തിയ പ്രതികരണങ്ങളും ഏറെ ശ്രദ്ധേയമാണെന്നു പറഞ്ഞുകൊണ്ടായിരുന്നു മന്ത്രി മറുപടി പ്രസംഗം തുടങ്ങിയത്. അംഗങ്ങളായ രാജു എബ്രഹാം, സണ്ണി ജോസഫ്, സി.കെ ശശീന്ദ്രൻ, വീണാ ജോർജ് തുടങ്ങിയവരുടെ ഇടപെടലുകളും മന്ത്രിയുടെ അറിവും അനുഭവവും ചേർത്തു വച്ചപ്പോൾ ബില്ലവതരണം അർത്ഥവത്താവുകയും ബിൽ തുടർ ചർച്ചയ്ക്ക് വെയ്ക്കുകയും ചെയ്തു.





രണ്ടാമത്തെ ബിൽ '2016–ലെ കേരള പക്ഷിമൃഗ സങ്കേതങ്ങളോട് ചേർന്നുളള നിർമ്മാണ പ്രവർത്തനം നിയന്ത്രണ ബിൽ' എം.സ്വരാജിന്റെതായിരുന്നു. ''നമ്മുടെ പാരിസ്ഥിതിക അവബോധത്തെ തന്നെ നവീകരിക്കേണ്ടതായിട്ടുണ്ട്. ആ അർത്ഥത്തിൽ വർത്തമാനകാലത്ത് ഒഴിച്ചു കുടാനാവാത്ത ഒരു നിയമനിർമ്മാണത്തെക്കുറിച്ചുളളതാണ് ബിൽ. ഈ പ്രകൃതിയുടെ സന്തുലനാവസ്ഥ തകരാറിലാകുന്നതിനെ സംബന്ധിച്ച് ലോകമെമ്പാടും ഗൗരവകരമായ ചർച്ചകളും പഠനങ്ങളും സമ്മേളനങ്ങളും കരാറുകളുമെല്ലാം നടന്നുകൊണ്ടിരിക്കുന്ന ഒരു കാലഘട്ടമാണിത്. കാലം ചെല്ലുന്തോറും അത്തരത്തിലുളള അറിവുകളും കാഴ്ചപ്പാടുകളുടെ വികാസവും നമ്മളെല്ലാം ശരിയായി മനസ്സിലാക്കി കൊണ്ടിരിക്കുകയാണ്. ഈ ഭൂമി ആരുടെതാണ് എന്ന മൗലികമായ ചോദ്യത്തെ ശരിയാവണ്ണം അഭിമുഖീകരിച്ചുകൊണ്ടല്ലാതെ നമുക്ക് മുന്നോട്ടു പോകുവാനാകില്ലാ എന്നതാണ് വസ്തുത. യഥാർത്ഥത്തിൽ ഈ ചോദ്യത്തിന് സാർവൃത്രികവും സാർവ്വജനീയവും ഒരു പക്ഷേ സർവ്വകാലികവുമായ ഒരു മറുപടി ആദ്യമായിപ്പറഞ്ഞത് കാറൽ മാർക്സ് ആയിരുന്നു. അദ്ദേഹം വളരെ കൃത്യമായി ആ വിഷയത്തെ അഭിമുഖീകരിക്കുന്നുണ്ട്. ഈ ഭൂമി നമ്മുടെയാരുടെയും സ്വത്തല്ലാ, നമ്മളെല്ലാം ഇതിന്റെ താത്ക്കാലിക ഗുണഭോക്താക്കൾ മാത്രമാണ്. നമുക്ക് കിട്ടിയതിനെക്കാൾ മെച്ചപ്പെട്ട അവസ്ഥയിൽ നാം വരും തലമുറകൾക്കിത് കൈമാറേണ്ടതാണ്. എന്നാണ് മാർക്സ് ഈ വിഷയത്തെക്കുറിച്ച് പരാമർശിച്ചിട്ടുളളത്."

എം. സ്വരാജ് ഇത്തരത്തിൽ പാരിസ്ഥിതിക കാര്യങ്ങൾ ശാസ്ത്രീയവും തത്വശാസ്ത്രപരവും സാഹിത്യവും രാഷ്ട്രീയവുമായ തലങ്ങൾ സ്പർശിച്ചു കൊണ്ട് സമർത്ഥമായാണ് അവതരിപ്പിച്ചത്. അതിലിടപെട്ടുകൊണ്ട് അംഗങ്ങളായ പി.ടി. തോമസ്, ഡോ. എൻ. ജയരാജ് ഹൈബി ഈഡൻ, വി.ഡി. സതീശൻ, രാജു എബ്രഹാം, ജോൺ ഫെർണാണ്ടസ്, സി.കെ. ശശീന്ദ്രൻ, എൻ. ഷംസുദീൻ, എം.എം. മണി, പി.കെ. ശശി, എ.എൻ. ഷംസീർ, എൽദോസ് പി. കുന്നപ്പിളളിൽ, കെ. ബാബു എന്നിവരടക്കം ഭരണ പ്രതിപക്ഷ ഭേദമന്യേ ചർച്ചകളിൽ പങ്കെടുത്തു. സമയപരിമിതി മൂലം ബിൽ തുടർചർച്ചയ്ക്ക് നീക്കിവെച്ചു.

F**CUS**



14-ാം കേരള നിയമസഭയുടെ രണ്ടാം സമ്മേളനത്തിൽ ഔദ്യോഗിക ബില്ലുകളിൽ എൻ. ഷംസുദീൻ 2016-ലെ കേരള അൺ എയ്ഡഡ് വിദ്യാഭ്യാസ സ്ഥാപനങ്ങളിലെ അദ്ധ്യാപക അനദ്ധ്യാപക ജീവനക്കാരുടെ വേതനം നിശ്ചയിക്കൽ ബിൽ അവതരിപ്പിച്ചു.

സംസ്ഥാനത്തെ സ്വകാര്യ വിദ്യാഭ്യാസ സ്ഥാപനങ്ങളിലെ അദ്ധ്യാപകേതരവൃത്തിയിൽ ജോലിചെയ്തുവരുന്നവരുടെ മിനിമം വേതനം പുതുക്കി നിശ്ചയിക്കുന്നതിനുള്ള നടപടി സ്വീകരിച്ചുവരുന്നതോടൊപ്പം അദ്ധ്യാപകർക്ക് മിനിമം വേതനം അനുവദിക്കുന്നത് സംബന്ധിച്ച കരട് ബിൽ പൊതുവിദ്യാഭ്യാസ വകുപ്പിന്റെ പരിഗണനയിലായതിനാൽ ഇത്തരമൊരു ബില്ലിന്റെ ആവശ്യകതയില്ലെന്നാണ് ആമുഖ പ്രസംഗത്തിൽ മന്ത്രി അറിയിച്ചത്.

എന്നാൽ ഈ മേഖലയിലെ ജീവനക്കാരോടുള്ള ഗവൺമെന്റ് സമീപനത്തെ സ്വാഗതം ചെയ്യുന്നതായും അവരുടെ വേതന വർദ്ധന, തൊഴിൽ സുരക്ഷിതത്വം, പെൻഷൻ അടക്കമുള്ള ആനുകൂല്യങ്ങൾ എന്നിവ സംബന്ധിച്ച നിയമപരിരക്ഷ നൽകാനുളള സർക്കാരിന്റെ തീരുമാനം ഈ ബില്ലിന്റെ പ്രസക്തിയാണ് ഒരു പ്രൈവറ്റ് മെമ്പർ തെളിയിക്കുന്നതെന്നും അവതാരകൻ വ്യക്തമാക്കി. കൊണ്ടുവരുന്ന ബിൽ അതിന്റെ അപാകതകൾ പരിഹരിച്ചുകൊണ്ട് എന്തുകൊണ്ട് നമ്മുടെ പൊതു നിയമമാക്കി മാറ്റുന്നതിന് ഒരു പരിശ്രമം നടത്തിക്കൊണ്ട് അതൊരു അക്കാഡമിക് ഇന്ററസ്റ്റിൽ കാണണമെന്നും അദ്ദേഹം സൂചിപ്പിക്കുകയുണ്ടായി. എന്നാൽ ബില്ല് അവതാരകന്റെ റോൾ സ്പീക്കർ ഏറ്റെടുത്തോയെന്ന് തോന്നുംവിധം പലഘട്ടങ്ങളിൽ സ്പീക്കർ പി. ശ്രീരാമകൃഷ്ണൻ ഇടപെട്ടു കൊണ്ടേയിരുന്നു. അംഗങ്ങളും വിവിധ മന്ത്രിമാരും ചർച്ചയിൽ അനുകൂലിച്ചും പ്രതികൂലിച്ചും പങ്കെടുക്കുകയുണ്ടായി. ബിൽ തുടർ ചർച്ചയ്ക്ക് വെച്ചു. ഇതിൽ നിന്നെല്ലാം ഒരു കാര്യം വ്യക്തമാണ്. സർക്കാർ നിയമമാക്കാൻ ആലോചിക്കുന്നതോ അല്ലെങ്കിൽ സർക്കാരിന് നിയമമാക്കാൻ സാധ്യതയുള്ളതോ ആയ വിഷയങ്ങളാണ് കൂടുതൽ സ്വകാര്യ ബില്ലുകളിലൂടെയും അവതരിപ്പിക്കുന്നത് എന്നതാണ് വസ്തുത. അവതരിപ്പിക്കപ്പെടുന്ന ഓരോ ബില്ലുകളുടെ ഉള്ളടക്കത്തിലേയ്ക്ക് കടന്നാൽ ഇത് കൂടുതൽ വ്യക്തമാകുകയും ചെയ്യും. ടി.വി. രാജേഷിന്റെ 2016-ലെ കേരള





ആരാധനാലയങ്ങളോടനുബന്ധിച്ചുളള രാഷ്ട്രീയ സംഘടനാ പ്രവർത്തനം നിയന്ത്രിക്കൽ ബിൽ. പുരുഷൻ കടലുണ്ടിയുടെ 2016–ലെ കേരള പട്ടിക ഗോത്ര വർഗ്ഗങ്ങളുടെ തനത് ഭാഷയും സംസ്കാരവും സംരക്ഷണ ബിൽ. ആബിദ് ഹുസൈൻ തങ്ങളുടെ – 2016–ലെ അന്യസംസ്ഥാന തൊഴിലാളി രജിസ്ട്രേഷൻ അതോറിറ്റി രൂപീകരണ ബിൽ. ഡി.കെ. മുരളിയുടെ 2016-ലെ കേരള ഹോട്ടലുകളുടെയും റെസ്റ്റോറന്റുകളുടേയും നിലവാരവും ഭക്ഷണ പാനീയങ്ങളുടെ ഗുണ –വില നിയന്ത്രണവും ബിൽ. , അൻവർ സാദത്തിന്റെ 2017-ലെ കേരള സംസ്ഥാന ശുചീകരണ തൊഴിലാളി ക്ഷേമ ബോർഡ് രൂപീകരണ ബിൽ. , കെ. കൃഷ്ണൻ കുട്ടിയുടെ 2017–ലെ കേരള സംസ്ഥാന കർഷക ക്ഷേമ ബോർഡ് രൂപീകരണ ബിൽ., കെ. രാജുവിന്റെ 2017–ലെ കേരള സംസ്ഥാന പത്ര ദൃശ്യ മാധ്യമരംഗത്ത് ജോലി ചെയ്യുന്നവർക്ക് ക്ഷേമനിധി ബിൽ. പി.ടി. തോമസിന്റെ 2017–ലെ കേരള ഐ.ടി മേഖലയിലെ ജീവനക്കാരുടെ ക്ഷേമനിധി ബോർഡ് രുപീകരണ ബിൽ. തുടങ്ങിയ ബില്ലുകളുടെ ഉളളടക്കവും അവതരണവും ചർച്ചയുമെല്ലാം നിയമനിർമ്മാണ പ്രക്രിയയുടെ യശസുയർത്തുന്നതായിരുന്നു. ഓരോ നിയമസഭാ സമാജികന്റെയും നിയമസഭയുടെയും പരമപ്രധാനമായ ദൗത്യം നിയമനിർമ്മാണമാണല്ലോ. അപ്പോൾ വ്യക്തിപരമായി ഓരോ സാമാജികനും നിയമനിർമ്മാണത്തിന് മുതിരുന്നത് സ്വാഭാവികമാണ്. അതുകൊണ്ടുതന്നെ സർക്കിരിന്റെ ഔദ്യോഗിക ബില്ലുകളെ കിടപിടിക്കുന്നതോ അതിനേക്കാൾ ഗൗരവമുളളതും ദീർഘ വീക്ഷണത്തോടുകൂടിയതുമായ സ്വകാര്യ ബില്ലുകൾ ചർച്ചയ്ക്ക് വരുന്നത്. ഇത്തരത്തിൽ ആധികാരികതയും വ്യക്തതയുമുള്ള ബില്ലുകൾ പാസ്സാക്കാൻ സർക്കാരുകൾ വിസമ്മതിക്കുന്നത് എന്തുകൊണ്ടാണ്. സർക്കാരിന് നയപരമായി യോജിപ്പുളളതും ഭരണഘടനാപരമായി നിലനിൽക്കുന്നതുമായ അനൗദ്യോഗിക ബില്ലുകൾ നടപടി ക്രമങ്ങൾ പാലിച്ച് സർക്കാരിന് പാസാക്കാവുന്നതേയുളളൂ. ഇത് നിയമനിർമ്മാണ പ്രക്രിയയെ കൂടുതൽ ശക്തിപ്പെടുത്തുകയും അർത്ഥവത്താക്കുകയും ചെയ്യും.

മുൻ സഭാ സമ്മേളനത്തിൽ അനൗദ്യോഗിക അംഗങ്ങൾ കൊണ്ടുവന്ന ബില്ലുകൾ അവയുടെ രൂപത്തിലും ഭാവത്തിലും മാറ്റം വരുത്തി ഉളളടക്കം





നഷ്ടപ്പെടാതെ ഔദ്യോഗിക ബില്ലുകളായി വന്നിട്ടുണ്ട്. ക്ഷേമനിധികൾ രൂപീകരിക്കുന്നതുമായി ബന്ധപ്പെട്ട് മുൻകാലങ്ങളിൽ വന്നിട്ടുള്ള ചില സ്വകാര്യ ബില്ലുകളിൽ പരാമർശിക്കുന്നവർക്കായി പിന്നീട് സർക്കാർ പ്രത്യേക ക്ഷേമനിധി രൂപീകരിക്കുകയോ നിലവിലുള്ള ക്ഷേമനിധിയിൽ ഉൾപ്പെടുത്തുകയോ ചെയ്തിട്ടുണ്ട്. അതുകൊണ്ടുതന്നെ സ്വകാര്യ ബില്ലുകൾ വെറും അധരവ്യായാമമാണെന്നു പറഞ്ഞു തള്ളിക്കളയാനാവില്ല. അവ പുതിയ ആശയങ്ങളും നിയമങ്ങളും സൃഷ്ടിക്കുന്നതിൽ ചെറുതല്ലാത്ത സ്വാധീനം ചെലുത്തുന്നുണ്ട് എന്നത് വ്യക്തമാണ്. എന്നിരുന്നാലും സ്വകാര്യ ബില്ലുകളുടെ അവതരണത്തിന് വേണ്ടത്ര അവസരവും സമയവും ലഭിക്കാറില്ല എന്നതാണ് വാസ്തവം.

സഭ ചേരുന്ന ആഴ്ചയിലെ ആദ്യത്തെ വെള്ളിയാഴ്ച അനൗദ്യോഗിക ബില്ലുകളും രണ്ടാമത്തെ വെളളിയാഴ്ച അനൗദ്യോഗിക പ്രമേയങ്ങളും എന്ന ക്രമത്തിലാണ് അവസരം ലഭിക്കുക വെളളിയാഴ്ച പലപ്പോഴും സഭ വെളളിയാഴ്ച ഒഴിവാക്കാറുണ്ട്. മാത്രവുമല്ല സഭയിലെ കുറവായിരിക്കുകയും ചോദ്യോത്തരവേള കഴിഞ്ഞാൽ അംഗങ്ങളുടെ കൊഴിഞ്ഞുപോകൽ വർദ്ധിക്കുന്നതായും കണ്ടുവരാറുണ്ട്. അംഗങ്ങൾക്ക് സ്വകാര്യ ബില്ലിനുളള സമയം മറ്റ് അജണ്ടകൾ കയ്യേറ്റുന്നതുമൂലം ആകെ കിട്ടുന്ന പരിമിതമായ സമയത്തിലും കുറവുണ്ടാകുന്നു. ചുരുങ്ങിയ സമയങ്ങളിൽ ബില്ലവതരിപ്പിക്കാൻ അംഗങ്ങൾ നിർബന്ധിതരാകുന്നതിനാൽ ബില്ലിന്റെ ആശയതലവും ആവശ്യകതയും വേണ്ടത്ര വിശദമാക്കാൻ കഴിയാതെ വരുന്നു. തുടർ ചർച്ചകൾക്ക് അവസരം തുലോം കുറവാണുതാനും ആയതിനാൽ ബില്ലിൽ ഉന്നയിക്കുന്ന വിഷയത്തിന്റെ വ്യാപ്തിക്കനുസരിച്ച് അവതരണ ചർച്ചാ സമയം അനുവദിക്കപ്പെടേണ്ടതുണ്ട്. വെള്ളിയാഴ്ച നേർച്ചയായി അനൗദ്യോഗിക ബില്ലിനെ പിരിമിതപ്പെടുത്തേണ്ടതുണ്ടോ? വെള്ളിയാഴ്ചകളിൽ സഭ 12.30 ന് പിരിയുകയും 2–ന് പുനരാരംഭിക്കുകയും ചെയ്യുന്നതിനെക്കുറിച്ച് ആലോചിക്കാവുന്നതാണ്. (രണ്ടിനും ചെലവ് ഒന്നുതന്നെയാണ്). അല്ലെങ്കിൽ അനൗദ്യോഗിക അംഗങ്ങൾക്കായി നീക്കിവെച്ചിട്ടുളള ദിവസം വെളളിയാഴ്ചയല്ലാതെ മറ്റൊരു ദിവസം കണ്ടെത്താൻ കഴിയും. ചട്ടം 20 പ്രകാരം സഭാ നേതാവും പ്രതിപക്ഷ

F⊕CUS



നേതാവുമായി ആലോചിച്ച് സ്പീക്കർക്ക് തന്നെ മറ്റൊരു ദിവസം നീക്കി വെയ്ക്കാവുന്നതാണ്. വിപ്പ് നൽകാത്ത ദിവസങ്ങളിലും സഭാനടപടികളുടെ ആദ്യാവസാനം വരെ അംഗങ്ങൾ സഭയിൽ ഉണ്ടാകണമെന്നും പ്രത്യേകിച്ച് വെള്ളിയാഴ്ചകളിലെ കൊഴിഞ്ഞുപോക്ക് ഒഴിവാക്കേണ്ടതാണെന്ന് സ്പീക്കർക്ക് റൂളിങ്ങ് നടത്താവുന്നതുമാണ്.

ഒന്നാം കേരള നിയമസഭ മുതൽ 13-ാം കേരള നിയമസഭ വരെ ഏകദേശം അഞ്ഞൂറ്റി ഇരുപതോളം സ്വകാര്യ ബില്ലുകൾ സഭയിൽ അവതരിപ്പിച്ചിട്ടുള്ളതായാണ് മനസ്സിലാക്കാൻ കഴിയുന്നത്. ആദ്യകാലങ്ങളിൽ സർക്കാരിനു കാലാവധി പൂർത്തിയാക്കുവാൻ കഴിയാതിരുന്നതും സഭാ സമ്മേളനങ്ങളുടെ എണ്ണം കുറവായതിനാലും ബില്ലുകളുടെ എണ്ണവും കുറവായിരുന്നു. എന്നാൽ 10-ാം നിയമസഭ മുതൽ 13-ാം നിയമസഭ വരെ മാത്രം 387 ഓളം സ്വകാര്യ ബില്ലുകൾ വന്നതായാണ് അനൗദ്യോഗിക വിവരം 14-ാം സഭയിൽ ഇതുവരെ 44 ബില്ലുകൾ വന്നിട്ടുണ്ടെങ്കിലും 29 എണ്ണമാണ് അവതരിപ്പിച്ചത്. 11 ബില്ലുകൾ തുടർ ചർച്ചയായും വരികയുണ്ടായി. സഭ സമ്മേളിച്ച ദിവസത്തിന്റെ വർദ്ധനവിനനുസരിച്ച് ഇത് വളരെ കുറവുമാണ്.

ഏതൊരു സഭയും ഭാവിയിൽ അറിയപ്പെടുന്നത് അതത് സഭകളിലെ നിയമ നിർമ്മാണങ്ങളുടെ പേരിലായിരിക്കും. ജനങ്ങൾക്കും നാടിന്റെ നിലനിൽപ്പിനും അനുയോജ്യമായ നിയമങ്ങൾ നിർമ്മിക്കുകയും നിലവിലുളളവയ്ക്ക് കാലാനുസൃതമായ ഭേദഗതികൾ കൊണ്ടുവരികയുമാണ് സാമാജികന്റെയും സഭയുടെയും ആതൃന്തികമായ ഉത്തരവാദിത്വം. ഈ ചുമതല നിർവ്വഹിക്കുന്നതിനായി സാമാജികർക്ക് ആവശ്യമായ സമയവും സാഹചര്യവും ഒരുക്കുക എന്ന പരമപ്രധാനമായലക്ഷ്യത്തിലേയ്ക്ക് നമ്മുടെ ജനപ്രതിനിധികളും ജനാധിപത്യ സ്ഥാപനവും ഉയർന്നു പ്രവർത്തിക്കുമെന്ന് പ്രത്യാശിക്കാം.

കലാകൗമുദി,

01-08 ഡിസംബർ 2019.

જ્<u>લ્</u>લ્લિલ





പാർലമെന്ററി അവലോകനം

ഭരണരീതി മാത്രമല്ല ജനാധിപത്യം

ജസ്റ്റിസ് ജെ. ചെലമേശ്വർ

സമ്പന്നർക്കും ദരിദ്രർക്കും ശക്തർക്കും അശക്തർക്കുമൊക്കെ നിയമങ്ങൾ ഒരുപോലെ ബാധകമാണ്.

നിയമവാഴ്ച എന്ന വാക്കു കേൾക്കുമ്പോഴൊക്കെ ഈ ലേഖകന് ഓർമവരിക 'വീരപാണ്ഡ്യ കട്ടബൊമ്മൻ' എന്ന തമിഴ് ചലച്ചിത്രമാണ്. കട്ടബൊമ്മനെ ചങ്ങലകളാൽ ബന്ധിച്ച് ബ്രിട്ടീഷുകാരനായ കളക്ടറുടെ മുമ്പാകെ ഹാജരാക്കുന്നു. 'നിയതമായ നിയമപ്രക്രിയയിലൂടെ കുറ്റക്കാരനെന്നു കണ്ടെത്താതെ ബ്രിട്ടീഷുകാർ ഒരു നായയെപ്പോലും കൊല്ലില്ല എന്ന് കളക്ടർ മേനി പറയുന്നു 'മാന്യരെന്നു തോന്നിപ്പിക്കാൻ അധമർ പല ഉപായങ്ങളും പ്രയോഗിക്കുമെന്നും അത്തരത്തിലൊന്നാണ് നിയമവാഴ്ചാ സിദ്ധാന്തമെന്നു'മാണ് അതിന് കട്ടബൊമ്മൻ നൽകുന്ന മറുപടി.

രണ്ടുപേർ പറഞ്ഞതിലും സത്യമുണ്ട്. ബ്രിട്ടീഷുകാരനായ കളക്ടർ പറഞ്ഞത് സാങ്കേതികാർത്ഥത്തിൽ ശരിയാണ്. അധികാരികൾ സ്വതവേ നിയമവാഴ്ചയെപ്പറ്റി വാചകക്കസർത്ത് നടത്തുമെന്നല്ലാതെ അതിനോട് നീതി പുലർത്താറില്ല എന്നതുകൊണ്ട് കട്ടബൊമ്മൻ പറഞ്ഞതും വാസ്തവം.

പ്രസിദ്ധീകൃതമായ ഒരു കൂട്ടം ചട്ടങ്ങളുടെ അടിസ്ഥാനത്തിൽ ഭരണ നിർവ്വഹണം നടത്തുന്നതിനെയാണ് 'നിയമവാഴ്ച' എന്നതുകൊണ്ട് വിവക്ഷിക്കുന്നത് അത്തരമൊരു വ്യവസ്ഥയിൽ, ജനങ്ങൾക്ക് സ്വന്തം അവകാശങ്ങളെയും ഉത്തരവാദിത്വങ്ങളെയും കുറിച്ച് വ്യക്തമായ ധാരണ പുലർത്താൻ സാധിക്കും. ഭരണകർത്താക്കൾ സ്വാഭീഷ്ടപ്രകാരം അനുചിത തീരുമാനങ്ങൾ കൈക്കൊളളുന്ന അവസരങ്ങളിൽ അവയെ ചെറുക്കാൻ ജനങ്ങൾക്ക് ഈ അറിവ് മുതൽക്കൂട്ടാവും. സമ്പന്നർക്കും ദരിദ്രർക്കും ശക്തർക്കും അശക്തർക്കുമൊക്കെ നിയമങ്ങൾ ഒരുപോലെ ബാധകമാണ് എന്നതാണ് ഈ വ്യവസ്ഥയുടെ മറ്റൊരു വശം. നിയമങ്ങൾ വിവേചനപരമായി പ്രയോഗിക്കാനാവില്ല.





അഴിമതിക്കും നിയമവാഴ്ചയ്ക്കും സഹവർത്തിക്കാനാവില്ല. ഭരണഘടനാപദവികളടക്കമുള്ള ഉന്നതസ്ഥാനങ്ങളിലിരിക്കുന്നവർക്കെതിരെ അഴിമതിയാരോപണങ്ങൾ പതിവാണ്. അഴിമതി കൊടികുത്തിവാഴുന്ന രാജ്യങ്ങളിലൊന്നാണ് ഇന്ത്യയെന്ന് ഒട്ടേറെ അന്താരാഷ്ട്രസംഘടനകളുടെ സർവേകളിൽ തെളിഞ്ഞിട്ടുണ്ട്. രാജ്യത്ത് ഉന്നതോദ്യോഗസ്ഥരും രാഷ്ട്രീയനേതാക്കളും ക്രിമിനൽ സംഘങ്ങളും തമ്മിൽ അവിശുദ്ധബന്ധം നിലനിൽക്കുന്നുണ്ടെന്ന് മുൻ കേന്ദ്ര ആഭ്യന്തര സെക്രട്ടറി എൻ.എൻ. വോറയുടെ അധ്യക്ഷതയിലുള്ള ഒരു സമിതി 1993-ൽ സർക്കാരിനു സമർപ്പിച്ച റിപ്പോർട്ടിൽ ചൂണ്ടിക്കാട്ടിയിരുന്നു...

രാജ്യത്തെ ഇപ്പോഴത്തെ ക്രിമിനൽ നീതിനിർവ്വഹണ സംവിധാനം ഈ പ്രതിസന്ധി കൈകാര്യം ചെയ്യാൻ പര്യാപ്തവുമല്ല. പല സന്ദർഭങ്ങളിലും സുപ്രീംകോടതി വോറാ സമിതിയുടെ റിപ്പോർട്ടിനെക്കുറിച്ചു പരാമർശിക്കുകയും ഉചിതമായ പരിഹാരനടപടിക്കു നിർദ്ദേശിക്കുകയും ചെയ്തിട്ടുണ്ട്. കേന്ദ്രസർക്കാരും അസോസിയേഷൻ ഓഫ് ഡെമോക്രാറ്റിക് റിഫോംസും തമ്മിലുള്ള ഒരു കേസിലെ വിധിന്യായത്തിൽ വോറാ സമിതിയുടെ റിപ്പോർട്ടിലെ വരികൾ സുപ്രീംകോടതി ഉദ്ധരിച്ചിട്ടുണ്ട്. 'അന്താരാഷ്ട്ര ബന്ധങ്ങളുളള വലിയ കളളക്കടത്തുസംഘങ്ങൾ രാജ്യത്തിന്റെ സാമ്പത്തികപ്രവർത്തനങ്ങളിൽ ദു:സ്വാധീനം ചെലുത്തുന്നുണ്ട്. ഹവാല, കള്ളപ്പണ ഇടപാടുകളിലൂടെ സമാന്തര സമ്പദ്വ്യവസ്ഥ തന്നെ സൃഷ്ടിച്ച് രാജ്യത്തിന്റെ സാമ്പത്തികക്രമത്തെ ഇവർ അപായപ്പെടുത്തുന്നു. ഈ സംഘങ്ങൾ ഗണ്യമായ സാമ്പത്തിക ശക്തിയും കായികബലവും മാത്രമല്ല, സമൂഹത്തിൽ മാന്യതയും ആർജിച്ചിരിക്കുന്നു. സർക്കാർ സംവിധാനങ്ങളെ കളങ്കിതമാക്കിക്കൊണ്ട് ഇവർ വലിയതോതിൽ സ്വാധീനശേഷിയും നേടിയിട്ടുണ്ട്. അതിനാൽ ഇവർക്കെതിരെ നീങ്ങാൻ അനോഷണ, കുറ്റവിചാരണാ ഏജൻസികൾ പലപ്പോഴും പാടുപെടുന്നു. നീതിന്യായ സംവിധാനത്തിലെ ഉദ്യോഗസ്ഥർപോലും മാഫിയകളുടെ ആശ്ലേഷത്തിൽ നിന്നു മുക്തരല്ല'.

ഉന്നതന്മാർക്കെതിരായ അഴിമതിക്കേസുകൾ അത്യപൂർവമായി മാത്രമേ നീതിനിർവ്വഹണത്തിൽ അവസാനിക്കാറുള്ളൂ. ഇത്തരം കേസുകളിൽ നടപടികൾ വേഗത്തിലാക്കാൻ കഴിഞ്ഞ ഏഴുപതിറ്റാണ്ടി ലേറെയായിട്ടും നമ്മുടെ രാഷ്ട്രത്തിന് F**CUS**



വഴികണ്ടെത്താനായിട്ടില്ല. ചില കേസുകളിൽ ആരോപണങ്ങൾ അസത്യവും രാഷ്ട്രീയപ്രേരിതവുമാണെന്ന് നമുക്കറിയാം. കേസുകൾ ഫലപദ്രമായി കൈകാര്യം ചെയ്യാനാവാതെ വരുമ്പോൾ നിരപരാധികളുടെ സത്പേരിന് കോട്ടം തട്ടുകയും കുറ്റവാളികൾ രക്ഷപ്പെടുകയും ചെയ്യുന്നു. രാജ്യത്തെ നിയമസംവിധാനത്തിന്റെ വിശ്വാസ്യതയാണിവിടെ തകരുന്നത്. ഒരു മുഖ്യമന്ത്രിക്കെതിരായ അഴിമതിക്കേസ് വാദംകേൾക്കൽ പൂർത്തിയാക്കി വിധി പറയാൻ മാറ്റിവെച്ച സുപ്രീംകോടതിക്ക് അദ്ദേഹം ജീവിച്ചിരിക്കെ വിധിപ്രസ്താവം നടത്താനാവാതിരുന്ന സംഭവം ഇവിടെ ഓർക്കാവുന്നതാണ്.

തിരഞ്ഞെടുപ്പുമായി ബന്ധപ്പെട്ട കാര്യങ്ങൾ കൈകാര്യം ചെയ്യാൻ നമുക്കൊരു നിയമമുണ്ട്. — 1951-ലെ ജനപ്രാതിനിധ്യനിയമം. ഒരു സ്ഥാനാർത്ഥി തിരഞ്ഞെടുപ്പുപ്രചരണത്തിനു ചെലവിടാവുന്ന തുകയ്ക്ക് ആ നിയമം പരിധിവെച്ചിട്ടുണ്ട്. വോട്ടർമാർക്ക് പാരിതോഷികങ്ങൾ കൊടുക്കുന്നത് ആ നിയമം വിലക്കുന്നു. തിരഞ്ഞെടുപ്പുമായി ബന്ധപ്പെട്ട എല്ലാ തർക്കങ്ങളിലും ഹൈക്കോടതികൾ ആറുമാസത്തിനകം തീർപ്പുകല്പ്പിക്കണമെന്നും അനുശാസിക്കുന്നു. സ്ഥാനാർത്ഥികൾ എത്രത്തോളം സത്യസന്ധമായാണ് ഈ നിയമം അനുസരിക്കാറുള്ളതെന്നും ഹൈക്കോടതികൾ എത്രമാത്രം വേഗത്തിലാണ് തിരഞ്ഞെടുപ്പുതർക്കങ്ങൾ തീർപ്പാക്കുന്നതെന്നും നമുക്കറിയാമല്ലോ!

തിരഞ്ഞെടുക്കപ്പെട്ട ജനപ്രതിനിധി കൂറുമാറുന്നത് ഭരണഘടനയുടെ പത്താം ഷെഡ്യൂൾ വിലക്കുന്നുണ്ട്. കൂറുമാറ്റ ആരോപണമുയരുമ്പോൾ അക്കാര്യത്തിൽ വിധി നിർണ്ണയം നടത്താൻ നിയുക്തനായ അധികാരി സ്പീക്കറാണ്. എന്നാൽ ഭരണഘടനയുടെ പത്താം ഷെഡ്യൂൾ നിലവിൽ വന്നശേഷമുള്ള 35 കൊല്ലത്തിനിടെ ഒരൊറ്റ സ്പീക്കർപോലും ഇത്തരമൊരു വിഷയത്തിൽ വിധി നിയന്താവായിട്ടില്ല. നിയമം നിയമപുസ്തകത്തിൽ വിശ്രമിക്കുന്നു!

ക്രിമിനൽ നിയമനടത്തിപ്പു സംവിധാനം ദുർബലമായിരിക്കുന്നു. തൻമൂലം അത് ചിലപ്പോഴൊക്കെ തന്നിഷ്ടപ്രകാരമുള്ള നീതി നടപ്പാക്കലിൽ കലാശിക്കുന്നു. ഹൈദരാബാദ് ബലാത്സംഗക്കേസിലും മറ്റും സംഭവിച്ചത് ഓർക്കുക.

ജനാധിപത്യം ഒരു ഭരണരീതി മാത്രമല്ല അതൊരു ജീവിതശൈലിയാണ്. സത്യ സന്ധതയോടു കൂറില്ലാത്ത ഒരു സമൂഹത്തിൽ ഭരണഘടനയ്ക്ക് പ്രത്യേകിച്ച്





അർഥമൊന്നുമില്ല. അത്തരം സമൂഹങ്ങളിൽ ജനാധിപത്യം ദീർഘനാൾ പുലരുകയുമില്ല. സത്യസന്ധതയും ഭരണഘടനയിൽ എഴുതിച്ചേർക്കപ്പെട്ട ഉത്കൃഷ്ടമൂല്യങ്ങളെ സംരക്ഷിക്കാനുള്ള ധീരതയും മാത്രമേ വേണ്ടു ജനാധിപത്യത്തെ പരിപാലിക്കാൻ. ജനാധിപത്യ സമൂഹത്തിൽമാത്രമേ സ്വാതന്ത്ര്യം പരിലസിക്കു.

ലക്ഷ്യവും മാർഗവും ഒരുപോലെ പ്രധാനമാണെന്ന് രാഷ്ട്രപിതാവ് മഹാത്മാഗാന്ധി നമ്മെ ഉപദേശിച്ചിട്ടുണ്ട്. ജനാധിപത്യം സംരക്ഷിക്കാൻ നമുക്ക് ആത്മാർഥമായ ആഗ്രഹമുണ്ടെങ്കിൽ ഈ ഉപദേശം ഒരിക്കലും വിസ്മരിക്കാതിരിക്കുക.

> മാതൃഭൂമി, 26 ജനുവരി 2020.

ജ്ജ





പാർലമെന്ററി അവലോകനം

Litmus test for a judicial clean-up order

Nawin Chawla

The next Assembly polls will prove whether the Supreme Court stand on criminal candidates has the desired effect

Last week's Supreme Court judgment, on February 13, 2020, by Justices R.F. Nariman and S. Ravindra Bhat, marks an important and possibly far-reaching step towards reining in the political establishment as far as fielding candidates with criminal antecedents is concerned. This judgment goes well beyond the Court's earlier orders of 2002 and 2003 that made it obligatory for all candidates to provide self-sworn affidavits of criminal cases pending against them in any court of law.

By virtue of this order, the Court has also shifted part of the onus on political parties, ruling that they must do much more to publicise the criminal antecedents of candidates that they have selected to contest both parliamentary and State Assembly elections. It would no longer be sufficient to cite "winnability" as the criterion. Citing figures of the alarming increase in the number of such persons selected as candidates across the political spectrum, the order asks parties contesting elections to henceforth explain why persons without criminal blemish could not have been chosen instead. While the judgments of 2002 and 2003 were important, and emanated after a prolonged struggle by the Association for Democratic Reforms, they did not have the desired impact on either the political establishment or indeed on voter choices: the present Lok Sabha has an all-time high of 43% of its members having one or more criminal cases against them.

As Election Commissioner and subsequently Chief Election Commissioner, and in the years thereafter, I have frequently expressed myself against "muscle" and "money" power, which have became the bane of our political system. Indeed "money" power has moved us in the direction of a plutocracy.





Both these two ills need urgent course correction, preferably from within the Executive itself. It surely cannot augur well for us that criminality within Parliament grew from 24% in 2004 to 30% in 2009, to 34% in 2014 and 43% in 2019. Almost half these cases were/are for alleged heinous offences such as murder, attempt to murder, rape and kidnapping.

Extent of offence

In turn, political parties and candidates have often voiced their concern that cases tend to be foisted on them by political opponents. When the Election Commission of India (ECI) recommended to the government that legislation was warranted to exclude those candidates against whom charges had been framed by a court of law for heinous offences punishable by imprisonment of five years and more, the Parliamentary Committee that had been set up to examine the proposal unanimously ruled against the ECI recommendation; perhaps the most vociferous voice was that of the late legal luminary, Ram Jethmalani, who was a member of the committee. He pointed out that he had dealt with many such cases arising out of political vendetta. Even when we met after I had retired from the ECI, I was unable to convince him of my point of view.

Of course, not all first information reports lodged against political players are criminal in intent. The violation of Section 144 of the Code of Criminal Procedure as a result of civil protest is one such example. The case of a Medha Patkar or other social activists can hardly be considered criminal. Which is why the ECI, for over two long decades, has addressed various Prime Ministers to pass legislation on the ground that charges framed by a court of law for only heinous offences, and cases registered (not on the anvil of elections, but up to one year prior) would amount to a "reasonable restriction" and that such a person be barred from contest. But so far to no avail.





Voter behaviour

Although the recent judgment has decreed that political parties will give much wider publicity to the criminal antecedents of their candidates, it is possible that this alone may not suffice. Voter behaviour is most often conditioned by their own immediate needs. The distribution of "freebies", for instance, was often a one-way street, of candidates "offering" money and goodies. Voter behaviour has since begun to change. Voters now often enough tend to demand money and freebies. With our criminal justice system clogged with cases and lawyers fees often far beyond what many can afford, the local "don" standing for elections, who promises delivery of rough and ready justice, is often seen as the messiah on hand. All too often these cases involve bread and butter issues, from land and irrigation dispute resolution, to matters involving family honour. In such cases this "Robin Hood' contestant is actually a preferred choice, which helps to explain that where muscle and money get combined in the rural landscape, they often win by large margins. This was not always the case. In the 1970s and 1980s, the "don" was content to support the local political bigwig with his muscle, crowd-pulling capacity and money, hoping that once elections were over, the elected leader would help the "don" in turn, not least to help wipe out his string of cases. By the 1990s the muscle man decided that this was not good enough. He decided to instead help himself to the fruits of political power by entering the electoral fray. Not all such players were men: witness the life and death of Phoolan Devi who came into political power on the power of a gun, and faded out too in the same manner.

Wait and watch

So far whatever significant electoral reforms have taken place have emanated from the Supreme Court. For critics of this present order, I would remind them of None of the Above (NOTA) and the July 10, 2013 Order in the Lily Thomas vs Union of India case, wherein a parliamentarian or legislator convicted of an offence that





leads to a sentence of two years and more will be debarred from contesting an election for six years after his or her prison term ends.

It is therefore prudent to await the next important Assembly elections on the anvil — in Bihar and West Bengal. No doubt the political parties will once again bat for the "winnability" factor in their selections. It remains to be seen how the recent judgment will affect the choices of the political establishment and whether it will have the desired effect in eliminating or significantly purging criminality from future legislatures.

(Navin Chawla was India's 16th Chief Election Commissioner. He is the author of `Every Vote Counts: the Story of India's Election')

The Hindu,

22 February 2020.

જાજાભા





പാർലമെന്ററി അവലോകനം

Can a President be removed from office if there wasn't a crime?

Tessa Berenson

BENEATH THE HEATED PARTISAN LANGUAGE surrounding President Donald Trump's impeachment trial lies a constitutional question: Can a President be removed from office even if he hasn't committed a crime? That's the key question facing the Senate now that its formal trial began in earnest on Jan 21. The fate of Trump's presidency and the carefully calibrated balance of power between the White House and Congress hang on the answer.

House Democrats say Trump twisted U.S. foreign policy to try to stay in office, withholding defense and diplomatic aid to Ukraine to get the country to announce investigations into his political rival Joe Biden. Trump's lawyers dispute that framing of what happened-but regardless of the President's motivations, they say, there is no law saying anything he did was illegal.

"House Democrats' newly invented `abuse of power' theory collapses at the threshold because it fails to allege any violation of law whatsoever," Trump's lawyers wrote in a brief filed on Jan 20, arguing that the impeachment trial must concern only the legality of the President's actions, not the appropriateness of the possible reasons he undertook them. In other words, Trump's lawyers argue, his pressure on Ukraine fell within the presidency's powers to make foreign policy, whether he was doing it to root out corruption, as Trump has said, or for political advantage, as Democrats allege.

The other side flatly rejects this reading of the Constitution. The "assertion that impeachable offenses must involve criminal conduct is refuted by two centuries of precedent and, if accepted, would have intolerable consequences," House impeachment managers wrote in response on Jan 21.





The debate among constitutional experts over what constitutes an impeachable offense is robust. But the idea that impeachable conduct need not be an actual crime is well established. In the *Federalist* papers, Alexander Hamilton wrote that impeachment should apply to cases involving "the abuse or violation of some public trust" and "injuries done immediately to the society itself."

Congress has sometimes interpreted the Constitution in this way in the modern era too. Even Trump's lawyer Alan Dershowitz sounded a different tune in 1998, during President Bill Clinton's impeachment, arguing at that time that "if you have somebody who completely corrupts the office of the President and who abuses trust and who poses great danger to our liberty, you don't need a technical crime" to be impeached. As Trump's trial began, Dershowitz tweeted that he wants to "retract" that previous statement.

Fortunately for Trump, no Congress in the country's history ever explicitly outlawed using the power of the presidency to help win re-election. Now Senators will have to decide whether, in the end, that's all that matters.

Time,

03 February, 2020.

જ્યાં જાત્ય





പാർലമെന്ററി അവലോകനം

Why has Kerala sought a relaxation of FRBM rules?

Suresh Seshadri

When can norms of the Fiscal Responsibility and Budget Management (FRBM) Act be flexible? How will it help?

The story so far: Kerala was one of the earliest States to announce an economic package of 20,000 crore to mitigate the impact on livelihoods and overall economic activity from the sweeping steps taken to battle the COVID-19 pandemic, including the latest 21-day nationwide lockdown. Explaining the rationale for the package, Chief Minister Pinarayi Vijayan wrote in the *The Hindu* (March 27, 2020): "While we enforce the lockdown in all its seriousness, we should not lose sight of the other major challenge in front of us. India has a high share of poor in its population, most of whom suffer from multiple economic and social deprivations. They earn their livelihoods from the informal and unorganised sectors, where there is neither job security nor continuity of income flows. Their livelihoods have to be protected through the lockdown period." To help fund the emergency relief package, the State proposes to borrow as much as 12,500 crore from the market in April itself and the Chief Minister has urged the Centre to provide Kerala with flexibility under the Fiscal Responsibility and Budget Management (FRBM) Act so as to ensure that the State's finances are not adversely impacted in the rest of the financial year starting on April 1.

What is the FRBM Act?

Enacted in August 2003, the legislation is aimed at making the Central government responsible for ensuring "inter-generational equity in fiscal management and long-term macro-economic stability". In other words, the current generation of





the country's administrators must ensure that their management of the country's finances, both in terms of expenditure and revenue, does not leave future generations saddled with the burden of having to service unsustainably high levels of inherited debt that would in turn affect their ability to provide a stable economic environment for contemporary society. To achieve this, the Act envisages the setting of limits on the Central government's debt and deficits as well as mandating greater transparency in fiscal operations of the Central government and the conduct of fiscal policy in a medium-term framework. The rules for implementing the Act were notified in July 2004 and since then every Budget of the Union government has included a Medium Term Fiscal Policy Statement that specifies the annual revenue and fiscal deficit goals over a three-year horizon. The government also uses the Budget to spell out the longer-term glide path to achieve the key objective of reducing the fiscal deficit to 3% of GDP within a specified time frame — one that has shifted from the initial goal of March 31, 2009, to March 31, 2021, when the rules were amended in 2018, and most recently to the setting of a target of 3.1% for March 2023.

To ensure that the States too are financially prudent, the 12th Finance Commission's recommendations in 2004 linked debt relief to States with their enactment of similar laws. The States have since enacted their own respective Financial Responsibility Legislation, which sets the same 3% of Gross State Domestic Product (GSDP) cap on their annual budget deficits.

Why is Kerala seeking flexibility under the FRBM?

Kerala's current fiscal position means that it can borrow about 25,000 crore during the financial year 2020-21. Now, given that it proposes to raise half that amount of debt in the very first month of the new financial year, the State government is understandably concerned that the stringent borrowing cap under the fiscal responsibility laws should not constrain its borrowing and spending ability over the remaining 11 months — a period when it would not only need to continue with its





COVID-19 mitigation measures but would also have to meet other expenditure for routine affairs related to the running of the State's socio-economic programmes as well as the post pandemic recovery.

How does a relaxation of the FRBM work?

The law does contain what is commonly referred to as an `escape clause'. Under Section 4(2) of the Act, the Centre can exceed the annual fiscal deficit target citing grounds that include national security, war, national calamity, collapse of agriculture, structural reforms and decline in real output growth of a quarter by at least three percentage points below the average of the previous four quarters.

Given that the ongoing pandemic could be considered as a national calamity — which in conjunction with the ongoing lockdown to combat it is in all likelihood going to cause a severe contraction in economic output as well — the current circumstances would be apt for suspending both the Centre's and States' fiscal deficit targets. This would allow both the Union government and States including Kerala to undertake the much-needed increases in expenditure to meet the extraordinary circumstances.

When have the FRBM norms been relaxed in the past?

There have been several instances of the FRBM goals being reset. Most recently, presenting the Budget for 2020-21 in February, Finance Minister Nirmala Sitharaman had cited the recent reductions in corporate tax as structural reforms that would trigger the escape clause enabling the government to recalibrate the fiscal deficit target for 2019-20 to 3.8%, from the budgeted 3.3%. The spillover impact of the reforms would also necessitate a reset for 2020-21: from the earlier deficit target of 3% to 3.5%.

But the most significant FRBM deviation happened in 2008-09, in the wake of the global financial crisis, when the Centre resorted to a focused fiscal stimulus: tax relief to boost demand and increased expenditure on public projects to create





employment and public assets, to counter the fallout of the global slowdown. This led to the fiscal deficit climbing to 6.2%, from a budgeted goal of 2.7%.

Simultaneously, the deficit goals for the States too were relaxed to 3.5% of GSDP for 2008-09 and 4% of GSDP for fiscal 2009-10.

The precedents are there and given the unprecedented nature of the pandemic and its devastating impact on the global economy, another significant deviation from the FRBM norms is very likely in the current and next fiscal years.

The Hindu,

29 March, 2020.

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പാർലമെന്ററി അവലോകനം

India Does not need a Sedition Law

Kaleeswaram Raj

Our law on sedition is dangerously overbroad and capable of trapping the innocent. So it is vulnerable to constitutional

On March 6, a Supreme Court Bench consisting of Justices A M Khanwilkar and Dinesh Maheshwari declined to entertain a plea seeking guidelines for registration of criminal cases for sedition. The petition made a specific reference to an incident in Karnataka where a sedition case was framed against a few in charge of a school for staging a play. Many such cases have been filed across the country in recent times. Some of them relate to putting up banners or raising political slogans.

Section 124A of the Indian Penal Code (IPC) deals with the offence of sedition. It is a colonial provision. By virtue of Article 372 of the Constitution it continued to govern the citizens of India, as it was not repealed. Its misuse has been rampant. Its history is curious. Prior to Independence, it was invoked against Gandhi, Bal Gangadhar Tilak, Lala Lajpat Rai, Aurobindo, Annie Besant and Abul Kalam Azad, among others. In the `great trial' of 1922, Gandhiji said about the legal provision: "I know that some of the most loved of India's patriots have been convicted under it. I consider it to be a privilege, therefore, to be charged under that section." Though Nehru criticised the provision as "highly objectionable and obnoxious", at no point of time did the Congress-led Centre think of repealing it. During unjust political situations, illiberal regimes misused the law against their own citizens and the saga continues even now.

According to the provision, words or signs or visible representations that bring in hatred or contempt towards the government amount to the offence of sedition. The maximum punishment is imprisonment for life. So the law's very vocabulary has a





draconian effect, as it indicates that even a criticism of the government could be branded as seditious. The provision, on the face of it, is intimidating and undemocratic.

However, in Kedar Nath Singh (1962), the Supreme Court upheld the constitutional validity of the provision with a significant rider that "comments, however strongly worded, expressing disapprobation of actions of the government, without exciting those feelings which generate the inclination to cause public disorder by acts of violence, would not be penal". The court emphasised that even a stringent criticism, written or spoken, "will be outside the scope of the section". The accused in that case was a leader of the Forward Communist Party, who spoke about "revolution" that would establish "a government of the poor and the downtrodden in India". In Balwant Singh (1995), the top court said that a casual raising of a slogan like "Khalistan Zindabad", without any other act, cannot attract the charge of sedition. Bilal Ahmed Kaloo (1997) said that existence of an overt act is the decisive ingredient of the offence.

The emerging legal position is that when there is no incitement to violence, there is no offence of sedition. Certain statements or remarks by themselves cannot make out an offence unless they "create disorder or have the pernicious tendency to create public disorder", to use the phrase in Kedar Nath.

This writer has argued even earlier that the provision as such had to be scrapped by the top court or repealed by the legislature. There is an ostensible ambivalence in Kedar Nath, as it abundantly warns against the dangers of textual reading and motivated invocation of the provision by the police or the government of the day.

The judgment relied on the British genesis of the sedition law, whereas even in Britain, the law was abolished in 2010, as it was found unsustainable in the light of the Human Rights Act, 1998. In countries like New Zealand, the US, Canada and Australia, sedition law has either been abolished or put to disuse. In Nigeria, the provision was judicially





struck down in Arthur Nwankwo (1985). The Indian law on sedition is also dangerously overbroad and capable of "trapping the innocent" and so vulnerable to constitutional scrutiny. Again, other provisions in the penal code dealing with offences against the state are adequate to achieve the object of protection of sovereignty. Sections 121, 121A and 122 of the IPC deal with the offence of waging war against the government of India. And there are special enactments to deal with terrorism and other anti-national activities.

As such, the provision is a dangerous and risky addition, even from the state's point of view. Reports say that 48 cases of sedition were registered in 2014 and the number rose to 70 in 2018. There is reason to think that the trend got further accelerated thereafter. During the four years since 2015, though 191 cases for sedition were filed, trials were concluded only in 43 among them, leading to only four convictions. This revelation by the National Crime Records Bureau (NCRB) is testimony to the law's humiliating track record. During the UPA regime, in 2011, hundreds of activists who protested against the nuclear power plant at Kudankulam were booked for sedition.

In the famous decision in Texas v Johnson (1989), the US Supreme Court said that even the right to burn the US national flag falls within the ambit of free speech, for, in the words of Justice Anthony Kennedy, "it is poignant but fundamental that the flag protects those who hold it in contempt". India, on the other hand, requires a minimum guarantee that those who are on the streets, saluting the national flag and holding the Constitution in their hands are not labelled as culprits. Mark Twain has put it in perspective: "Loyalty to the country always; loyalty to the government, when it deserves it."

(Kaleeswaramraj, Lawyer, Supreme Court of India)

The New Indian Express,

12 March, 2020.

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പാർലമെന്ററി അവലോകനം

The NRC Through A Legal Lens

Anirudh Krishnan & Adith Narayan

The existing National Register of Citizens framework consists of a number of serious irregularities

Has the legal framework surrounding the National Register of Citizens slipped under the radar amidst the heated debate on the Citizenship (Amendment) Act? A reason the NRC framework itself has not come in for close scrutiny is perhaps the common belief that there exists no such legal framework. This is factually incorrect. Pursuant to Section 18 of the Citizenship Act, 1995 (the "Act"), the government has framed the Citizenship (Registration of Citizens and Issue of National Identity Cards) Rules, 2003 ("2003 Rules"). These rules mandate that the Registrar General of Citizen Registration shall establish and maintain the NRC. Rule 4(1) explicitly exhibits the intention of the government to carry out a nationwide NRC.

The process of verification first involves preparation of a Local Register of Citizens by a local registrar. As per Rules 4(4) and 4(5) of the 2003 Regulations, during the verification process, "doubtful" citizens shall be identified and such "doubtful" citizens shall be given an opportunity of being heard by the sub-district or taluk registrar of citizen registration, before a decision is taken to include or to exclude their particulars in a local register. Rule 4(7)(a) provides an aggrieved person with a right of appeal (within a period of 30 days) before the district registrar of citizen registration, which shall be decided within 90 days. Moreover, as per the said provisions and Foreigners (Tribunals) Amendment Order, 2019, the Centre, state government, Union Territory and the district magistrate can refer the question of whether a person is a foreigner or not to the Tribunal ("Designated Tribunal") established under the Foreign (Tribunals) Order, 1964("FTO").





A separate regime is provided for Assam by virtue of Rule 4A read with the Schedule to 2003 Rules in furtherance of the Assam Accord dated 15.08.1985 ("Assam Accord"). Following the 2009 amendment to the 2003 Rules, in the case of Assam alone, a person aggrieved by a decision on his/ her citizenship status has a right to approach the Designated Tribunal. Serious concerns: The existing framework consists of a number of serious irregularities. First, the Act does not set out the guidelines and framework within which such decision-making on citizenship takes place. It is a settled principle of administrative law that delegation of unbridled powers to the executive based on a failure to set out a legislative framework for this delegation is invalid.

In the present case, the effect of the excessive delegation is that various local registrars may apply different criteria to decide on whether someone is a "doubtful" citizen. One local registrar may proceed on a "documents only" basis while another may rely on oral evidence of neighbours. The absence of clear criteria is likely to provide a wide spectrum of results across the country. While Rule 9 and Rule 18 of the 2003 Rules provide the executive with a further power to frame procedures and guidelines to be followed, there are no guidelines available in public domain to show that such a procedure has been framed. Further, such a sub-delegation of essential legislation function is itself questionable. Second, where a decision is likely to impact human rights, it is crucial that the decision-making process be judicial/ quasi-judicial in nature. (Bidi Supply Co. v. Union of India). At the end of the day, keeping in mind the ground realities in India, it is likely that a number of Indian citizens would not have documentary backing to establish citizenship. In such a scenario, it is crucial that relevant oral evidence (such as testimonies of neighbours) be appreciated by following a judicial process. In the present case, such decision-making is left entirely to the whims of the executive.

It is only when the executive deems fit, can the issue be referred to the Designated Tribunal as opposed to the Register of Citizens where an aggrieved party is provided an appellate remedy before the Designated Tribunal. While no doubt the case of Assam would be governed by the Assam Accord and hence the criteria to be





applied would be different, the nature of decision-making pertaining to the status of

an individual would not change. Hence, it is arbitrary that the 2003 Rules read with the amendments to the FTO recognise an appeal before a judicial forum for Assam but not for the rest of India. Third, even when one looks at the constitution of the Designated Tribunals, no basic criteria in relation to judicial experience has been laid down. Even when it comes to tribunals such as the National Company Law Tribunal which have a lesser impact on human rights, the Supreme Court has asserted the importance of having significant judicial experience (Union of India v. R. Gandhi).

That the judicial experience required for becoming a Member of the Designated Tribunal is not specified would be a fatal flaw. 2003 Rules acted upon: To state that the NRC is not likely to be a reality in the near future is a myth. The 2003 Rules, with all its fundamental flaws as set out above, have been acted upon vide notifications dated 15.07.2009, 15.03.2010, 25.06.2015 and 31.07.2019, each of which provide for updating the "Population Register" for different parts of the country. The latest notification dated 31.07.2019 sets a deadline of 30.09.2020 for completion of the process. Each of these notifications have been issued pursuant to Rule 3(4) of the 2003 Rules. The consequences of a person being classified as a "doubtful" citizen and omitted from the NRC is that the person would automatically become an "illegal immigrant"/ "foreigner"(subject to visa regulations) pursuant to the Foreigners Act, 1946, and would be susceptible to penal measures including arrest, detainment, confinement, deportation, etc. The consequences of the NRC exercise that is palpably flawed are therefore drastic.

(Anirudh Krishnan & Adith Narayan, both authors are advocates in the Madras High Court. Anirudh is the co-author of The Law of Reservation and Anti-Discrimination)

The New Indian Express, 09 March, 2020.

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പാർലമെന്ററി അവലോകനം

വ്യാജ പോക്സോ പരാതികൾ കർശനശിക്ഷ വേണം

ഡോ. സി.ജെ. ജോൺ

ഒരു കുട്ടിയെ വ്യാജമായ മൊഴി നൽകാൻ ഒരുക്കിയെടുക്കുന്നവർ മറ്റൊരുരീതിയിൽ ചൈൽഡ് സെക്ഷൽ അബ്യൂസ് ചെയ്യുന്നവർ തന്നെയാണ്. അവർ കുട്ടിയുടെ സ്വഭാവരൂപവത്കരണത്തിൽ വിഷം കലർത്തുന്നവരാണ് അവർക്കുകിട്ടാവുന്ന ശിക്ഷ ആറുമാസവും പിഴയും മാത്രം

സ്വന്തം കുട്ടികൾ ലൈംഗികചൂഷണം നേരിടുമ്പോൾ കേസിനൊന്നും പോകാതെ നിശബ്ദത പാലിക്കാനാണ് പലർക്കും താൽപര്യം സമയപരിധിക്കുള്ളിൽ കേസിൽ തീർപ്പുകല്പ്പിക്കാൻ ഒത്തൊരുമിച്ചു പ്രവർത്തിക്കേണ്ട അന്വേഷണസംവിധാനവും കോടതിയുമൊക്കെ പ്രായോഗിക വിഷമതകൾ മൂലം കാര്യക്ഷമമല്ലാതാകുന്ന അവസ്ഥ. തീർപ്പാകാത്ത കേസുകളുടെ എണ്ണം എപ്പോഴും വാർത്തകളിൽ, തുറന്നുപറഞ്ഞാൽ കുട്ടി കഷ്ടത്തിലാവില്ലേയെന്ന ആശങ്ക.

മനോവികാസത്തിന്റെ പടവുകൾ കയറിപ്പോകേണ്ട പ്രായത്തിൽ ഈ ദുരനുഭവത്തിന്റെ ഓർമകളുമായി എത്രവർഷം പിന്നിടേണ്ടിവരുമെന്ന ചോദ്യത്തിന് എന്തുമറുപടി പറയുമെന്ന വിഷമതയുണ്ട്. ഇത്തരം സംഭവങ്ങൾ മറച്ചുവെക്കുന്നത് ഒരു ശൈലിയാക്കുന്ന സമൂഹത്തിന്റെ മുമ്പിലേക്കാണ് പോക് സോനിയമപ്രകാരമുള്ള കള്ളക്കേസുകളിൽ ജാഗ്രതവേണമെന്ന് കേരള ഹൈക്കോടതി കുറച്ചുമാസങ്ങൾക്കുമുമ്പ് അഭിപ്രായപ്പെട്ടത്. ജില്ലാ ശിശുസംരക്ഷണ യൂണിറ്റുകളും ജില്ലാ ശിശുസംരക്ഷണ സമിതികളും പ്രാഥമികാമ്പേഷണം നടത്തി നിജസ്ഥിതി ഉറപ്പിച്ചശേഷം മതി നിയമനടപടികളെന്ന നിർദ്ദേശമുണ്ടാകുന്നത്. കുറ്റാരോപണത്തിലെ നെല്ലും പതിരും വേർതിരിച്ചെടുക്കാനുള്ള വൈഭവം ഈ സംവിധാനങ്ങൾക്കുണ്ടോയെന്നത് മറ്റൊരു ചോദ്യം.

FCUS



പതിമൂന്നു വയസ്സുകാരിയെ ലൈംഗികമായി പീഡിപ്പിച്ചെന്ന കേസിൽ കുറ്റാരോപിതനെ കുറ്റവിമുക്തനാക്കിയ വിധിയോടനുബന്ധിച്ചാണ് ഹൈക്കോടതി ഇങ്ങനെയൊരു പരാമർശം നടത്തിയത്. കേസ് ബലപ്പെടുത്തുന്നതിനായി ദേഹത്ത് ചാരിയെന്നും വയറിൽ പിടിച്ചതായി അനുഭവപ്പെട്ടെന്നും പോലീസ് പഠിപ്പിച്ചതാണെന്ന് ഓഫീസർ പെൺകുട്ടിതന്നെ കോടതിയെ ധരിപ്പിച്ചതുകൊണ്ടാണ് യുവാവ് രക്ഷപ്പെട്ടത്. സ്കൂൾ വാനിലാണ് സംഭവം. സമാനമായ മറ്റൊരു കേസിൽ എറണാകുളം പോക്സോ കോടതി സ്കൂൾ വാൻ ഡ്രെവറെ കുറ്റവിമുക്തനാക്കി. ഇരയെന്ന് പോലീസ് പറഞ്ഞ കെ.ജി. വിദ്യാർത്ഥിനിയാണ് ഇവിടെയും തുണയായത്. പാവം വാൻ ഡ്രൈവർ എഴുപത്തിയേഴുദിവസം ജയിലിൽക്കിടന്നു. വാർത്തകളിൽ നിറഞ്ഞു നാണംകെട്ടു. രണ്ടിലും മുതിർന്നവരുടെ പ്രേരണയുണ്ടായിരുന്നെന്നാണു കേട്ടത്.

പതിനൊന്നു വയസ്സുകാരിയായ മകളെ ലൈംഗികമായി പീഡിപ്പിച്ചെന്ന വ്യാജപരാതി നൽകി കുട്ടികളുടെ കസ്റ്റഡി തരമാക്കാൻ ശ്രമിച്ച ഒരു സ്ത്രീക്കെതിരേ മദ്രാസ് ഹൈക്കോടതി വിധിപറഞ്ഞിട്ട് അധികകാലമായില്ല വാസ്തവമല്ലാത്ത പോക്സോ പരാതിയിൽപ്പെട്ട് ആത്മഹത്യയുടെ വക്കിലെത്തിയ വ്യക്തികളെ കണ്ടിട്ടുണ്ട്. കുട്ടികളുടെ സംരക്ഷണത്തിനായുള്ള മേലങ്കിയണിഞ്ഞ ഒരു വിദ്വാൻ വിരോധം തീർക്കാനായി ഒരു കുട്ടിയെക്കൊണ്ട് ലൈംഗികചൂഷണ കള്ളക്കേസ് സ്കൂൾ കൗൺസിലർക്കെതിരെ കൊടുത്തത് പിടിക്കപ്പെട്ടതായി വാർത്തവന്നിട്ടുണ്ട്. കക്ഷിക്കെതിരെ കേസെടുത്തിട്ടുമുണ്ട്. ഇതു പിടിക്കപ്പെടാതെ കേസ് കോടതിയിൽ എത്തിയിരുന്നെങ്കിൽ ആ സ്കൂൾ കൗൺസിലർക്ക് ഉണ്ടാകുന്ന മാനഹാനിക്ക് കണക്കുണ്ടോ ?

മകളെ ലൈംഗികമായി പീഡിപ്പിച്ചെന്നു പറഞ്ഞ് ഭർത്താവിനെ വ്യാജ പോക്സോ കുരുക്കിൽ കുടുക്കാൻ ശ്രമിച്ച അമ്മയുടെപേരിൽ കേസെടുക്കാൻ പത്തനംതിട്ട കോടതി നിർദ്ദേശിച്ചതാണ് ഏറ്റവും ഒടുവിൽ റിപ്പോർട്ട് ചെയ്ത സംഭവം. എന്തിനാണ് ഒന്നുമറിയാത്ത ഈ കുട്ടികളുടെ വായിൽ വ്യാജ പോക്സോ കള്ളമിടുന്നത് ?





ഇതും ലൈംഗികചൂഷണം

പോക്സോ നിയമംമൂലം കുടുക്കാൻവേണ്ടി കള്ളപ്പരാതികൾ നൽകുന്നത് അപൂർവമല്ലെന്നും ഇതിനെക്കുറിച്ച് പ്രതിപാദിക്കുന്ന സെക്ഷൻ ഇരുപത്തിരണ്ടിനെക്കുറിച്ച് ഗൂഗിൾ സർച്ച് നടത്തിയാൽ കാണാം. ലൈംഗിക ചൂഷണത്തിൽപെട്ട് കേസിന്റെ വിചാരണഘട്ടത്തിലെത്തുമ്പോൾ നിശ്ശബ്ദരാക്കപ്പെടുകയോ, പലതരം ഭീഷണികളും പ്രേരണകളുംമൂലം പിന്തിരിക്കപ്പെടുകയോ ചെയ്യുന്ന കുട്ടികളുടെ എണ്ണം പരിഗണിക്കുമ്പോൾ വ്യാജപരാതിക്കാരുടെ എണ്ണം തുച്ഛമായിരിക്കാം. പക്ഷേ, ഇതിനുപിന്നിൽ പ്രവർത്തിക്കുന്നവർ കുട്ടികളുടെ സംരക്ഷണത്തിനായി എഴുതപ്പെട്ട ഒരു നിയമത്തിന്റെ ശക്തി വല്ലാതെ ചോർത്തിക്കളയുന്ന കൊടുംകുറ്റവാളികളാണ്.

അതിന് ഒത്താശചെയ്തുകൊടുക്കുന്ന എല്ലാവരെയും ആ ഗണത്തിൽതന്നെ കാണുകയും ചെയ്യണം. ഒരു കുട്ടിയെ ഇത്തരത്തിലൊരു മൊഴിനൽകാൻ ഒരുക്കിയെടുക്കുന്നവർ മറ്റൊരുതരത്തിൽ വിഷംകലർത്തുന്നവരാണ്. അവർക്കുകിട്ടാവുന്ന ശിക്ഷ ആറുമാസവും പിഴയും മാത്രം. വ്യാജപരാതിയുടെ പിന്നിൽ മുതിർന്നവർ

കുട്ടികൾ ലൈംഗികചൂഷണത്തിനിരയായതായുള്ള വ്യാജപരാതികളുടെ തോത് മൊത്തം പരാതികളുടെ പത്തുശതമാനമെന്ന് പാശ്ചാത്യരാജ്യങ്ങളിൽ നിന്നുള്ള സ്ഥിതിവിവരക്കണക്കുകൾ പറയുന്നു. കേരളത്തിലെ കേസുകളിൽ പതിനേഴുശതമാനം വ്യാജമാണെന്നാണ് സാമൂഹികനീതി വകുപ്പ് സെക്രട്ടറിയുടെ അഭിപ്രായം. ഇത് കർശനമായി ഇടപെടേണ്ട പ്രവണതയായി വളർന്നു വരുന്നെന്ന് പല കോടതികളും അഭിപ്രായപ്പെടുന്നു. വിദേശപഠനങ്ങളെ അടിസ്ഥാനമാക്കിക്കിട്ടുന്ന വിവരമനുസരിച്ച് ഇതിൽ വളരെ നേരിയ ശതമാനം മാത്രമാണ് കുട്ടികളിൽനിന്നും ഉദ്ഭവിക്കുന്നത്. നുണപറച്ചിലും മറ്റുള്ളവരെ വരുതിയിൽനിർത്താൻ എന്തുചെയ്യാനും മടിക്കാത്ത പ്രകൃതവുമുള്ള ചിലകുട്ടികളാണ് ഇത്തരം അറ്റകൈപ്രയോഗം നടത്തുന്നത്. ഇത്തരക്കാർ മാതാപിതാക്കളെപ്പോലും കുറ്റവാളികളാക്കാൻ ശ്രമിക്കും. അച്ചടക്കനടപടിക്കായി ശ്രമിക്കുമ്പോൾ അധ്യാപകർക്കെതിരെ ചൂഷണകഥയുണ്ടാക്കും.





എന്നാൽ, കുട്ടിയെ മുന്നിൽനിർത്തി മുതിർന്നവർ അവരുടെ സ്വാർഥ ലക്ഷ്യങ്ങൾക്കായി ഉയർത്തിക്കൊണ്ടുവരുന്ന ലൈംഗിക കുറ്റാരോപണങ്ങളാണ് ബഹുഭൂരിപക്ഷവും. മുതിർന്നവർ സൃഷ്ടിക്കുന്ന കേസ് മറ്റൊരാളെ എങ്ങനെയാണ് ബാധിക്കുന്നതെന്ന് പല കുട്ടികളും അറിയണമെന്നുമില്ല. നല്ലൊരു പങ്കും വിവാഹമോചന, ചൈൽഡ് കസ്റ്റഡി സാഹചര്യങ്ങളിലുമാണ്. പകപോക്കലിനായി കുട്ടികളെ കരുവാക്കുന്ന സാഹചര്യങ്ങളുമുണ്ട്. കോടതി പരാമർശങ്ങൾ വന്നിട്ടുള്ള കേസുകളെ വിശകലനം ചെയ്താൽ നമ്മുടെ നാട്ടിലും ഇതൊക്കെത്തന്നെയാണ് സ്ഥിതിയെന്ന് പറയേണ്ടിവരും.

കുട്ടികളുടെ മനസ്സറിഞ്ഞ് അന്വേഷിക്കണം

സ്വാധീനിച്ച്, ചില സൂചനകൾ അഥവാ സജഷൻ നൽകി ചെറിയ കുട്ടികളെ തെറ്റായ നിലപാടുകളിലേക്ക് നയിക്കാൻ എളുപ്പമാണ്. ചിലപ്പോൾ ഇത് മുതിർന്നവർ മനഃപൂർവ്വം ചെയ്യുന്നതാകാം. മടിയിലിരുത്തുക, കെട്ടിപ്പിടിക്കുക തുടങ്ങിയ വാത്സല്യപ്രകടനങ്ങളുടെ പിന്നിലെ ചേതോവികാരത്തെ ദുർവ്യാഖ്യാനം ചെയ്തും ഇത്തരം കേസുകൾ ഉദ്ഭവിക്കാം. ലാളനയുടെ സ്പർശനങ്ങളെന്ന വ്യാജേന കുട്ടികളെ ലൈംഗികചൂഷണം ചെയ്യുന്ന ക്രിമിനലുകളുമുണ്ടെന്നത് യാഥാർഥ്യം.

മറ്റു ചിലപ്പോൾ അന്വേഷണ ഉദ്യേഗസ്ഥന്റെയോ ശിശുക്ഷേമ സംവിധാനങ്ങളിലെ വ്യക്തികളുടേയോ വിവരശേഖരണത്തിലെ പിഴവുമാകാം. ലൈംഗിക ചൂഷണ സാഹചര്യത്തെക്കുറിച്ച് കുട്ടിക്ക് സ്വയമേ സ്ഥിരതയോടെയും സ്വാഭാവികതയോടെയും പറയാൻ പറ്റണമെങ്കിൽ ആ പ്രായത്തിനുചേർന്ന വിധത്തിലുള്ള ആശയവിനിമയത്തിനുള്ള ബന്ധം ആദ്യം ഉണ്ടാക്കിയെടുക്കണം അതിനൊന്നും ക്ഷമയില്ലാതെ ഉവ്വ് അല്ലെങ്കിൽ ഇല്ലായെന്ന പ്രതികരണംവരുന്ന ചോദ്യങ്ങളെ ആശ്രയിച്ച് വിവരശേഖരണം അതിവേഗത്തിൽ തീർത്താൽ കുട്ടിയുടെ മനസ്സിലുള്ളതിനു പകരം കടലാസിൽ മുൻവിധികളാകും കയറിപ്പറ്റുക.

പിള്ളവായിൽ കള്ളമിടുന്നവരെ കുടുക്കണം

പോക്സോ കേസുകൾ എല്ലാം വ്യാജമാണെന്ന സാമാന്യവത്കരണം പാടില്ല കള്ളപ്പരാതികളുടെ ന്യായംപറഞ്ഞ് കുട്ടികളുടെ പീഡകർക്ക് നല്ലപിള്ള ചമയാൻ **F**CUS



അവസരവും കൊടുക്കരുത്. സർക്കാർ നർദ്ദേശിക്കുന്ന പ്രാഥമികാന്വേഷണം വലിച്ചുനീട്ടി കുറ്റവാളികൾക്ക് രക്ഷപ്പെടാനുള്ള പഴുതുകളുണ്ടാക്കരുത്. എല്ലാ കേസുകളിലും പിളളവായിൽ സതൃമുണ്ടെന്ന തത്ത്വത്തിൽത്തന്നെവേണം അന്വേഷണം. എന്നാൽ, സംശയകരമായ പൊരുത്തക്കേടുകളും കേസുണ്ടാകുംമുമ്പ് അതിൽ കക്ഷികളാകുന്ന മുതിർന്നവർ തമ്മിലുണ്ടായിരുന്ന ചില തർക്ക സാഹചര്യങ്ങളും ശ്രദ്ധിക്കണം.

വ്യാജപരാതികളെക്കുറിച്ചും അതിൽ ഇരയാക്കപ്പെടുന്നവരുടെ ദുരിതത്തെക്കുറിച്ചുമുള്ള കോടതികളുടെ മുന്നറിയിപ്പും വാർത്തകളും ഗൗരവത്തിൽ തന്നെ കാണണം. ലൈംഗികചൂഷണത്തെക്കുറിച്ച് കുട്ടികൾ കള്ളം പറയില്ലെന്ന ആനുകൂല്യത്തെ ചൂഷണം ചെയ്യുന്ന തിന്മയുള്ളവരുണ്ടെന്ന ഓർമപ്പെടുത്തലാണിത്. അതിൽ അമ്മയും അച്ഛനുമൊക്കെയുണ്ട്. അവരുടെ വക്രബുദ്ധിയിലെ ഗൂഢലക്ഷ്യങ്ങളുമുണ്ട്. മറ്റുചിലർക്ക് ബ്ലാക്ക് മെയിലിങ് തന്ത്രങ്ങളുണ്ട്. അവർക്ക് ആയുധമാക്കാനുള്ളതല്ല കുട്ടികളും പോക്സോയും. വിവാഹമോചനകേസുകളിൽ ബലംകൂട്ടാനായി വെറുതേ തുന്നിച്ചേർത്ത കള്ളക്കേസുകൾമൂലം സംശയത്തിന്റെ നിഴലിലായ ശൗരുമുള്ള സ്ത്രീസൗഹൃദ നിയമങ്ങളുണ്ട്.

പോക്സോ നിയമത്തിന് ആ ഗതിവരാൻ പാടില്ല. ദുരുപയോഗം ചെയ്തതായി കണ്ടെത്തിയാൽ, അതു ചെയ്ത മുതിർന്നവർക്കെതിരേ ഉടൻ കേസുണ്ടാകണം ശിക്ഷ നൽകണം. പോക്സോ നിയമത്തിലൂടെ കുട്ടികളെ ആയുധമാക്കി കള്ളക്കേസുമായി ഇറങ്ങുന്നവർ പേടിക്കണം. അവരെ പേടിപ്പിക്കണം. ഇപ്പോൾ അനുശാസിക്കുന്നതിൽ കൂടുതലാകണം ശിക്ഷ.

(ലേഖകൻ മാനസികാരോഗ്യ വിദഗ്ധനാണ്)

മാതൃഭൂമി,

01 മാർച്ച് 2020.

જ્યા જિલ્લ





സവിശേഷവിവരങ്ങൾ

പുതുനൂറ്റാണ്ടിൽ സുപ്രീംകോടതി രാജ്യം കാതോർത്ത വിധികൾ

ഷൈൻ മോഹൻ

രാജ്യത്ത് ഏറ്റവുമധികം വാർത്തകളുണ്ടാക്കുന്ന ഭരണഘടനാ സ്ഥാപനമേതെന്നു ചോദിച്ചാൽ, സമീപകാല ചരിത്രംവെച്ച് അത് സുപ്രീംകോടതിയാണെന്ന് പറയാം സമൂഹത്തിലെ സമസ്തമേഖലകളെയും സ്വാധീനിക്കുന്ന ഒട്ടേറെ സുപ്രധാന തീരുമാനങ്ങൾ സുപ്രീംകോടതിയിൽനിന്നുണ്ടായി. പല സുപ്രധാന വിഷയങ്ങളിലും സുപ്രീംകോടതിയുടെ ഇടപെടൽ നിയമനിർമ്മാണത്തിനു വഴിവെച്ചു പലതും നിയമത്തിന്റെ ഫലം ചെയ്യുന്ന മാർഗരേഖകളായി

ട്രാൻസ്ജെൻഡറുകൾക്ക് അംഗീകാരം (2014)

ട്രാൻസ് ജെൻഡറുകളെ മൂന്നാം ലിം ഗമായി അംഗീകരിച്ചു കൊണ്ട് ജസ്റ്റിസുമാരായ കെ.എസ്. രാധാകൃഷ്ണനും എ. കെ. സിക്രിയുമടങ്ങുന്ന ബെഞ്ചിന്റെ വിധി. ട്രാൻസ് ജെൻഡറുകളെ ന്യൂനപക്ഷമായി കാണാനും വിദ്യാഭ്യാസം, ജോലി എന്നിവയിൽ സംവരണം നൽകാനും കോടതി ആവശ്യപ്പെട്ടു. വ്യക്തിത്വത്തിന്റെ അവിഭാജ്യഘടകമാണ് ലിംഗസ്വത്വം. അത് തിരഞ്ഞെടുക്കാനുള്ള ഒരാളുടെ അവകാശം, അന്തസ്സോടെ ജീവിക്കാനുള്ള അവകാശത്തിന്റെ ഭാഗമാണെന്നും ബെഞ്ച് നിരീക്ഷിച്ചു. നാഷണൽ ലീഗൽ സർവ്വീസ് അതോറിറ്റിയുടെ ഹർജിയിലായിരുന്നു.

റാഫാലിന് ക്ലീൻചിറ്റ് (2018–19)

ഫ്രാൻസിലെ ദസൊ ഏവിയേഷനിൽനിന്ന് 36 റഫാൽ യുദ്ധവിമാനങ്ങൾ വാങ്ങി യത് സുപ്രീംകോടതി ശരിവെച്ചത് 2018 ഡിസംബറിലാണ്. ഇതിനെതിരായ പുനഃപരി ശോധനാ ഹർജികൾ 2019 നവംബറിൽ തള്ളുകയും ചെയ്തു. ഇടപാടിൽ സംശയിക്കത്തക്കതായി ഒന്നുമില്ലെന്നാണ് സുപ്രീംകോടതി കണ്ടെത്തിയത്.





അയോധ്യയിൽ രാമക്ഷേത്രം പള്ളിക്ക് മറ്റൊരിടം (2019)

ഒരുനൂറ്റാണ്ടിലേറെ പഴക്കമുള്ള അയോധ്യ ഭൂമിതർക്ക വിഷയമാണ് 40 ദിവസം ഏതാണ്ട് തുടർച്ചയായി വാദംകേട്ടശേഷം 1045 പേജുള്ള വിധിയിൽ സുപ്രീംകോടതി തീർപ്പാക്കിയത്. അയോധ്യയിലെ തർക്കമന്ദിരം നിലനിന്നിരുന്നിടത്തു തന്നെയാണ് ഹിന്ദു വിശ്വാസപ്രകാരം രാമൻ ജനിച്ചതെന്ന നിഗമനത്തിലെത്താൻ 116 പേജുള്ള അനുബന്ധവും ബെഞ്ചിലെ ഒരു ജഡ്ജി എഴുതി. രാമജന്മഭൂമിയെന്ന് ഹിന്ദുക്കൾ വിശ്വസിക്കുന്ന സ്ഥലത്ത് ക്ഷേത്രം പണിയാൻ മൂന്നുമാസത്തിനകം കേന്ദ്രം ട്രസ്റ്റുണ്ടാക്കണമെന്നും സുന്നി വഖഫ് ബോർഡിന് പള്ളി പണിയാൻ അയോധ്യയിൽ മറ്റൊരിടത്ത് അഞ്ചേക്കർ അനുവദിക്കണമെന്നുമാണ് അന്നത്തെ ചീഫ് ജസ്റ്റിസ് രഞ്ജൻ ഗൊഗോയ് അധ്യക്ഷനായ അഞ്ചംഗബെഞ്ചിന്റെ ഏകകണ്ഠമായ വിധി. വഖഫ് ബോർഡിന് അഞ്ചേക്കർ നൽകാനും നിർമോഹി അഖാഡയ്ക്ക് ട്രസ്റ്റിൽ പ്രാതിനിധ്യം നൽകാനും സുപ്രീംകോടതി 142-ാം വകുപ്പ് പ്രകാരമുള്ള സവിശേഷാധികാരം ഉപയോഗിച്ചു എന്നതാണ് വിധിയുടെ പ്രത്യേകത.

സ്വകാര്യത മൗലികാവകാശം (2017)

സ്വകാര്യത മൗലികാവകാശമാണെന്ന് സുപ്രീംകോടതിയുടെ ഒൻപതംഗ ഭരണഘടനാബെഞ്ച് ഏകകണ്ഠമായി വിധിച്ചു. ജീവിക്കാനും വ്യക്തി സ്വാതന്ത്ര്യത്തിനുമുള്ള ഭരണഘടനാപരമായ അവകാശത്തിലെ നിർണായക ഘടകമാണ് സ്വകാര്യത. അതേസമയം, വിവര (ഡേറ്റ) സംരക്ഷണത്തിന് ശക്തമായ നിയമം കൊണ്ടുവരണം. സ്വകാര്യത മൗലികാവകാശമാണെന്നതിൽ എല്ലാ ജഡ്ജിമാരും യോജിച്ചു. എന്നാൽ, ഒരു മൗലികാവകാശവും സമ്പൂർണ മല്ലെന്നും അതുകൊണ്ടുതന്നെ സ്വകാര്യതയ്ക്കുള്ള അവകാശത്തിനും പരിമിതിയുണ്ടെന്നും ജസ്റ്റിസ് ചെലമേശ്വർ, ജസ്റ്റിസ് എ. എം. സപ്രെ എന്നിവരുടെ വിധിയിൽ വ്യക്തമാക്കി. മൗലികാവകാശമാണെങ്കിലും സ്വകാര്യത നിയന്ത്രണങ്ങൾക്കു വിധേയമാണെന്ന് ജസ്റ്റിസ് എസ്. കെ. കൗളും വിധിയെഴുതി.

നുണപരിശോധനഫലം തെളിവല്ല (സെൽവി–2010)

പ്രതികൾ പറയുന്നത് സത്യമാണോയെന്ന് പരിശോധിക്കാൻ നടത്തുന്ന നാർക്കോ അനാലിസിസ്, ബ്രെയിൻ മാപ്പിങ്, പോളിഗ്രാഫ് ടെസ്റ്റ്, എഫ്.എം.ആർ.ഐ.





(ഫങ്ഷണൽ മാഗ്നറ്റിക് റെസണൻസ് ഇമേജിംഗ്) തുടങ്ങിയവയിൽ നിന്നുള്ള വിവരങ്ങൾ തെളിവായെടുക്കുന്നതിനെതിരേയാണ് സുപ്രീംകോടതി വിധിച്ചത്.

നോട്ട വിധി (2013)

പീപ്പിൾസ് യൂണിയൻ ഫോർ സിവിൽ ലിബർട്ടീസിന്റെ ഹർജിയിൽ ജസ്റ്റിസ് പി. സദാശിവം അധ്യക്ഷനായ മൂന്നംഗ ബെഞ്ചാണ് ഇലക്ട്രോണിക് വോട്ടിങ് യന്ത്രത്തിലും ബാലറ്റ് പേപ്പറിലും നോട്ട (നൺ ഓഫ് ദിഎബവ്) ഏർപ്പെടുത്താൻ നിർദ്ദേശിച്ചത്. സ്ഥാനാർഥികളിൽ ആരോടും താത്പര്യമില്ലെങ്കിൽ നോട്ടയ്ക്ക് വോട്ടു ചെയ്യാൻ സമ്മതിദായകർക്ക് ഇതോടെ അവസരമൊരുങ്ങി.

ശിക്ഷിക്കപ്പെട്ട സാമാജികർ ഉടനിറങ്ങണം (ലില്ലി തോമസ്-2013)

രണ്ടുവർഷത്തെ തടവുശിക്ഷ വിധിക്കപ്പെടുന്ന സാമാജികർക്ക് (എം.എൽ.എ., എം.എൽ.സി., എം.പി.) സഭയിലെ അംഗത്വം ഉടൻ ഇല്ലാതാവണമെന്ന് ജസ്റ്റിസുമാരായ എ.കെ. പട്നായിക്, എസ്. ജെ. മുഖോപാധ്യായ എന്നിവരുടെ ബെഞ്ച് വിധിച്ചു. മലയാളിയായ മുതിർന്ന അഭിഭാഷക ലില്ലി തോമസാണ് ഈ കേസിലെ ഹർജിക്കാരി. സുപ്രീംകോടതിയിലെ ഏറ്റവും മുതിർന്ന അഭിഭാഷകയെന്ന് വിളിക്കാവുന്ന ലില്ലി തോമസ് (92) ഈയിടെയാണ് അന്തരിച്ചത്.

നിർഭയ (2014-19)

രാജ്യം നടുങ്ങിയ ഡൽഹി കൂട്ടബലാത്സംഗ (നിർഭയ)ക്കേസിലെ പ്രതി കൾക്കു നൽകിയ വധശിക്ഷ സുപ്രീംകോടതി ശരിവെച്ചത് 2014-ലാണ്. നാലു പ്രതികളുടെയും പുനഃപരിശോധനാ ഹർജികൾ 2018-ലും 2019-ലുമായി സൂപ്രീം കോടതി തള്ളുകയും ചെയ്തു. അതിക്രൂരമായ ബലാത്സംഗം-കൊലപാതക കേസിലെ പ്രതികൾക്ക് വധശിക്ഷ നൽകി എന്നതിലുപരി ലൈഗികാതിക്രമ കേസു കളിൽ പുതിയ നിയമനിർമാണത്തിലേക്ക് നയിക്കാൻ കോടതി ഇടപെട്ടു എന്ന

ജഡ്ജി നിയമനത്തിന് കൊളീജിയം മതി (2015)

ഉയർന്ന കോടതികളിലെ ജഡ്ജിമാരുടെ നിയമനത്തിനായി കേന്ദ്രസർക്കാർ പാർലമെന്റിൽ പാസാക്കിയെടുത്ത ദേശീയ ജുഡീഷ്യൽ നിയമന കമ്മീഷൻ (എൻ. ജെ.എ.സി.) നിയമം അഞ്ചംഗ ഭരണഘടനാബെഞ്ച് റദ്ദാക്കി. നിയമം ഭരണഘടനാ





വിരുദ്ധമാണെന്ന് ചൂണ്ടിക്കാട്ടിയായിരുന്നു നടപടി. എൻ.ജെ.എ.സി. നിയമം റദ്ദാക്കിയ കോടതി, കൊളീജിയം സംവിധാനം പുനഃസ്ഥാപിച്ചു.

ഇന്റർനെറ്റിലെ അഭിപ്രായസ്വാതന്ത്ര്യം (ശ്രേയ സിംഘൽ – 2015)

ഇന്റർനെറ്റിൽ കുറ്റകരമായ വിഷയങ്ങൾ പോസ്റ്റുചെയ്താൽ അറസ്റ്റു ചെയ്യാൻ അനുമതിനൽകുന്ന ഐ.ടി. നിയമത്തിലെ വിവാദമായ 6ഐ വകുപ്പ് ഭരണഘടനാവിരുദ്ധമാണെന്നുകണ്ട് സുപ്രീംകോടതി റദ്ദാക്കി. ശിവസേനാതാവ് ബാൽ താക്കെറെ മരിച്ചതിനെത്തുടർന്നുനടന്ന ബന്ദിനെതിരെ ഇന്റർനെറ്റിൽ അഭിപ്രായം രേഖപ്പെടുപത്തിയതുമായി ബന്ധപ്പെട്ട് രണ്ടു പെൺകുട്ടികളെ 2012-ൽ മുബൈയിൽ അറസ്റ്റുചെയ്തിരുന്നു. ഇവരെ പിന്നീട് വിട്ടയച്ചെങ്കിലും അറസ്റ്റിനെതിരേ വ്യാപക പ്രതിഷേധമുയരുകയും വിഷയം സുപ്രീംകോടതിയിലെത്തുകയുമായിരുന്നു. നിഷ്ക്രിയ ദയാവധത്തിന് അനുമതി (അരുണ ഷാൻബാഗ് – 2018)

13 വർഷത്തിലേറെ നീണ്ട നിയമയുദ്ധത്തിനൊടുവിലാണ് ദയാവധത്തിന്റെ കാര്യത്തിൽ സുപ്രീംകോടതി 2018–ൽ അന്തിമവിധി പറഞ്ഞത്. അരുണ ഷാൻബാഗ് കേസിൽ 2011–ൽ തന്നെ നിഷ്ക്രിയ ദയാവധം (പാസിവ് യൂത്തനേസ്യ) അംഗീക രിച്ചെങ്കിലും വ്യക്തമായ മാർഗ രേഖയിറക്കിയത് 2018ലാണ്.

ഗോവിന്ദച്ചാമിയുടെ വധശിക്ഷ റദ്ദാക്കി (2016)

കേരളത്തിലെ സൗമ്യ വധക്കേസിൽ പ്രതി ഗോവിന്ദച്ചാമിയുടെ വധശിക്ഷ ജീവപര്യന്തമാക്കിക്കുറച്ചത് ഏറെ ചർച്ചചെയ്യപ്പെട്ടു. ഇതിനെതിരെ പ്രതികരിച്ച മുൻ ജഡ്ജി മാർക്കണ്ടേയകട്ജുവിനെ പുനഃപരിശോധനാ ഹർജി പരിഗണിക്കു മ്പോൾ സുപ്രീംകോടതി നേരിട്ടു വിളിച്ചുവരുത്തിയത് നാടകീയ സംഭവങ്ങൾക്കു കാരണമായി. കൊലക്കുറ്റം സംശയാതീതമായി തെളിയിക്കാൻ സാധിച്ചില്ലെന്നാണ് സുപ്രീംകോടതി കണ്ടെത്തിയത്.

ആധാർ ശരി (2018)

ആധാറിന് നിയമസാധുതയുണ്ടെന്ന് അന്നത്തെ ചീഫ് ജസ്റ്റിസ് ദീപക് മിശ്ര അധ്യക്ഷനായ ഭരണഘടനാബെഞ്ചിന്റെ ഭൂരിപക്ഷവിധി. ആധാർ ബില്ലിനെ ലോക്സഭയിൽ പണബില്ലായി അവതരിപ്പിച്ചതും കോടതി ശരിവെച്ചു.





എന്നാൽ, ഭൂരിപക്ഷ വിധിയോട് കടുത്ത വിയോജിപ്പോടെ, ആധാർ പദ്ധതിക്കുതന്നെ ഭരണഘടനാ സാധുതയില്ലെന്നാണ് ജസ്റ്റിസ് ഡി.വൈ.ചന്ദ്രചൂഢ് വിധിയെഴുതിയത്. സാങ്കേതികവിദ്യയുടെ മാറ്റങ്ങളുടെ പേരിൽ ഭരണഘടന ഉറപ്പുനൽകുന്ന അവകാശങ്ങൾ അടിയറവെക്കരുതെന്നാണ് ജസ്റ്റിസ് ചന്ദ്രചൂഢിന്റെ നിലപാട്.

സംവരണത്തിനു കണക്കുവേണ്ട (2018)

പട്ടികജാതി, പട്ടികവർഗ വിഭാഗങ്ങൾക്ക് സർക്കാർ ജോലികളിൽ സ്ഥാനക്കയറ്റം നൽകണമെങ്കിൽ അവരുടെ പിന്നാക്കാവസ്ഥ വ്യക്തമാക്കുന്ന കണക്കുകൾ ആവശ്യമില്ലെന്ന് അന്നത്തെ ചീഫ് ജസ്റ്റിസ് ദീപക് മിശ്ര അധ്യക്ഷനായ അഞ്ചംഗ ഭരണഘടനാബെഞ്ച് വിധിച്ചു. പിന്നാക്കാവസ്ഥ വ്യക്തമാക്കുന്ന കണക്കുകൾ ശേഖരിച്ചു മാത്രമേ എസ്.സി., എസ്.ടി. വിഭാഗങ്ങൾക്ക് സ്ഥാനക്കയറ്റം നൽകാവൂ എന്ന 2006-ൽ നാഗരാജ് കേസ് വിധിയിൽ വ്യക്തതവരുത്തിയാണ് വിധി.

സ്വവർഗരതി ക്രിമിനൽക്കുറ്റമല്ല (2018)

പ്രായപൂർത്തിയായവർ തമ്മിൽ ഉഭയസമ്മതത്തോടെയുള്ള സ്വവർഗരതി ക്രിമിനൽക്കുറ്റമല്ലെന്ന് അന്നത്തെ ചീഫ് ജസ്റ്റിസ് ദീപക് മിശ്ര അധ്യക്ഷനായ ഭരണഘടനാ ബെഞ്ച് ഏകകണ്ഠമായി വിധിച്ചു. ഇന്ത്യൻ ശിക്ഷാനിയമത്തിലെ 377 -ാം വകുപ്പിലെ ഇതുമായി ബന്ധപ്പെട്ട വ്യവസ്ഥകൾ ഭരണഘടനാ വിരുദ്ധമാണ്. അതേസമയം, ഉഭയസമ്മതത്തോടെയല്ലാത്ത ലൈംഗികബന്ധവും മൃഗങ്ങളുമായുള്ള വേഴ്ചയും കുറ്റകരമായി തുടരും. ഒന്നരനൂറ്റാണ്ടിലേറെ പഴക്ക മുള്ള നിയമമാണ് സുപ്രീംകോടതി മാറ്റിയെഴുതിയത്.

വിവാഹേതരബന്ധം ക്രിമിനൽക്കുറ്റമല്ല (2018)

വിവാഹേതര ലൈംഗികബന്ധം ക്രിമിനൽക്കുറ്റമല്ലെന്ന് അന്നത്തെ ചീഫ് ജസ്റ്റിസ് ദീപക് മിശ്ര അധ്യക്ഷനായ അഞ്ചംഗ ഭരണഘടനാ ബെഞ്ച് വിധിച്ചു. വിവാഹേതരബന്ധത്തിൽ പുരുഷനെ മാത്രം കുറ്റക്കാരനാക്കിക്കൊണ്ട് അഞ്ചു വർഷംവരെ തടവിനു ശിക്ഷിക്കുന്ന ഇന്ത്യൻ ശിക്ഷാ നിയമത്തിലെ 497-ാം വകുപ്പും ക്രിമിനൽ നടപടിച്ചട്ടത്തിലെ 198(2)-ാം വകുപ്പും റദ്ദാക്കി. അതേ സമയം, ക്രിമിനൽ കുറ്റമല്ലാതാക്കിയെങ്കിലും വിവാഹേതര ബന്ധം സിവിൽ





കുറ്റമായി തുടരും വിവാഹേതര ലൈംഗികബബന്ധം വിവാഹമോചനത്തിനുള്ള കാരണമാകാം. വിവാഹേതരബന്ധം ഒരാളുടെ ആത്മഹത്യയിലേക്കു നയിച്ചാൽ 306- ാം വകുപ്പ് പ്രകാരം പ്രേരണാക്കുറ്റവും ചുമത്താം.

ക്രിമിനൽക്കേസുള്ളവർക്ക് മത്സരിക്കാം (2018)

ക്രിമിനൽ കേസിൽ വിചാരണ നേരിടുന്നവരെ തിരഞ്ഞെടുപ്പിൽ മത്സരിക്കുന്നതിന് വിലക്കാനാവില്ലെന്ന് അന്നത്തെ ചീഫ് ജസ്റ്റീസ് ദീപക് മിശ്ര അധ്യക്ഷനായ ഭരണഘടനാബെഞ്ച് വിധിച്ചു.

കണ്ണൂർ, കരുണ ഓർഡിനൻസ് റദ്ദാക്കി

കണ്ണൂർ, കരുണ മെഡിക്കൽ കോളേജിലെ പ്രവേശനം ക്രമപ്പെടുത്താൻ സംസ്ഥാന സർക്കാർ കൊണ്ടുവന്ന ഓർഡിനൻസ് സുപ്രീംകോടതി റദ്ദാക്കി. ഇരു കോളേജുകളിലുമായി 180 വിദ്യാർത്ഥികളുടെ പ്രവേശനം റദ്ദാക്കിയ സുപ്രീം കോടതിയുടെ വിധി മറിക്കടക്കാനിറക്കിയ ഓർഡിനൻസാണ് മെഡിക്കൽ കൗൺസിൽ ഓഫ് ഇന്ത്യയുടെ ഹർജിയിൽ ജസ്റ്റിസ് ദീപക് മിശ്ര അധ്യക്ഷനായ ബെഞ്ച് റദ്ദാക്കിയത്. തീയറ്ററുകളിൽ ദേശീയഗാനം (2016–18)

2016 നവം ബർ 30-നാണ് സിനിമാതീയറ്ററുകളിൽ ദേശീയഗാനം നിർബന്ധമാക്കിക്കൊണ്ട് ജസ്റ്റീസ് ദീപക് മിശ്ര ഉത്തരവിറക്കിയത്. പിന്നീട് 2018-ൽ ജസ്റ്റീസ് ദീപക് മിശ്ര അധ്യക്ഷനായ ബെഞ്ച് ഉത്തരവിൽ നിന്ന് പിന്നാക്കം പോയിക്കൊണ്ട് തീയറ്ററുകളിൽ ദേശീയഗാനം വെക്കുന്നത് നിർബന്ധമല്ലെന്ന് വ്യക്തമാക്കി. ഇക്കാര്യം തീയറ്ററുകൾക്കു തീരുമാനിക്കാം. അതേസമയം ഈ വിഷയത്തിൽ അന്തിമതീരുമാനമെടുക്കുന്നത് വിവിധ മന്ത്രാലയങ്ങളിലെ ഉദ്യോഗസ്ഥരെ ഉൾപ്പെടുത്തി കേന്ദ്രം രൂപീകരിച്ച 12 അംഗ സമിതിയുടെ റിപ്പോർട്ടിന്റെ അടിസ്ഥാനത്തിലായിരിക്കും.

മുത്തലാഖ് നിയമവിരുദ്ധം (2017)

മൂന്നുതവണ തലാഖ് ചൊല്ലി വിവാഹബന്ധം വേർപെടുത്തുന്ന മുസ്ലീങ്ങൾക്കിടയിലെ രീതിക്ക് (മുത്തലാഖ്) നിയമസാധുതയില്ലെന്ന് അഞ്ചംഗബെഞ്ചിന്റെ ഭൂരിപക്ഷവിധി. ഖുർആന്റെ അടിസ്ഥാന തത്ത്വങ്ങൾക്കെതിരാണ്





മുത്തലാഖെന്നും നിരീക്ഷിച്ചു. ഭരണഘടനയുടെ ലംഘനമാണ് മുത്തലാഖ് എന്ന് ജഡ്ജിമാരായ കുര്യൻ ജോസഫ്, ആർ.എഫ്. നരിമാൻ, യു.യു. ലളിത് എന്നിവർ വ്യക്തമാക്കി. എന്നാൽ, മുത്തലാഖ് ആറുമാസത്തേക്ക് നിർത്തിവെക്കണമെന്നും അതിനകം സർക്കാർ ഇതുസംബന്ധിച്ച് നിയമമുണ്ടാക്കണമെന്നുമാണ് ചീഫ് ജസ്റ്റീസ് ജെ.എസ്. ഖേഹർ, ജസ്റ്റീസ് എസ്. അബ്ദുൾ നസീർ എന്നിവർ താത്പര്യപ്പെട്ടത്. ഹിന്ദു, മുസ്ലീം, സിഖ്, ക്രിസ്ത്യൻ, പാഴ്സി എന്നിങ്ങനെ അഞ്ചു സമുദായത്തിൽപ്പെട്ട ജഡ്ജിമാരാണ് 395 പേജ് വരുന്ന വിധി തയ്യാറാക്കിയതെന്നതും ശ്രദ്ധേയമാണ്. മുത്തലാഖ് ക്രിമിനൽക്കുറ്റമാക്കിക്കൊണ്ട് കേന്ദ്രസർക്കാർ പിന്നീട് നിയമനിർമാണം നടത്തുകയും ചെയ്തു.

അഞ്ച് മുസ്ലീം സ്ത്രീകളുടേതുൾപ്പെടെ ഏഴ് ഹർജികളാണ് ഭരണഘടനാബെഞ്ച് പരിഗണിച്ചത്. മുത്തലാഖ് ഭരണഘടനാവിരുദ്ധമാണെന്നാണ് ഹർജിക്കാർ വാദിച്ചത്. ഫോണിൽ വിളിച്ചും സന്ദേശമയച്ചുമൊക്കെ ഒറ്റയടിക്ക് മൂന്നു തലാഖും ചൊല്ലി വിവാഹബന്ധം വേർപെടുത്തുന്നത് ചോദ്യംചെയ്താണ് ഇവർ കോടതിയെ സമീപിച്ചത്. എസ്.സി., എസ്.ടി. വിവാദ വിധി (2018–19)

പട്ടികജാതി പട്ടികവർഗ നിയമത്തിന്റെ ദുരുപയോഗം തടയാൻ ലക്ഷ്യമിട്ട് 2018 മാർച്ച് 20-ന് ഇറക്കിയ വിധി വിവാദമായി. എസ്.സി., എസ്.ടി. (പീഢന) നിയമപ്രകാരമുള്ള പരാതിയിൽ സർക്കാർ ഉദ്യോഗസ്ഥരെ ഉടനടി അറസ്റ്റ് ചെയ്യരുതെന്നായിരുന്നു നിർദേശം. ഡെപ്യൂട്ടി സൂപ്രണ്ടിൽ കുറയാത്ത പദവിയിലുള്ള ഉദ്യോഗസ്ഥന്റെ നേതൃത്വത്തിൽ പ്രാഥമികാന്വേഷണം നടത്തി, ബന്ധപ്പെട്ട അധികൃതരിൽനിന്ന് അനുമതിനേടിയശേഷമേ അറസ്റ്റുചെയ്യാവൂ. ഇത്തരം കേസുകളിൽ സർക്കാർ ഉദ്യോഗസ്ഥർക്ക് ഒരിക്കലും മുൻകൂർ ജാമ്യം ലഭിക്കില്ലെന്ന അവസ്ഥയുണ്ടാകില്ലെന്നും വിധിച്ചു. എന്നാൽ, ഇതിനെതിരേ രാജ്യവ്യാപക പ്രക്ഷോഭമുണ്ടായപ്പോൾ പുനഃപരിശോധനയാവശ്യപ്പെട്ട് കേന്ദ്ര സർക്കാർ രംഗത്തെത്തി. ഒടുവിൽ 2019 ഒക്ടോബർ ഒന്നിന് വിവാദ മാർഗനിർദേശങ്ങൾ സുപ്രീംകോടതി പിൻവലിച്ചു.

ശബരിമല യുവതീപ്രവേശം, പുനഃപരിശോധന (2018-19)

ശബരിമലയിൽ പ്രായഭേദമന്യേ സ്ത്രീകളെ പ്രവേശിപ്പിക്കാൻ അനുമതിനൽകിക്കൊണ്ട് സുപ്രീംകോടതിയുടെ അഞ്ചംഗ ഭരണഘടനാ





ബെഞ്ചിന്റെ ഭൂരിപക്ഷവിധി. പത്തിനും അൻപതിനുമിടയിൽ പ്രായമുള്ള സ്ത്രീകളെ ശബരിമലയിൽ വിലക്കുന്നത് ലിംഗവിവേചനമാണെന്നും അത് ഹിന്ദുമതത്തിന്റെ അനിവാര്യമായ ആചാരമല്ലെന്നും അന്നത്തെ ചീഫ് ജസ്റ്റീസ് ദീപക് മിശ്ര അധ്യക്ഷനായ ബെഞ്ചിന്റെ ഭൂരിപക്ഷവിധിയിൽ വ്യക്തമാക്കി. വിശ്വാസങ്ങളിൽ യുക്തിക്കു സ്ഥാനമില്ലെന്നും അതിൽ കോടതി ഇടപെടുന്നത് ദൂരവ്യാപക പ്രത്യാഘാതമുണ്ടാക്കുമെന്നും ഭൂരിപക്ഷവിധിയോടു വിയോജിച്ചു കൊണ്ട് ജസ്റ്റീസ് ഇന്ദു മൽഹോത്ര നിരീക്ഷിച്ചു.

ഇന്ത്യൻ യങ് ലോയേഴ്സ് അസോസിയേഷൻ 2006-ൽ നൽകിയ ഹർജിയിലാണ് 12 വർഷത്തിനുശേഷം വിധിവന്നത്. വിധി നടപ്പാക്കാനൊരുങ്ങിയത് സംസ്ഥാനത്ത് വലിയ പ്രക്ഷോഭങ്ങൾക്കു തിരികൊളുത്തി. വിധിക്കെതിരേ അൻപതിലേറെ പുനഃപരിശോധനാ ഹർജികളെത്തി. ശബരിമല പുനഃപരിശോധനാ ഹർജിയിലെ നിയമപ്രശ്നങ്ങൾ വിശാലബെഞ്ചിനു വിടാൻ 2019 നവംബർ 14 ന് സുപ്രീംകോടതി ഉത്തരവിട്ടു. 2020 ജനുവരിയിൽ ഇവ സുപ്രീം കോടതി പരിഗണിച്ചേക്കും.

മരട് ഫ്ളാറ്റ് പൊളിക്കൽ (2019)

കൊച്ചി മരടിൽ തീരദേശനിയമം ലംഘിച്ച് നിർമിച്ച നാലു ഫ്ളാറ്റ് സമുച്ചയങ്ങൾ പൊളിച്ചുനീക്കാൻ സുപ്രീംകോടതി ഉത്തരവിട്ടു. ഇത്രയും വലിയ ഫ്ളാറ്റ് സമുച്ചയങ്ങൾ പൊളിച്ചുകളയാൻ ഉത്തരവിടുന്നതും അതിൽ ഉറച്ചുനിൽക്കുന്നതും ഒരുപക്ഷേ, ഇതാദ്യം. ഉത്തരവിനെതിരേ ഒട്ടേറെ റിട്ട് ഹർജികളും പുനഃപരിശോധനാ ഹർജികളുമെത്തിയെങ്കിലും ഉത്തരവിൽ നിന്ന് കോടതി പിന്നാക്കം പോയില്ല.

മാതൃഭൂമി,

03 ജനുവരി 2020.

ભ્યભ્યભ





National Startup Advisory Council Constituted

Anya Bharat Ram

The central government notified the constitution of the National Startup Advisory Council. The Council will advise the government on measures needed to promote startups. Functions of the Council include: (i) promoting innovation in all sectors, (ii) reducing regulatory compliance and costs, and (iii) promoting ease of access to capital for startups.

The Council will be chaired by the Minister of Commerce and Industry. Non-official members of the Council will include: (i) up to 10 founders of successful startups, (ii) up to six members from industry associations, and (iii) up to six members representing interests of incubators and accelerators. They will serve a term of two years or until further orders, whichever is earlier. Ex-officio members will include nominees from bodies such as, NITI Aayog, Department of Revenue, and Ministry of Corporate Affairs.

January 2020, PRS Legislative Research.

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Supreme Court judgement on disqualifications under anti-defection law

Roshini Sinha

The Supreme Court directed the Speaker of the Manipur Legislative Assembly to decide a disqualification petition concerning the defection of a Member of the Legislative Assembly in Manipur from one political party to another, within four weeks. The case was filed in appeal against the decision of the High Court challenging the delay by the Speaker in deciding the disqualification petition.

The Court also held that the Speaker should decide disqualification petitions within a reasonable time period, not exceeding three months. It further observed that the role of the Speaker in disqualification petitions should be re-considered since the Speaker continues to belong to a political party. It recommended that Parliament may consider amending the Constitution to substitute the Speaker with an alternative adjudicating authority. Such an authority may be a permanent tribunal headed by a retired Supreme Court judge or retired Chief Justice of a High Court, or with any other external independent mechanism.

January 2020, PRS Legislative Research.

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Cabinet approves constitution of the 22nd Law Commission for three years

Roshini Sinha

The Union Cabinet approved the constitution of the 22nd Law Commission of India for a period of three years. It will consist of: (i) Chairperson, (ii) four members, (iii) Secretaries of the Legislative Department and the Department of Legal Affairs, as ex-officio members, and (iv) up to five part-time members.

The Commission's responsibilities will include: (i) identifying laws which are no longer relevant, (ii) recommending laws which are necessary to implement the Directive Principles of State Policy, (iii) giving its views on subjects referred to it by the government, and (iv) revising central laws of general importance to simplify them.

February 2020, PRS Legislative Research.

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സവിശേഷവിവരങ്ങൾ

Draft National Fisheries Policy released

Suyash Tiwari

The Department of Fisheries released the draft National Fisheries Policy. The policy aims to integrate the various policies relating to different aspects of fisheries (such as inland fisheries, marine plants and animals, processing, and marketing) for its comprehensive development. Key features of the draft policy include:

- Objectives: The objectives include: (i) enhancing fish production and productivity in a responsible and sustainable manner, (ii) providing a robust regulatory framework for effective fisheries resource management, (iii) modernising and diversifying fishing practices in oceans and seas through use of science and technology, (iv) strengthening and modernising the value chain, and (v) generating gainful employment and entrepreneurship opportunities leading to higher income of fishers and fish farmers and improvement of their living standards.
- Legal framework: Fisheries governance will be improved to facilitate coordination among states, national agencies, and other stakeholders. Comprehensive management and regulation of fisheries resources in the Exclusive Economic Zone (EEZ) will be ensured through a national law. EEZ is the area of sea outside territorial water to which India has the exclusive rights for economic activities, and extends to 200 nautical miles from the coast of India. The central government will empower coastal state governments by delegating the powers to grant marine fishing licences for the EEZ and high seas (the area beyond EEZ).
- Sustainability: The central government will encourage and empower traditional and small fisher and fisher groups to undertake resource specific





deep-sea fishing to harness untapped high-value resources sustainably. The expertise of scientific institutions and fishers will be utilized to optimise fishing efforts and implement measures to check resource depletion and ensure sustainability. Comprehensive fisheries management plans will be made to conserve and sustainably manage natural fisheries resources.

• Inter-sector coordination: The central and state governments will take up with nodal departments such as water, irrigation, and rural development to ensure that Department of Fisheries is fittingly represented in all the committees entrusted with the management and usages of water resources. The fisheries sector requires greater attention of the government in the form of incentives such as the ones given to the agriculture sector. The scope of land use categories at state level needs to be increased to specifically include fisheries and aquaculture as integral components of agriculture.

February 2020, PRS Legislative Research.

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Cabinet approves Swachh Bharat Mission (Grameen) Phase-II

Prachi Kaur

The Union Cabinet approved the Phase II of the Swachh Bharat Mission (Grameen) [SBM (G)]. The programme will focus on Open Defection Free (ODF) Plus, which includes ODF sustainability and solid and liquid waste management. It will be implemented by states as per the operational guidelines issued to them by the central government.

Phase-II will be implemented from 2020-21 to 2024-25 with an outlay of Rs 1,40,881 crore. Of this, Rs 52,497 crore will be allocated from the budget of the Department of Drinking Water and Sanitation. The remaining amount will be generated from funds under MGNREGS and other revenue generation models for solid and liquid waste management.

Under the programme, incentive of Rs 12,000 for construction of individual household toilet to eligible households will continue. Financial assistance to gram panchayats for construction of community managed sanitary complex at village level will be increased from two lakh rupees to three lakh rupees, per complex.

The solid and liquid waste management component of ODF Plus will be monitored on the basis of output-outcome indicators for four key areas, which are: (i) plastic waste management, (ii) bio-degradable solid waste management (including animal waste management), (iii) greywater management, and (iv) fecal sludge management.

Februry 2020, PRS Legislative Research.

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Standing Committee Submits report on Occupational Safety, Health and Working Conditions Code, 2019

Anya Bharat Ram

The Standing Committee on Labour submitted its report on the Occupational Safety, Health and Working Conditions Code, 2019. The Code subsumes and replaces 13 existing labour laws relating to health, safety and working conditions.

- **Definitions:** The Committee recommended that terms, such as wage, workplace, supervisor, and manager should be clearly defined in the Code.
- Employee and worker: The Code defines worker as any person employed in an industry to do manual, or supervisory work, among others. It does not include persons employed as police, or supervisors earning more than Rs 15,000 per month, among others. Employee is defined as a person employed on wages by an establishment. It does not include apprentices and persons from the Armed Forces.
- The Committee observed that there was a lack of clarity as to which sections of the Code would apply to employees versus workers. For example, sections on working conditions apply to employees whereas, the section on welfare measures applies to workers. It suggested that welfare measures should apply to employees and workers.
- Powers of state governments: Under the Code, the central government will be the appropriate government on matters related to establishments of the central government, major ports, and mines, among others. In all other cases, including factories and plantations, the state government will be the appropriate government. The Committee observed that it was unclear when appropriate government refers to state governments. It recommended clear demarcation





of responsibilities between state and central governments, while maintaining that working conditions are a state responsibility.

- Work hours: Under the Code, maximum work hours will be notified by the appropriate government. The Committee recommended that the Code should provide for a maximum of eight hours of work per day.
- Coverage: The Code covers all establishments with ten or more workers, and all mines and docks. The Committee observed that the safety of unorganised sector workers is not protected under this Code. It recommended that the Code should include a mechanism to notify provisions for unorganised sector workers
- **Hazardous processes and substances:** The Committee recommended that the list of hazardous processes should be increased in line with developed countries.

February 2020, PRS Legislative Research.

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Supreme Court strikes down RBI circular regulating virtual currencies

Anurag Vaishnav

The Supreme Court struck down a circular issued by the Reserve Bank of India (RBI) in April 2018 with respect to virtual currencies on the grounds of proportionality. The circular prohibited entities regulated by the RBI from dealing in virtual currencies or providing services for facilitating any person or entity in dealing with virtual currencies.

A virtual currency is a digital representation of value, which can be used as a medium of exchange, a store of value or a unit of account. It usually does not have the status of a legal tender. A legal tender is guaranteed by the central government and all parties are legally bound to accept it as a mode of payment.

The Court held that anything which may pose a threat to the financial system of the country falls within the purview of regulatory powers of the RBI. This is irrespective of whether the activity forms part of the credit or payment system.

However, it held that the availability of power is different from the manner and extent to which it can be exercised. The Court held that the RBI did not provide any evidence that virtual currencies have negatively impacted the entities regulated by it. Further, it noted that the Inter-Ministerial Committee, constituted in November 2017, was of the opinion that a ban might be an extreme tool and would not be achievable through regulatory measures.

Considering these, the Court held that the RBI's action of prohibiting entities regulated by it from dealing in virtual currencies was not proportional and the above directive should be set aside.

January 2020, PRS Legislative Research.

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MNREGA state-wise rates amended

Prachi Kaur

The Ministry of Rural Development amended the state-wise wage rate for unskilled manual workers under the Mahatma Gandhi National Rural Employment Guarantee Act, 2005. The notification will come into force for April 1, 2020. These wages were last amended in March 2019. For example, in Andhra Pradesh the wage rate has been increased by ₹ 26, from ₹ 211 per day in 2019 to ₹ 237 per day in 2020. In Arunachal Pradesh, the wage rate has been increased by ₹ 13, from ₹ 192 per day in 2019 to ₹ 205 per day in 2020.

March 2020, PRS Legislative Research.

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Cabinet approves the revised Foreign Direct Investment Policy on Civil Aviation

Saket Surya

The Union Cabinet approved certain amendments to the Foreign Direct Investment (FDI) policy on civil aviation. At present, 100% FDI is permitted for domestic scheduled passenger airlines. For NRIs, 100% FDI is allowed under the automatic route for domestic scheduled passenger airlines, whereas for others it is up to 49%. However, for Air India Ltd., FDI cannot exceed 49%, either directly or indirectly. It is subject to the condition that substantial ownership and effective control of Air India Ltd. has to be vested in Indian nationals. The amendments permit 100% FDI by NRIs in Air India Ltd., under the automatic route.

March 2020, PRS Legislative Research.

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Census and NPR postponed till further orders Roshni Sinha

In December 2019, the Union Cabinet had approved proposals to: (i) conduct the Census of India 2021 throughout the country, and (ii) update the National Population Register (NPR) in all parts of the country, except the state of Assam. The Census was to be conducted in two phases: (i) a house listing and housing census between April and September 2020, and (ii) population enumeration in February 2021. The NPR was to be updated along with the house listing and housing census (except in Assam). The NPR is a register of the usual residents in the country. Usual residents refer to those who have either resided in a local area for the past six months or more, or intend to reside in that area for the next six months or more.

In view of the COVID-19 pandemic, the census and updation of NPR have been postponed until further orders.

March 2020, PRS Legislative Research.

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പാർലമെന്ററി നടപടികൾ

RESUME OF BUSINESS TRANSACTED DURING THE 250TH SESSION OF RAJYA SABHA

The Winter Session of Parliament held during November-December 2019 marked the 250th Session of Rajya Sabha. The Session commenced on 18th November, 2019 and concluded, as scheduled, on 13th December, 2019.

- 2. During the Session, Rajya Sabha had a total of 20 sittings in all and the House sat for around 107 hours and 5 minutes. 11 Hours and 51 minutes were lost due to disruptions. However, the House sat late or skipped lunch for about 9 hours and 52 minutes to complete legislative and other important business.
- 3. On the first day of the Session, *i.e.* 18th November, 2019, Hon'ble Chairman made references to the passing away of Dr. Jagannath Mishra, Sarvashri Sukhdev Singh Libra, Gurudas Dasgupta; former Members and Arun Jaitley and Ram Jethmalani, both sitting Members. Several Members including.,. Shri Thaawarchand Gehlot, Minister of Social Justice and Empowerment and Leader of the House, Shri Ghulam N abi Azad, Leader of the Opposition and the Leaders of political parties in Rajya Sabha associated themselves with the 'sentiments expressed by the Hon'ble Chairman to the passing away of Shri Arun Jaitley and Shri Ram Jethmalani. As a mark of respect to the memory of Shri Arun Jaitley and Shri Ram Jethmalani, sitting Members, the House was adjourned till 2.00 p.m. When the House re-assembled at 2.00 p.m., Hon'ble Chairman informed the House that Prof. M.V. Rajeev Gowda had been nominated to the Panel of Vice-Chairmen w.e.f. 28th October 2019.
- 4. Hon'ble Chairman, Rajya Sabha had taken the initiative to celebrate the historic 250th Session of Rajya Sabha in a befitting manner. On the first day of the Session, *i.e.* 18th November 2019, when the House re-assembled after lunch, a Special Discussion on the 'Role of Rajya Sabha in Indian Polity and the Way Forward' was held to commemorate the 250th Session of Rajya Sabha. Setting the pace for the discussion, Hon'ble Chairman put forth following suggestions for the consideration





of the Members in order to improve the functioning of the House:

- i. Adequacy of the number of the sittings in the context of the House meeting for about 60-70 days in a year now, keeping in view the nature and volume of legislations and time available for discu~siJ1g issues of public importance;
- ii Adequacy of the present Rules of Business of the House and changes required, if any;
- iii Adequacy and effectiveness of various instruments presently available for the Members to present their views on legislative proposals and raising issues of public concern
- iv. Adequacy and effectiveness of the present procedures currently being followed in the House;
- v Norms to be followed for enabling equitable and wider participation of Members in the debates;
- vi. Ensuring Members with right background and abilities to enrich debates are sent to this House;
- vii. Ensuring self-discipline on the part of the Members to ensure compliance with the Rules of the Business for orderly functioning of the House;
- viii. Requirement of infrastructure support to the Members to enable informed contribution to the debates in the House;
- ix. Ensuring adequate presence of Members in the House all through the proceedings and in the meetings of the Department Related Standing Committees and other Committees of the House; and
- x. Technology adoption for improving the functioning of the Members and for more lively conduct of the proceedings of the House.

Hon'ble Chairman asked the Members to offer useful suggestions on reforms required and the way forward to ensure that this exalted institution will rise to the heights expected of it. Expressing his concern on the absenteeism of Members in the meetings of the Standing Committees, Hon'ble Chairman urged the leaders of the political





parties to impress upon their Members to attend the Committee meetings, as Committees do more constructive, meaningful and purposeful work and come up with suggestions with the wisdom of all the Members of the Committee. Complimenting all concerned to be part of the historic journey of Rajya Sabha, he observed:

On this momentous occasion, I compliment and thank all the 2,282 Members who have had the honour of being part of this journey, the Presiding Officers, Panel of Chairpersons, Leaders of the House and Leaders of the Opposition, Ministers, leaders of various parties in the House, staff of the Secretariat, the media and the people for contributing to this journey. The last Session of the House has proved to be the most productive in several years and let us continue with that spirit. This is my observation on this occasion of the 250th Session of Parliament.

The Hon'ble Prime Minister, Shri Narendra Modi initiated the discussion in which 28 Members belonging to various political parties/groups including the Hon 'ble Deputy Chairman, Rajya Sabha participated. The discussion lasted for 4 hours and 28 minutes. During this discussion, over 70 important suggestions were made by the Members for more effective functioning of the House. Some of the important suggestions made by the Members are:

- i. Increasing the number of sittings of the House (minimum 100 days in a year) while ensuring full utilization of the enhanced time.
- ii. Automatic extension of the sitting of the House to compensate for time lost due to disruptions.
- iii. One special session of Parliament should be held every year on special issues concerning the nation.
- iv. House should discuss the state of Centre-State relations every year.
- v. Adequate time should be given to Members belonging to small parties, independents and nominated Members in the deliberations of the House.
- vi. There should be maximum cooperation between two Houses of Parliament





during the process of legislation; need to maintain a gap/ balance between 'checking' legislation and 'blocking' the same.

- vii. Discussion in the House should be of high quality to inspire people; hasty legislation needs to be avoided.
- viii.Scrutiny of all legislative proposals by Select Committees.
- ix. Adequate research support to be provided to Members for their effective functioning.
- x. Broad consensus should be evolved on the changes required in the Rules of Procedure and Conduct of Business in the Rajya Sabha.
- xi. There should be equal representation to all States/ UTs in the Rajya Sabha.
- 5. On 22nd November, 2019 during the Zero Hour, the Hon'ble Chairman informed that he has received notice from some Members under Rule 267 (Suspension of Rules) to discuss the issue of reservation expressed by the Reserve Bank of India (RBI) and Election Commission of India (ECI) on the Electoral Bond Scheme. Disallowing the notice, Hon'ble Chairman suggested that the Members could give the notice in a different form and not under Rule 267. 8hri Anand Sharma then raised a point of order stating that Members will not invoke Rule 267 unless and until there is a serious issue and it is the discretion of Hon'ble Chairman to allow or not to allow. He made a submission to the Chair to consider such important matters and suspend the business and ask the Government to make a full disclosure in the House and have a discussion. Hon'ble Chairman then pointed out that on an average, he received 4-5 notices each day under Rule 267. In this regard, the Hon'ble Chairman made the following observation:

If I have to accept this logic, then, practically everybody thinks that his issue is more important. So, I have gone through the Rule 267. It says, "Any Member, with the consent of Chairman, move that' any rule may be suspended in its application to a motion related to the business listed before the Council of that day and if the motion is carried, the rule in question shall be suspended for the time being: Provided further that this rule shall not apply where specific provision





already exists for suspension of a rule under a particular chapter of the Rules". So, the Chairman has to be convinced. I am not convinced about the sudden necessity of discussing it. However, I am convinced that there is a necessity to discuss it. This distinction must be understood. We will discuss it separately.

6. On the same day, i.e. 22^{nd} November, 2019, towards the end of the Zero Hour, Hon'ble Chairman made some observations regarding the need to follow rules, decency and decorum of the House. Expressing his displeasure on stalling the House by some Members, the Hon'ble Chairman observed:

Some people have developed a habit of disturbing the House by addressing their point of view and insisting it beyond a point and then stalling the House for a variety of reasons. And, then, the Chairman adjourns the House because I do not want the ugly scenes of this august House to be seen by the people. That is my weakness or my strength or my conviction. Then, Members think that if the issues are not taken up today, these would be taken up automatically tomorrow. Here after, except on a very special permission,... these would not be repeated again. Secondly, if Members persistently defy the Chair and go on making commentaries, I have no option other than naming them. I want to appeal to all the Members not to take me to that extent to name anybody... running commentary and defying the Chair cannot be allowed. This would not add value to this august House.

Hon'ble Chairman further observed that bringing placards or pollution masks inside the House was prohibited. He urged the Members to refrain from displaying objects inside the House and stated that action would be taken against such Members in future. Expressing his anguish on the issue of correspondence by some Members with the Chairman and its subsequent publicity in the newspapers, the Chairman observed:

Some Members have developed a new habit of writing to the Chairman. The letter does not reach the Chairman and the Chairman has to read it in the newspapers. If you feel that it is a very important issue that should be brought to





my notice, please write to me. I have no problem but you should wait for some time so that I receive it and go through it. Then, in that also, some Members have also developed the habit of making allegations against the Chair, thinking the Chair would come under pressure and then try to be positive to their demands. I am the last man and this House should be the last one to go by such pressure tactics being brought by media. I can understand. Members have got every right to come to my room. I think, it is the most liberal way of meeting the Chairman. This is my experience out of twenty years. People have got right to come and meet me and also express their viewpoint and all. There are leaders of their respective parties also. You can convey it to the leaders and leaders can bring it to my notice also. As and when any leader intervenes in anything, normally, we try to attend it positively. Please understand this and then cooperate in proper conduct of the House...

7. On 25th November, 2019, during the Zero Hour, Hon'ble Chairman gave the following ruling with regard to revocation of the President's Rule in Maharashtra without following the due procedure and alleged misuse of office of Govemor, etc.:

Hon. Members, I have received a notice under Rule 267 from Shri 'Binoy Viswam, Shri Elamaram Kareem, Shri K.K. Ragesh, Shri Tiruchi Siva and Shri Anand Sharma with regard to revocation of the President's Rule in Maharashtra without following the due procedure and alleged misuse of office of Governor, etc. After going through the Rules and earlier precedents, I have decided not to allow it on two counts.

One, as per Rule 238, II (i) refer to any matter of fact on which a judicial decision is pending." Judiciary is hearing it just now. Secondly, "(v) reflect upon the conduct of persons in high authority unless the discussion is based on a substantive motion drawn in proper terms." There is no substantive motion that is given. So, on both these counts, I have disallowed it.

As per Article 356 of the Constitution, every Proclamation issued under it either for imposition or revocation of the President's Rule in a State is required to be





laid before each House of Parliament. As per the Ruling given by the Chairman on 24th April 1989, the role of Governor in relation to Proclamation issued by the President under Article 356 can be discussed only when such a Proclamation is laid before the House and becomes its property. No Proclamation with regard to revocation has been laid on the Table of the House. In the instant case of Maharashtra, the Proclamation in question is still to be laid on the Table of the House. Moreover, as per the media reports, the issuance of the Proclamation has been challenged in the Supreme Court and the matter is also sub judice.

8. On 27th December 2019,' Shri Anand Sharma raised a discussion on the economic situation of the country under Rule 176 (Short Duration Discussion). At the end of the discussion, Hon 'ble Chairman pointed out that as an exception and at the request of Members, he had extended the time for discussion by an hour. With regard to the conduct of the Members during the Minister's reply at the end of the Short Duration Discussion, Hon'ble Chairman observed as follows:

made their suggestions or comments or made their speeches whatever you may call it, they must have the patience to hear the Minister also who has to respond. There is no rule that says that at the end of the reply of the Minister you should get satisfied. Sometimes you may not be satisfied. Then the best way is walking out. That has been the accepted practice of our parliamentary system in our country. Talking out and later walking out can be done in a responsible and respectable manner. I have been watching it. It is not that I was not here. I want to give more and more opportunities to the Deputy Chairman and the Panel of Vice-Chairmen. The moment the Minister started talking, you cannot make running commentaries or you can't express your disagreement with the Minister. That is not the way. Please see to it that when you raise issues and that too issues of such national importance, you must have the patience to hear the Minister. At the end of the Minister's reply, still if you are not satisfied, I remember it out of my experience, you can then say, "Sir, we are





not satisfied with the reply of the Minister and we are walking out. ".. .In future, I suggest to the Members not to obstruct and wait till the end of the debate, and if you are not happy, you can walk out. That is a respectable way.

9. On 29th November, the Hon'ble Chairman drew the attention of the House to the issue raised by Shrimati Vijila Sathyananth on 28th November, 2019 regarding the alarming issue of pornography on social media and its effect on children and society as a whole. He suggested that in view of the gravity of the issue, Members should take an initiative by forming a group and find a meaningful solution to the problem after discussions. He further said that the Minister of Communications and Minister of Information and Broadcasting may be advised to take firm social as well as legislative action,. As the issue is of the larger interest of the country, he suggested that Rajya Sabha as the House of Elders should come forward to address it. Thereafter, Hon'ble Chairman made announcement regarding submission of notices on matters raised with the permission of the Chair (Zero Hour Submissions):

There is a slight change with regard to admission of Zero Hour notices. Earlier, it was through notice only. Now, online system has also been introduced. Keeping that in mind, the upper time limit is 9 o'clock so that the notice would come to me, I go through. it and approve it. And, then, it goes to the Secretariat. The Secretariat has to place it there. There is a practical problem. Many Members are not aware and whether it is admitted or not, they are coming in the morning. So, in the morning, I had a meeting with the Secretariat. The time limit will be 9 o'clock. Before that, everyone has to give the notice. You know the Lok Sabha rule. They consider only those notices received up to previous day's evening hours. Still, I will experiment with this time limit of 9 0 'clock in the morning for some time and then move on.

10. On 2nd December, 2019, all the 15 Starred Questions were orally answered. However, at the end of the Question Hour, Hon'ble Chairman expressed his displeasure





over the absence of some Members whose questions were listed for reply. The Hon'ble Chairman observed:

Hon. Members, 1 am sorry, 1 have to make an observation because it is happening time and again. There were fifteen Starred Questions today and seven Members were absent. After having asked the questions, if they are absent, it is a sorry state of affairs. I hope the media will publish the names of those hon. Members who were kind enough not to come to the House in spite of putting the questions also. Today is Monday, a working day. This is a very serious matter.

11. On 5th December, 2019, after papers were laid on the Table of the House, Hon'ble Chairman made an announcement regarding the constitution of a 14 Member Informal Group with Shri Jairam Ramesh as the Co-ordinator, to study the alarming issue of pornography on social media and its effect on children and society as a whole. He further observed that the Group may consult Civil Society Groups, Computer Emergency Response Teams, Social Media Companies etc, and after comprehensive discussion, submit a Report within one month, after which further course of action will be decided with due deliberation thereon. The Members of the informal group were: Dr. Amar Patnaik, Dr. Amee Yajnik, Shri Derek 0' Brien, Shrimati Jaya Bachchan, Shrimati Kahkashan Perween, Shri Rajeev Chandrasekliar, Prof. M.V. Rajeev Gowda, Shrimati Roopa Ganguly, Shri Sanjay Singh, Shri Tiruchi Siva, Shrimati Vandana Chavan, Shrimati Vijila Sathyananth, Dr. Vinay P. Sahasrabuddhe. Further on 12th December, 2019, Hon'ble Chairman made another announcement regarding the said Group. He said that the Informal Group with the same composition would function as an Ad-hoc Committee so as to resolve certain logistic problems being faced by the Group in light of its informal nature. He also informed that Shri J airam Ramesh would serve as the Chairman of the Committee and the Rules relating to the Select Committee on Bills would apply to the Ad-hoc Committee. He said that the Terms of Reference of the Ad-hoc Committee would be 'to study the alarming issue of pornography on the





social media and its effect on children and society as a whole, to hold comprehensive discussion on the subject with all the concerned and submit a Report within a month, without any extension under any circumstances'.

12. On 5th December, 2019 Hon'ble Chairman made another observation regarding the low attendance of Members in the meetings of the Standing Committees of the House and Department-related Parliamentary Standing Committees. He apprised the House that he had convened a meeting with the Chairmen of the Standing Committees and eight Department-related Parliamentary Standing Committees and had discussions with them about the need to improve further the functioning of these Committees. Sharing his concern on the low attendance of Members in these Committees, he observed as follows:

The Department-related Standing Committees have been conceived as an effective instrument of enabling detailed scrutiny of legislative proposals besides focused and detailed examination of various issues chosen by these Committees for reporting in a bipartisan manner which may not always be possible in both the Houses of Parliament.

The eight Department-related Standing Committees of Rajya Sabha have been reconstituted in September this year and have held a total of 41 meetings since then. As you are aware, each Committee has 10 members, including the Chairman from this House and 21 from Lok Sabha. An analysis of attendance in all these 41 meetings revealed a very disturbing trend...

Appreciating the Members who had 100% attendance, Hon'ble Chairman stated:

On these eight Committees, a total of 80 Members of Rajya Sabha are represented. Out of these 80 Members, 18 Members have attended all the meetings of respective Committees since September this year; 18 out of 80. Eighteen of the total 168 Lok Sabha Members represented on these eight Committees have also attended all these meetings; 18 out of 168. I thought that it would be appropriate to





mention the names of the Members of this House who attended all the. meetings of the Department-related Committees in the august House as a token of appreciation for them and also to motivate others to do so.

The 18 Members of this august House with 100 per cent attendance are: Shri T. G. Venkatesh, Shri Prasanna Acharya and Shri Vinay Dinu Tendulkar of the Committee on Transport, Tourism and Culture; Dr. Satyanarayan Jatiya, Shri Vishambhar Prasad Nishad, Dr. Sasmit Patra, Shri Akhilesh Prasad Singh of the Committee on Human Resource Development; Prof Ram Gopal Yadav, Dr. L. Hanumanthaiah and Shri K. Somaprasad of the Committee on Health and Family Welfare; Shri Jairam Ramesh and Shri Ravi Prakash Verma of the Committee on Science and Technology, Environment and Forests and Climate Change; Shri Anand Sharma and Shri Rakesh Sinha of the Committee on Home Affairs; Dr. K. Keshava Rao and Dr. Amee Yajnik of the Committee on Industry; Shri V. Vijayasai Reddy of the Committee on Commerce; Shri P. Wilson of the Committee on Personnel, Public Grievances, Law and Justice.

Hon'ble Chairman while urging the Members to effectively contribute to the working of the Committees observed:

Each Member of the Department-related Standing Committee represents 25 Members of Parliament while deliberating in the Committee. If one Member is absent, the voice of 25 Members would not be heard. 1 hence appeal to leaders of all the political parties inside the House, outside a/so, to ensure quantitative and qualitative functioning of these Committees in whom the Parliament has vested an important responsibility of functioning on its behalf. 1 also heard some suggestions given by the Chairmen. 1 have taken note of it and after consulting the Secretariat, we will be moving ahead.

13. On 5th December, 2019, as soon as the House reassembled after lunch, Hon'ble Deputy Chairman made an observation with respect to the point of order raised on ^{2nd} December 2019 by Shri Bhupender Yadav under Rule 258 of the Rules of Procedure and Conduct of Business in the Rajya Sabha:





Shri Yaday, while raising his point of order, mentioned that a leader of the other House had called the Prime Minister an infiltrator. Shri Yadav further said that use of such words against the Prime Minister was an insult to democracy. 1 gave my ruling on the issue that day itself stating that the point of order raised by any Member should be connected with the matters before the House, and since the raised issue by Shri Yadav was not pertaining to the Business of the House, 1 disallowed his point of order. However, on his insistence that this House on many occasions has condemned the Members who have violated the established Parliamentary norms and decorum and there are precedents of this nature, 1 had stated that 1 would get the precedent examined. 1 have got the record examined. There is no such precedent in which the House took a suo motu cognisance of any violation of parliamentary decorum in a public statement by a leader or a Member of the other House. There are precedents of the nature when a Member of our House has said something against the persons in high authority in the House or when someone from outside has made certain derogatory remarks, which had reflections on the Presiding Officer or Members of our House. In the instant case, the person who has made the impugned statement is from other House. Besides, the matter was raised in the other House also. The issue squarely falls within the jurisdiction of the other House. It has been a well-established parliamentary practice that one House does not deliberate upon the proceedings of the other House.

14. On 6th December, 2019, when the House assembled after lunch, Shri K.C. Ramamurthy, newly elected Member from the State of Karnataka made/subscribed oath/affirmation and took his seat in the House. Thereafter, Hon'ble Deputy Chairman made an observation regarding a point of order raised by Shri K. K. Ragesh during the Private Members' Legislative Business regarding a Constitution (Amendment) Bill, 2019 (Insertion of a new article 14A and omission of article 44) which was listed for introduction in the name of Shri Narayan Lal Panchariya. He observed:





On 22nd November, 2019, the first day allotted for transaction of Private Members' Legislative Business, a Constitution (Amendment) Bill 2019 (Insertion of a new article 14A and omission of article 44) was listed for introduction in the name of Shri Narayan Lal Panchariya. Before I could call the name of Shri Panchariya to move for leave to introduce the Bill, Shri K.K. Ragesh raised a point of order stating that the Bill 11las against the basic structure of the Constitution and secularism and, therefore, could not be introduced in the House. My observation to his point of order was that 'your point is taken and I would come to this '. Subsequently, when I called Shri Panchariya to move his motion for introduction of the Bill, it was observed that he was not present in the House. Therefore, there was no motion before the House for introduction of the Bill.

Rule 67 of the Rules of Procedure and Conduct .of Business in Rajya Sabha provides that if a motion for leave to introduce a Bill is opposed, the Chairman after permitting, if he thinks fit, a brief explanatory statement from the Member who moves the motion and from the Member who opposes the motion, without further debate, put the question before the House for a decision. As per well established convention of the House, which has been reiterated time and again by various Presiding Officers through their rulings, the Chair has never taken upon himself the responsibility of deciding whether a Bill is Constitutional or ultra vires. It is for the House to take a decision in the matter by voting either in favour of or rejecting the introduction of the Bill. In the instant case, Shri Ragesh objected to the introduction of the Bill before a formal motion to introduce the Bill was moved in the House. As there was no formal motion before the House, the objection of Shri. K.K Ragesh was found to be premature and, therefore, infructuous. There does not seem to be any necessity, therefore, for going into the merits of his objection. However, I have been informed that Shri Panchariya has now withdrawn his Bill.

15. On 11th December, 2019, when the Citizenship (Amendment) Bill, 2019 was taken up for discussion, Shri Sukhendu Sekhar Ray brought to the attention of the





Chair the notice he had given under Rule 230 of the Rules of Procedure and Conduct of Business in Rajya Sabha. Shri Ray pointed out that there was no reasonable nexus between the Statements of Objects and Reasons (SOR) and the Bill and urged the Chairman to adjourn the debate till such period the Bill was rectified. Rejecting Member's demand for the adjournment of the debate on the Bill, the Hon'ble Chairman observed:

I have gone through the Rules of Procedures also. The Lok Sabha has discussed it, approved it and then I have received the Bill. I have gone through the Bill and then I have given permission after getting myself fully satisfied that this Bill is in order. There is no ground made out for seeking any adjournment of the debate on the Bill under Rule 230 on the paras of SOR which do not form part of the Bill, which is under consideration of the House... The motion appears to attract sub-rule 2 of Rule 230 being an abuse of Rules of Council... I have given a ruling.

16. During the Session, two regional languages made a debut in Rajya Sabha. On 29th November 2019, Shrimati Chhaya Verma spoke in *Chhattisgarhi* while raising an issue regarding need to include Chhattisgarhi language in the Eighth Schedule quring the Zero Hour (Matters raised with the permission of the Chair). Even though Chhattisgarhi language is not included in the Eighth Schedule of the Constitution, Hon'ble Chairman allowed-Smt. Chhaya Verma to speak in her mother tongue. This was a departure from the convention that Members can speak in the House in any of the 22 languages included in the Eighth Schedule. *Santhali* was spoken for the first time in the House on 6th December, 2019, when Shrimati Sarojini Hembram raised a matter during the Zero Hour. While complimenting the Member to speak in her mother tongue, Hon'ble Chairman informed the House that interpretation from Santhali to Hindi was done under the new Scheme of Empanelled Consultant Interpreter for Santhali, who is not a regular employee of the Secretariat, but a Ph.D. scholar.

Legislative Business

17. In the sphere of legislative business, 13 Government Bills, namely, the Jallianwala Bagh National Memorial (Amendment) Bill, 2019; the Transgender Persons





(Protection of Rights) Bill, 2019; the Chit Funds (Amendment) Bill, 2019; the Prohibition of Electronic Cigarettes (Production, Manufacture, Import, Export, Transport, Sale, Distribution, Storage and Advertisement) Bill, 2019; the Special Protection Group (Amendment) Bill, 2019; the Dadra and Nagar Haveli and Daman and Diu (Merger of Union Territories) Bill, 2019; the National Capital Territory of Delhi (Recognition of Property Rights of Residents in Unauthorised Colonies) Bill, 2019; the Recycling of Ships Bill, 2019; the Arms (Amendment) Bill, 2019; the Citizenship (Amendment) Bill, 2019; the Constitution (One Hundred and Twenty-sixth Amendment) Bill, 2019; the Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 2019; the International Financial Services Centres Authority Bill, 2019 were passed during the Session.

18. Two (2) Government Bills, namely, the Taxation Laws (Amendment) Bill, 2019 and the Appropriation (No.3) Bill, 2019 were returned to the Lok Sabha. One Bill, namely, the Surrogacy (Regulation) Bill, 2019 was referred to the Select Committee of the Rajya Sabha, on a motion moved by the Minister--in-charge, which was adopted by the Council on the 21st November, 2019. In another case, a motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses, on the Personal Data Protection Bill, 2019, as introduced and pending in the Lok Sabha, was adopted on the 12th December, 2019. Four (4) Bills, namely, the Indian Medical Council (Amendment) Bill, 1987; the National Commission for Human Resources for Health Bill, 2011; the Indian Medical Council (Amendment) Bill, 2013 and the International Financial Services Centres Authority Bill, 2019 were withdrawn.

A brief Summary of some of the important Bills passed by the Rajya Sabha is given below:

i. The Transgender Persons (Protection of Rights) Bill, 2019 sought to protect the rights of transgender persons and their welfare. Transgender community is one of the most marginalised communities in the country as





they do not fit into the general categories of gender of male or female. Consequently, they face problems ranging from social exclusion to discrimination, lack of education facilities, unemployment, lack of medical facilities and so on. The Bill, *inter alia* sought to end this discrimination and guarantee them their rights under Part III of the Constitution.

The Bill was introduced in the Lok Sabha on 19th July, 2019 and passed by that House on 5th August, 2019. The Bill was discussed by the Rajya Sabha on the 20th and 26th November, 2019. The Bill as passed by Lok Sabha was passed by Rajya Sabha on 26th November 2019. The Bill as passea by both Houses of Parliament received the assent of the President on 5th December, 2019 and became Act No. 40 of 2019.

ii. The Prohibition of Electronic Cigarettes (Production, Manufacture, Import, Export, Transport, Sale, Distribution, Storage And Advertisement) Bill, 2019 sought to prohibit the production, manufacture, import, export, transport, sale, distribution, storage and advertisement of electronic cigarettes in the interest of public health to protect the people from harm. The Bill takes into account the recommendations of World Health Organisation - Framework Convention on Tobacco Control, 2003 and the Indian Council of Medical Research's White Paper on Electronic Nicotine Delivery Systems to completely ban e-cigarettes. The Bill inter alia sought to give effect to the said recommendations in the interest of the overall public health as envisaged under. Article 47 of the Constitution.

The Bill sought to replace an Ordinance, promulgated on the 18th September, 2019. The Bill was introduced in the Lok Sabha on 22nd November, 2019 and passed by that House on 27th November, 2019. The Bill, as passed by the Lok Sabha, was passed by the Rajya Sabha on 2nd December, 2019. The Bill as passed b~ both Houses of Parliament received the assent of the President on 5th December, 2019 and became Act No. 42 of 2019.





iii. The Special Protection Group (Amendment) Bill; 2019 sought to amend the Special Protection Group Act, 1988. The Bill *inter alia* sought to provide for proximate security to the Prime Minister and members of his immediate family residing with him at his official residence and to any former Prime Minister and such members of his immediate family as are residing with him at the residence allotted to him, for a period of five years from the date he ceases to hold the office of Prime Minister. The Bill also sought to amend the Act of 1988 to provide for withdrawal of.! proximate security to members of immediate family of such former Prime Minister, where the proximate security is withdrawn from a former Prime Minister.

The Bill was introduced in the Lok Sabha on 25th November, 2019 and passed by that House on 2nd November, "2019. The Bill as passed by the Lok Sabha, was passed by the Rajya Sabha on 3rd December, 2019. The Bill as passed by both Houses of Parliament received the assent of the President on 9th December, 2019 and became Act No. 43 of 2019.

Territories) Bill, 2019 sought to provide for merger of Union territories of Dadra and Nagar Haveli and Daman and Diu. The Bill *inter alia* aimed to give effect to the Government's policy of "Minimum Government, Maximum Governance". The Bill has the objective to ensure better delivery of services to the citizens of both Union territories by improving efficiency and reduction in paper work; reduce administrative expenditure; usher uniformity in policies and schemes; improve the monitoring of schemes and projects and the management of cadres of various employees.

The Bill was introduced in the Lok Sabha on 26th November, 2019 and passed by that House on 2nd November, 2019. The Bill as passed by the Lok Sabha, was passed by the Rajya Sabha on 3rd December, 2019. The Bill as passed by both Houses of Parliament received the assent of the President on 9th





December, 2019 and became Act No. 44 of 2019.

v. The Citizenship (Amendment) Bill, 2019, sought to further amend the Citizenship Act, 1955. The Bill sought to offer citizenship to persons belonging to Hindu, Sikh, Buddhist, Jain, Parsi and Christian faith from the neighbouring countries of Pakistan, Afghanistan and Bangladesh, where they form a religious minority in light of the persecution faced by them there. The Bill *inter alia* further provided to make applicants belonging to the said communities from the aforesaid countries eligible for citizenship by naturalisation if they can establish their residency in India for five years instead of the existing eleven years by amending the Third Schedule to the Act. The Bill further sought to protect the constitutional guarantee given to indigenous populations of North Eastern States covered under the Sixth Schedule to the Constitution and the statutory protection given to areas covered under "The Inner Line" system of the Bengal Eastern Frontier Regulation, 1873.

The Bill was introduced in the Lok Sabha on 9th December, 2019 and was passed by that House on 10th December, 2019. The Bill as passed by the Lok Sabha was passed by the Rajya Sabha on 11th December, 2019. The Bill as passed by both the Houses received the assent of the President on 12th December, 2019 and became Act No. 47 of 2019.

vi. The International Financial Services Centres Authority Bill, 2019 sought to provide for the establishment of an Authority to develop and regulate the financial services market in the International Financial Services Centres in India and for matters connected therewith.. The International Financial Services Centres are instrumental in bringing back the financial services and transactions that are currently carried out by Indian corporate entities and overseas branches and subsidiaries of financial institutions to India by offering world class business and regulatory environment. It would enable Indian corporates easier access to global financial markets. Currently, the banking, capital markets and insurance





sectors are regulated by multiple regulators such as Reserve Bank of India, Securities and Exchange Board of India and the Insurance Regulatory and Development Authority of India. The Bill *inter alia* sought to establish a unified financial regulator to provide world class regulatory environment to such financial market participants and promote ease of doing business.

The Bill was introduced in the Lok Sabha on 25th November, 2019 and was passed by that House on 11th December, 2019. The Bill, as passed by the Lok Sabha was passed by the Rajya Sabha on 12th December, 2019. The Bill as passed by both Houses of Parliament received the assent of the President on 19th December, 2019 and became Act No. 50 of 2019.

vii.The Constitution (One Hundred and Twenty-Sixth Amendment) Bill,

2019, sought to further amend article 334 of the Constitution of India. Article 334 of the Constitution lays down that the provisions of the Constitution relating to the reservation of seats for the Scheduled Castes and the Scheduled Tribes and the representation of the Anglo-Indian community by nomination in the House of the People (Lok Sabha) and Legislative Assemblies of the States shall cease to have effect on the expiration of the period of 70 years from the commencement of the Constitution. The Bill proposed to continue the reservation of seats for the Scheduled Castes and the Scheduled Tribes for another ten years *i.e.* up to 25th January, 2030.

The Bill was introduced in the Lok Sabha on 9th December, 2019 and was passed by that House on 10th December, 2019. The Bill as passed by the Lok Sabha was passed by the Rajya Sabha on 12th December, 2019. The Bill as passed by both Houses of Parliament and ratified by the Legislatures of not less than one-half of the States by resolutions, received the assent of the President on 21st January 2020 and has become the Constitution (One Hundred and Fourth Amendment) Act, 2019.

19. As regards Private Members' Bills, 40 Private Member's Bills were introduced





and 3 Private Members' Bills, namely, (a) the Representation of the People (Amendment) Bill, 2014; (b) the Constitution (Amendment) Bill, 2017 [amendment of article 51 A] and (c) the Foreign Investment in Financial Services, Critical Infrastructure and Technology Affecting National Security (Regulation) Bill, 2018 were taken up. While the first Bill was deferred to the next Session as agreed to by the Member-in-charge of the Bill and the House, the second Bill was withdrawn by the leave of the House and the discussion on the third Bill remained inconclusive. During the Session, one Private Member's Resolution was taken up by the House. As the discussion on it remained inconclusive, the Resolution lapsed on the prorogation of the Session.

Resignation of Members

20. On the 18th November, 2019, the Chairman informed the House that he had received letters from Shri K.C. Ramamurthy, Dr. Tazeen Fatma and Shri Ram Kumar Kashyap, Members, representing the States of Karnataka, Uttar Pradesh, and Haryana, respectively, resigning their seats in the Rajya Sabha and that their resignations were accepted by him with effect from the 16th October, 2019, 3rd November, 2019 and 4th November, 2019 respectively.

Obituary References

21. During the Session, the House also made references to the passing away of Mr. Robert Mugabe, former President of the Republic of Zimbabwe, Shrimati Noorjehan Razack and Shri Kailash Joshi, both former Members of Rajya Sabha.

Felicitations/ References by the Chair

22. During the Session, the Chair offered felicitations to (i) Shri Abhijit Banerjee for being awarded the Sveriges Riksbank Prize in Economic Sciences in memory of Alfred Nobel (commonly referred to as the Nobel Prize in Economics) for the year 2019 along with Ms. Esther Duflo and Mr. Michael *Kremer* by the Royal Swedish Academy of Sciences; (ii) Ms. Manu Bhaker, Ms. Elavenil Valarivan, Shri Divyansh Singh Panwar, Shri Saurabh Chaudhary, Ms. Apurvi Chandela and Shri Shahzar Rizvi for winning Gold, Silver and Bronze Medals in the 10m Air Pistol and 10m Air





Rifle Women and Men individual events and Mixed Team Competitions, thus topping the medal tally, at the International Shooting Sport Federation World Cup Final held at Putian in China, from the 17th to 23rd November, 2019 and (iii) the Scientists, Engineers and Technicians of ISRO for successful launch of CARTOSAT-3, a third-generation earth observation satellite, along with 13 nano satellites of the United States of America into space using PSL V -C47, from Sriharikota in Andhra Pradesh.

Statistical Information

- 23. During the Session, 284 Starred Questions and 3039 Unstarred Questions were admitted and answered. Of these, 171 Starred Questions were orally answered. Question Hour could not be taken up on 2 days due to disruptions and adjournment of the House. Question Hour was not scheduled on the 26th November, 2019, as the House assembled at 2-00 p.m. on that day after the function to commemorate 70 years of adoption of the Constitution in the Central Hall of Parliament House. Question Hour was also dispensed with on the 11th December, 2019 to take up discussion on the Citizenship (Amendment) Bill, 2019. Three Statements by Ministers correcting answers to Questions were made/ laid on the Table during the Session. One Short Notice Question was answered orally.
- 24. During the Session, around 12 hours were lost on issues like (a) Police action on protesting JNU students, (b) detention of J&K Leaders, (c) Electoral Bonds, (d) privatisation of State-owned firms, (e) political developments over formation of Government in Maharashtra and role of the Governor, (f) burning of Unnao rape victim, (g) delay in release of GST dues to States, (h) widespread unrest in Assam and other North-Eastern States after the passage of the Citizenship (Amendment) Bill, 2019, (i) statement of Shri Rahul Gandhi over the rising incidents of rape and crimes against women across the country, etc. The House however, made up for the lost time by sitting late and skipping lunch for more than 10 Hours.
- 25. Three matters of Urgent Public Importance were raised under Rule 180 (Calling Attention) during the Session. On 21st November, 2019, Kumari Selja called





the attention of the Minister of Environment, Forest and Climate Change to the situation arising out of dangerous levels of air pollution in the country, particularly in Delhi. Shri Prakash Javadekar, Minister of Environment, Forest and Climate Change made a statement in this regard. On 28th November, 2019, Shri Digvijaya Singh called the attention of the Minister of Electronics and Information Technology to the reported use of spyware Pegasus to compromise phone data of some persons through WhatsApp. Shri Ravi Shankar Prasad, Minister of Law and Justice and Minister of Electronics and Information Technology made a statement in this regard. On 10th December 2019, Dr. K. V. P. Ramachandra Rao called the attention of the Minister of Jal Shakti, to the need for completion of National Irrigation Projects to tackle emerging water crisis and to transfer 'Water' to Concurrent List from State List. Shri Gajendra . Singh Shekhawat, Minister of Jal Shakti laid a statement in this regard on the Table of the House.

- 26. During the Session, one Discussion on the 'Economic Situation in the Country' was raised by Shri Anand Sharma under Rule 176 (Short Duration Discussion) on 27th November 2019. The discussion lasted for more than three hours in which 23 Members participated. Shrimati Nirmala Sitharaman, Minister of Finance and Minister of Corporate Affairs replied to the discussion.
- 27. During the Session, two *suo moto* Statements were made by Ministers. These were (i) Government's effort to promote foreign policy focusing on high level visits that have taken place recently, by Shri S. Jaishankar, Minister of External Affairs on 28th November, 2019; and (ii) 'India's position in the Regional Comprehensive Economic Partnership (RCEP) by Shri Piyush Goyal, Minister of. Railways and Minister of Commerce and Industry on 10th December, 2019.
- 28. In pursuant to the Direction of the Hon 'ble Chairman, Rajya Sabha and Hon'ble Speaker, Lok Sabha issued in September 2004, 13 Statements were laid on the Table of the House on the status of implementation of the recommendations contained in the Reports of various Department-related Parliamentary Standing Committees by the Ministers concerned.





- 29. During the Session, 84 Reports/ Action Taken Statements of various Committees including Department-related Parliamentary Standing Committees (DRSCs) were presented! laid on the Table of the House.
- 30. During the Session, 115 Special Mentions on matters of public importance were made/ laid on the Table of the House. 200 Matters were also raised with the permission of the Chair (Zero Hour Submissions).
- 31. During the Session, the Leader of the Opposition and 21 other Members made submission regarding the 'Safety of Women', on 2nd December, 2019. Prof. Ram Gopal Yadav and some other Members also made a submission regarding 'Rising crimes against women across the country' on 5th December 2019.
- 32. During the Session, the Chair made references to the (i) Eleventh Anniversary of the horrific terrorist attacks in Mumbai; (ii) Incident of fire in a building in Anaj Mandi area on Rani Jhansi Road in New Delhi; (iii) Seventy -first anniversary of the adoption of the Universal Declaration of Human Rights; and (iv) Eighteenth Anniversary of the Terrorist Attack on the Parliament Building.
- 33. During the Session, some important papers like the Annual Report of the Central Information Commission (CIC); National Disaster Management Authority (NDMA); National Commission for Scheduled Castes on the plight of Safai Karamcharis and the Recommendations/ Proposals to improve their plight; 33rd Progress Report on the Action Taken pursuant to the Recommendations of the Joint Parliament Committee (JPC) on Stock Market Scam and matters related thereto; Annual Report of the National Human Rights Commission; Eleventh Report of the National Commission. for Scheduled Tribes; Annual Report of the National Legal Services Authority (NALSA); Annual Report of the Haj Committee of India, Annual Report of the National Anti Doping Agency (NADA); Annual Report of the Empowered Committee of State Finance Ministers (EC); Seventy-seventh Report of the Law Commission of India; Annual Report of the University Grants Commission (UGC); Annual Report of the National Commission for Women (NCW); Annual Report of the





National Commission for Protection of Child Rights (NCPCR); Statement on Half Yearly Review of the trends in receipts and expenditure in relation to the Budget at the end of first half of the Financial year 2019-20 and few CAG Reports etc. were laid on the Table of the House.

Commemoration of the 250th Session of Rajya Sabha

34. Apart from a special discussion on the 'Role of Rajya Sabha in Indian Polity and the Way Forward', other events were organised to mark the historic 250th Session of Rajya Sabha. On the eve of the Session, that is, on 17th November 2019, Hon'ble Chairman, Rajya Sabha at a meeting held with the leaders of various parties and groups released the publication titled 'Rajya Sabha: The Journey Since 1952' brought out by the Rajya Sabha Secretariat. The publication is a ready reckoner with interesting statistics, details of the first moves and some unique events besides major Bills passed by the Rajya Sabha since its inception in 1952 in respect of social change, economic trimsformation, industrial development, health, education, agriculture, environment, national security, etc., objective of the 103 Constitution amendments made so far, number of Members elected/ nominated to Rajya Sabha, etc.

A function to commemorate the 70 years of the adoption of the Constitution was held on 26th November 2019 in the Central Hall of Parliament House which was graced by the Hon'ble President. of India, Hon'ble Vice-President of India and Chairman, Rajya Sabha, Hon'b)e Prime Minister and Hon'ble Speaker, Lok Sabha and attended by Members of both the Houses of Parliament. During the occasion, a **Commemorative Coin** of Rs.250/- and **Postal Stamp** of Rs.5/- were released by the Hon'ble President of India. Besides, a **commemorative volume** titled 'Role of **Rajya Sabha in Indian Parliamentary Democracy**' brought out by the Rajya Sabha Secretariat was released by the Hon'ble Vice-President and Chairman, Rajya Sabha and a first copy of the publication was presented to the Hon'ble President of India. The Commemorative Volume contains 46 articles, 9 in Hindi and 37 in English received from Hon'ble Members, including 6 Union Ministers who are Members of Rajya





Sabha; Deputy Chairman, Rajya Sabha; Leader of the House and Leader of the Opposition and 10 Party Leaders in the House; Minister of Parliamentary Affairs, 4 former Members of Rajya Sabha; one former Deputy Chairman; one former Secretary-General and three eminent personalities from media. The articles reflect various facets of Rajya Sabha's role and contribution in bringing about social change and economic transformation, deepening the legislative scrutiny, strengthening federalism, debating issues of specific concerns to the States and other public issues, etc.

Release of Rajya Sabha Calendar 2020

35. Hon'ble Chairman of Rajya Sabha, Shri M. Venkaiah Naidu released Rajya Sabha Calendar 2020 on 28th December 2019 in Parliament House. Speaking on the occasion, he said that the Calendar for the year 2020 is exclusively dedicated to the memory of Mahatma Gandhi the Father of our Nation, on the occasion of celebration of his 150th Birth Anniversary. The main theme of the Rajya Sabha Calendar is 'Mahatma Gandhi: The Man and His Message'. The Calendar captures various themes based on Mahatma Gandhi's life and works such as *Swaraj* (Freedom in the real sense), *Swacchta* (Cleanliness and Sanitation), *Satyagraha* (Truth and Non-violence), *Sarvodaya* (Upliftment of all), *Samarasata* (Harmony and Peace), *Swadeshi* (Self -Reliance), *Gram Rajya* (Rural Upliftment), Removal of Untouchability, Tradition and Modernity, *Nayee Talim* (Education for life), *Seva* (Spirit of Service) and Leadership and Public Service.

Facilities for Members

- 36. During the Session, Members were informed that a facility of enabling the Country Policy for email access in other countries is available as a result of which Members of Rajya Sabha can now access their Sansad e-mails while travelling abroad. Members were also informed about the steps/ procedures for adding country for Geo-fencing.
- 37. Under the Scheme of Financial Entitlement of Members of Rajya Sabha for Computer Equipment provided under the Provision Qf Computer Equipment (Members of Rajya Sabha and Officers) Rules 2008, Members are entitled to purchase computer equipment as per the list provided for in the Rules. In a Meeting of the Committee on





Provision of Computer Equipment to Members of Rajya Sabha held on 18th July, 2019 it was decided that certain other minor. items / accessories would also be made admissible for purchase and the cost of the additional items will also be reimbursed. Accordingly, Members were informed during the Session through a Bulletin about the additional list of items, which include: Anti- virus software; Speakers with desktop/ laptop; Tempered glass; Phone/ eReader cover; Laptop bag; Cooling Pad; Apple Pencil with iPad device; Bluetooth Headset; Warranty extension packs, etc.

38. During the Session, 5252 e-Notices on various parliamentary devices were submitted by 80 Members on the secure web-based facility. 'e-Notice Application' was launched by the Secretariat, during the Monsoon Session of 2018, to facilitate the members of the Rajya Sabha to submit Parliamentary Notices on various devices online from any location.

Valedictory Remarks

39. On 13th December, 2019, the Hon'ble Chairman delivered the valedictory address at the conclusion of the Session. At the outset, he addressed the Leader of the House, Leader of the Opposition; leaders of various parties and Members of the I-louse and complimented them for the honour of being a part of the historic 250th Session of Rajya Sabha. He expressed his delight at the conclusion of the landmark Session on a positive note and the Members having acquitted themselves well in terms of productivity and quality of debates during the Session. He reminded the Members of his appeal to them to sustain the positive momentum of the last Session and expressed his happiness that the Members. had collectively rose to the occasion to make a success of the 250th Session of the Rajya Sabha.

Summing up proceedings of the historic Session as one marked by seriousness and brevity, the Chairman said:

I would like to sum up the course of this historic Session as one marked by 'seriousness and brevity'. The seriousness is borne out of a definite sense of purpose of enhancing the dignity of this august institution. Brevity has manifested itself in





adhering to time--limits resulting in more number of Starred Questions orally answered and Zero Hour submissions and Special Mentions made besides more number of Members intervening in debates during this Session.

Expressing his pleasure on the productivity of the House, Hon'ble Chairman observed:

Effectiveness of parliamentary democracy is critically dependent on efficient functioning of legislatures. There is a certain public disapproval of the dysfunctionality that has come to mark the legislatures across the country. I am very pleased to note that this House of Elders has demonstrated its resolve to send out a positive message by turning out 100 per cent productivity during the last Session and this Session. I tend to strongly believe that this new norm will stay for all the times to come. Whenever there is loss of time, we made up for the loss by sitting extra. That is why this percentage came.

Reflecting on the special discussion held on the 'Role of Rajya Sabha in Indian Polity and the way forward' on the historic occasion of the 250th Session of Rajya Sabha, he said:

This Session began reflecting on the 'Role of Rajya Sabha in Indian Polity and the Way Forward' on the historic occasion of the 250th Session of this august institution. It gave us an opportunity to reflect on the journey so far and introspect as well on what needs to be done to enable this House to fulfill its mandate more effectively. Several of you have made over 80 suggestions for better functioning of this House, and they are under my consideration.

This session also coincided with another landmark of the 70th Anniversary of adoption of the Constitution of India, the law of the land. This gave us an opportunity to focus on the Fundamental Duties of the citizens enshrined in the Constitution towards nation -building.

Giving an account of the performance of the House during the 250th Session, Hon'ble Chairman said:





While the last Session recorded a productivity of 104 per cent by availing more than the available time for transacting the Business, this Session too clocked almost around 100 per cent productivity. This is perhaps for the first time that this House recorded 100 per cent productivity for two successive Sessions. For me, this is a certain proof of this ship being steadied, and all of you collectively deserve credit for the same. As against the total scheduled time available of 108 hours 33 minutes during this Session, with 20 sittings, the House functioned for 107 hours 11 minutes, resulting in a productivity of 99 per cent. A total of 11 hours 47 minutes amounting to about 11 per cent of the available time of the House has been lost, unfortunately, due to disruptions and interruptions. Spurred by a sense of duty, the hon. Members, however, sat for 10 hours 52 minutes beyond the scheduled hours, resulting in a productivity of close to 100 per cent during this Session. Fifteen Bills have been passed during this Session, including some landmark Bills like the Transgender Persons (Protection of Rights) Bill, which is the first of its kind for the benefit of transgender persons. I was a little surprised to see that the media not taking note of this Bill, it being the first time when the voice of the transgender persons is increasingly finding echo in different parts of the world. The other major Bills passed during this Session include the Citizenship Amendment Bill, the Constitution (126th Amendment) Bill, extending reservation for Scheduled Castes and Scheduled Tribes in the Legislature by another ten years, the Bill banning e-cigarettes and the International Financial Services Centres Authority Bill. After a long time, this House discussed and returned the Appropriation Bill also. You have passed a record of four Bills yesterday with adequate discussion by sitting for about three hours beyond the schedule. That shows, if you intend, you can do it and you have done it also. I compliment all of you. To give you an idea of the distribution of time on different items of Business, 39 per cent of the total functional time has been spent on Legislative Business, 25.4 per cent on raising and discussing matters of urgent public importance under Short Duration Discussions, two Calling Attention notices, Zero Hour and Special Mentions, 13 per cent on Question Hour, meant for ensuring accountability of the Executive and five per cent on the Private Members' Bills.





Highlighting the functioning of the House during Question Hour and Zero Hour, Hon'ble Chairman said:

Coming to the brevity dimension of this Session that I earlier referred to, 171 of the Starred Questions, accounting for 67 per cent of the total 255 Questions scheduled to be taken up, have been orally answered during this Session. This comes to 9.5 Questions or ally answered per day, which is the best performance in the last 49 years, since 1971, for which data is available. The previous best has been 8.71 Starred Questions orally answered per day during the 198th Session in 2003. During the last Session, 40.27 per cent of the scheduled Starred Questions were orally replied. It is pertinent to note that over the years, the trend has been that usually four to five Starred Questions are orally- replied per day. This brings out the contrast in substantial improvement realized during this Session. This has been made possible with hon. Members and the Ministers cooperating by being brief with the Questions and replies. If you improve further, we can take up more Questions in the coming days. As a result, all the listed Starred Questions were taken up for replies on as many as four days during this Session, which is a rarity. All the Questions were taken up. We could have done that today also! I thank all of you for the same. Question Hour could not be taken up for two days during this Session due to interruptions but for which the daily performance could have been even better. I am sure all of you would appreciate the importance of Question Hour in discharging the mandate of ensuring the accountability of the Executive to the Legislature. During this Session, a total of 199 Zero Hour submissions and 115 Special Mentions were made at a record over 14 and 7, respectively per day. This itself is also a record. This is a substantial improvement over nine Zero Hours submissions and 5.5 Special Mentions made per day during the last Session.

Complimenting the Members to speak in their respective mother tongue, Hon'ble Chairman observed:

For the first time in 67 years since inception of this august institution, a Member





could speak in Santhali, one of the 22 scheduled languages, with simultaneous interpretation facility. Besides Hindi, Members also spoke in other Indian languages like Sanskrit, Maithili, Tamil, Telugu, Kannada, Marathi and Bengali. I compliment all of you, whoever has taken this initiative, and I urge upon other Members also, in future, to try to speak more and more in their mother tongue, particularly the scheduled language~ so that there can be an arrangement for translation and our people, the constituents, will be able to understand and appreciate your contribution in this august House. We must use more and more Indian languages and that should find echo in this House. Members speaking in their own native languages in Parliament would encourage the people to do so. In fact, I am keen to conduct the proceedings of the House in my native language, Telugu, for a full day and hope to do so with the cooperation of all of you one day.

Reiterating his appeal to the Members in ensuring quantitative and qualitative participation in the deliberations and functioning of the Department-related Parliamentary Standing Committees, Hon'ble Chairman said:

I held a meeting with the Chairmen of all these 20 Committees on the fifth of this month to share my concern. I was told by some Chairmen that it was a first of its kind. Subsequently, I have written to leaders of all the parties and groups in this House seeking to ensure quantitative and qualitative participation in the meetings of these Committees given the criticality of their role in the functioning of our parliamentary democracy. I once again reiterate my appeal to all of you to take the meetings of these Committees and other Committees more seriously. I hope things would improve there as well.

Appreciating the media for their unwavering interest in the proceedings of the House and coverage of the spirited debates held during the session, the Hon'ble Chairman appealed to the media:

To cover what is happening in the House, but, please also cover what is said in the House. That is important because at the end of the day the message and the purpose of the debate is to highlight what the Hon 'ble Members say in the House so that they will also get encouragement, prepare themselves, come to the House regularly and





speak as and when they get an opportunity to convey their thoughts, their views and their feelings.

Hon'ble Chairman concluded his remarks by extending his festive greetings to the Members.

40. The 250th Session of the Rajya Sabha was adjourned *sine die* on 13th December, 2019 and was prorogued by the President on 14th December, 2019.

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RESUME OF BUSINESS TRANSACTED DURING THE 2ND SESSION OF THE 17TH LOKSABHA

The Second Session of the Seventeenth Lok Sabha commenced on 18 November 2019 and concluded on 13 December 2019. In all, the House held 20 sittings spread over 130 hours and 45 minutes and transacted important Financial, Legislative and other Business. During the Session, the House sat late for 28 hours and 43 minutes to discuss various important issues. As a result, the productivity of the House has been recorded over 115 per cent of the scheduled time. It is indeed heartening to note that the Session was not only productive in terms of legislative business but the members also got ample opportunities to participate in the proceedings.

I would now like to dwell briefly upon important issues raised by members and deliberations during the Second Session. Details thereof can be perused by consulting Lok Sabha debates:-

- On 19 November, 2019, Shri Manish Tewari, a member, initiated Discussion on air pollution and climate change. The discussion continued on 21 and 22 November 2019. At the end, the Minister of Environment, Forest and Climate Change, Shri Prakash Javadekar replied to the debate. The Minister also replied to the clarifications asked by the members.
- On 5 December 20 19, Shri Suresh Kodikunnil, a member, initiated a discussion on crop loss due to various reasons and its impact on fanners. The discussion continued on 12 December. The Minister of Agriculture and Farmers Welfare, Shri Narendra Singh Tomar replied to the debate at the end.
- Questions: Out of Starred Questions listed during the Session, 140 Starred
 Questions were orally answered. Written replies to remaining Starred
 Questions along with 4,370 Un starred Questions were laid on the Table of





the House. Thus, on an average about 7.36 Questions were answered per day. Further, on an average 20.42 Supplementary Questions were answered per day. On 27 November 2019, all the listed 20 Starred Questions were taken up by the House.

- Matters of Urgent Public Importance: A total of 934 matters of urgent public importance were raised by the members after Question Hour and by sitting late in the evening. On an average 58.3 7 matters per day were raised as against stipulated balloted 20 matters. Further, 40 disallowed notices of Adjournment Motion were converted into Zero Hour matters which were allowed to be raised in the House. Besides, 364 matters were raised under Rule 377 by members. Out of these, 121 matters were raised on the floor of the House, and remaining 243 were laid on the Table of the House. As many as 15 statements were made by the Ministers on various important subjects.
- Motion to Refer the Bill to Joint Committee: On 11 December 2019, the Minister of Electronics and Information Technology, Shri Ravi Shankar Prasad moved the motion that the Personal Data Protection Bill, 2019 be referred to a Joint Committee of the Houses consisting of 20 Members from the Lok Sabha and 10 Members from the Rajya Sabha, which will make a report to the House by the first day of the last week of the Budget Session, 2020. The motion was adopted by the House.
- Amendments to Directions by the Speaker: In the ongoing endeavours of streamlining parliamentary proceedings with primary thrust on ensuring effectiveness, the Hon 'ble Speaker has made amendments to the Directions 27 and 42, in pursuance of Rule 389 of the Rules of Procedure and Conduct of Business in Lok Sabha (Sixteenth Edition). The existing Direction 27 has been renumbered as Direction 27 A and a new Direction numbered as 27 has been added placing a limit on number of private members'





Bills to be introduced by a member. As per the new Direction, "A member shall be permitted to introduce not more than three private member's Bills during a session. Where notices of Bills received from a member are in excess of three, the first three admissible notices shall be taken into consideration, unless the member has indicated the preference". Similarly, the existing Direction 42 has been renumbered as Direction 42A and a new Direction numbered as 42 has been added to limit the number of notices of amendments to Motion of Thanks or of cut motions. As per the new Direction, "A member shall be permitted to move not more than ten amendments to the Motion of Thanks on the Address by the President or not more than ten cut motions to a demand for grant. Where notices of amendments to the Motion of Thanks or of cut motions to a demand received from a member are in excess of ten, the first ten admissible amendments or cut motions, as the case may be, shall be taken into consideration, unless the member has indicated the preference".

- Legislative/Financial Business
- Financial Business: The Minister of Finance, Smt. Nirmala Sitharaman presented a statement showing the Supplementary Demands for Grants First Batch for the year 2019-20 to the House on 28 November 2019. The discussion on Supplementary Demands for Grants took place on 4 December 2019 and the Minister of Finance replied to the debate. All the Demands were voted in full and the relevant Appropriation Bill was passed the same day.
- Legis/ative Business (Government): 18 Government Bills were introduced and one Bill, as passed by the Rajya Sabha, was laid on the Table of Lok Sabha. In all, 14 Government Bills were passed by the House. Some ofthe important Bills passed during the Session included: (i) The Chit Funds





(Amendment) Bill, 2019; (ii) The Prohibition of Electronic Cigarettes (Production, Manufacture, Import, Export, Transport, Sale, Distribution, Storage and Advertisement) Bill, 2019; (iii) The Special Protection Group (Amendment) Bill, 2019; (iv) The Dadra and Nagar Haveli and Daman and Diu (Merger of Union Territories) Bill, 2019; (v) The National Capital Territory of Delhi (Recognition of Property Rights of Residents in Unauthorised Colonies) Bill, 2019; (vi) The Arms (Amendment) Bill, 2019; (vii) The Citizenship (Amendment) Bill, 2019; and (viii) The Constitution (One Hundred and Twenty-sixth Amendment) Bill, 2019.

- Private Members' Bills: The Compulsory Voting Bill, 2019 moved by Shri Janardan Singh 'Sigriwal', on 12 July 2019 was discussed further on 22 November 2019 but the discussion on the Bill remained inconclusive.
- Private Members' Resolution: The Resolution moved by Shri Kunwar Pushpendra Singh Chandel on 21 June 2019 urging the Government to take steps to construct a network of canals from the proposed Ken- Betwa riverlinking project in order to inter-connect and replenish the dams and ponds to overcome the problem of water scarcity and stray cows in the Bundelkhand region was further discussed on 29 November 2019 and remained part-discussed.
- · Committee Reports: 48 Reports of the Standing Committees were presented to the House. All these reports are available on Lok Sabha homepage (www.loksabha.nic.in).
- Other Business: Four newly elected members (i) Shri Prince Raj;
 (ii) Smt. Himadri Singh; (iii) Shri Shriniwas Dadasaheb Patil; and
 (iv) Shri D.M. Kathir Anand took oath and signed the Roll of Members.





- Resignations: The Hon 'ble Speaker informed the House that he had received a letter from Shri Chh. Udayanraje Bhonsale, an elected member from the Satara Parliamentary Constituency of Maharashtra resigning from the membership of Lok Sabha and that he had accepted his resignation.
- Obituary References: Obituary References were made to the passing away of 12 former members viz. Sarvashri Raja Paramasivam; Jagannath Mishra; Sukhdev Singh; B.L. Sharma 'Prem'; Gurudas Das Gupta; Ramnath Dubey; Kailash Joshi; Dr. Sudheer Ray; Dr. Naramalli Sivaprasad; Dr. R.K.G. Rajulu; Dr. Banshilal Mahto; and Smt. Sushma Swaraj. References were also made to the passing away of Sarvashri Arun Jaitley and Ram Jethmalani, sitting members of Rajya Sabha and former members of Lok Sabha.

On 13 December, Hon'ble Speaker also made a reference to the eighteenth anniversary of terrorist attack on Parliament. House which took place on 13 December 2001

- Congratulatory References: On 27 November 2019, the Hon'ble Speaker on behalf of the House congratulated ISRO scientists for the successful launch of Cartosat-3 satellite onboard PSLY..
- Parliamentary Delegation: A Parliamentary Delegation from the Maldives led by H.E. Mr. Mohamed Nasheed, Speaker of the People's MajIis of Maldives graced the Special Box of Lok Sabha on 9 December 2019. Welcoming .the distinguished guests, the Hon'ble Speaker extended the greetings of the House to the People's MajIis of Maldives, the Government and the friendly people of the Maldives and wished them a happy and fiuitful stay in India.

Parliamentary Events and Activities

Celebration of Constitution Day: On 26 November 2019, a function to commemorate Samvidhan Divas was held in the Central Hall, Parliament House. Hon' ble President





of India, Hon'ble Vice-President ofIndia, Hon'ble Prime Minister ofIndia and Hon'ble Speaker, Lok Sabha and Hon'ble Minister of Parliamentary Affairs addressed the distinguished gathering on the occasion. An Exhibition on "History of the Constitution of India" was digitally inaugurated by Hon'ble President ofIndia. On the occasion, the Hon'ble President launched the National Youth Parliament Scheme Portal. He also released the Lok Sabha Calendar 2020 on the theme' India's Constitution @ 70 - Celebrating the Supreme Law of the Land' and the publication titled 'Role ofRajya Sabha in Indian Parliamentary Democracy' along with Coins and Stamp to commemorate the 250th Session ofRajya Sabha. This indeed has been a very proud moment for all of us.

Briefing Session on Legislative Bills: Hon'ble Speaker has been relentlessly striving for further enhancing parliamentary efficacy. Towards this end, a new initiative has been taken by the Hon'ble Speaker, Lok Sabha for the capacity building of the Members of Parliament by organizing Briefing Sessions on important Legislative Business coming up for discussion and debate in the House. The objective is to improve the awareness of Members of Parliament on the legislative issues. A Briefing Session on a Bill is organised in which senior Officers from the Ministry / Department concerned brief the Members on the various provisions and implications of the Bill. In all, nine Briefing Sessions had been organised during the Winter Session of Parliament.

Information and Communication Centre: In another initiative of Hon'ble Speaker, an Information and Communication Centre has been set up w.e.f. 14 November 2019 in the Lok Sabha Secretariat to provide information to Members of Parliament (Lok Sabha) and to facilitate them in performing of their Legislative duties as well as to resolve their queries. The Centre informs Members about Briefings on various Bills being tabled in Lok Sabha and various Lectures as well as trainings for Members organized by Lok Sabha Secretariat. Further, the Centre also intimate the Members listed for' Zero Hour' and' Discussion under Rule 377, etc., well in advance. Till the





concluding part of the Session more than 6,800 calls had been made to Members by the Centre informing them about the same. The Centre is also envisaged as a hub to liaison with various agencies pan-India and other Branches within the Secretariat for extending optimum resolution of Members 'queries. The Centre functions on weekdays from 9 AM to 9 PM or one hour after the conclusion of Session for the day, whichever is later.

Orientation Programme for Members: An Orientation Programme for the Members of Seventeenth Lok Sabha was organized by the Parliamentary Research and Training Institute for Democracies (PRIDE) (erstwhile BPST) on 21 and 28 November and 5 December 2019. During the programme, members were briefed on the three subjects: (i) In the larger context of Indian Foreign Policy - Role of Parliamentary Diplomacy; (ii) Member 8 Portal; and (iii) Reference & Research Service and Library Service. In addition, Training Programmes for the Personal Staff of the Members of Lok Sabha were held on 4,5,25 and 26 November 2019 and 5 and 6 December 2019.

Health Check-up and Education Camp: A Health Check-up and Education Camp for Members of Parliament and their dependent family members was organized by the Ministry of Health & Family Welfare at Parliament House Annexe. Hon'ble Speaker inaugurated the Health Check-up and Education Camp on 20 November 20 19. Besides, in consonance with Fit India Programme a lecture on "Preventive Measures for Diabetes" by Dr. J.y. Dixit was held on 10 December 20 19 in GM.C. Balayogi Auditorium, Parliament Library Building. The lecture highlighted treatment/techniques for effortless weight loss, obesity, diabetes, anaemia and migraine.

The Second Session of the Seventeenth Lok Sabha was adjourned sine die on 13-December 2019 after playing of the National Song. The House was prorogued by the President of India the same day.

Immediately, after the Session as I mentioned earlier, the Hon 'ble Speaker, Lok Sabha, Shri Om Birla attended the 79th Conference of Presiding Officers and Secretaries of Legislative Bodies in India held in Dehradun from 17 to 21 December 2019.





Parliament's Outreach abroad: Earlier, during the recess period, an Indian Parliamentary Delegation led by Hon 'ble Speaker, Lok Sabha, Shri Om Birla attended the 141 stAssembly of the Inter-Parliamentary Union (IPU) held in Belgrade, Serbia from 13 October to 17 October 2019. The Delegation consisted of Dr. Shashi Tharoor; Smt. Kanimozhi Karunanidhi; Smt. Wansuk Syiem; Shri Jugal Kishore Sharma; Dr. Bhartiben Dhirubhai Shyal; Smt. Shobha Karandlaje; Shri Ram Kumar Verma; and Shri Sasmit Patra. Hon'ble Speaker, Lok Sabha participated in the general debate on the theme 'Strengthening International Law: Parliamentary roles and mechanisms and the contribution of Regional Cooperation'. Hon'ble Speaker, Lok Sabha also addressed the august gathering on the theme 'Development and Economy' at the Speakers' Dialogue on Governance. During the Assembly, an emergency item on Climate Change which was proposed by India was taken up for discussion. A number of countries namely, Uganda, Bhutan, Fiji, Chile, Bangladesh, Brazil etc. participated in the debate and applauded India's initiative to bring a resolution on Climate Change as an emergency item. Members of the Indian delegation also participated in the various meetings of the Standing Committees of IPU and meetings of the Governing Council. Meetings of the Forum of Young Parliamentarians and Forum of Women Parliamentarians were also attended by some members of the delegation.

Later, in November 20 19, an Indian Parliamentary Delegation led by Shri Om Birla, Hon 'ble Speaker, Lok Sabha, attended the 6th Parliamentary Speakers' Summit of G20 Countries (P20) held in Tokyo, Japan from 3 to 5 November 2019. The Summit held three sessions on the themes (i) 'Promotion of Free, Open and Fair Trade and Investment '; (ii) 'Utilization of Innovative Technology towards a Human-Centered Future Society' and (iii) 'Efforts towards Resolution of Global Challenges and Achievement of the SDGs (Financing for Development, Need for Transparent and Effective Government, etc.). Sharing his views on the theme 'Global Challenges and Achievement of SDGs', Hon'ble Speaker, Lok Sabha, Shri Om Birla said that the first





and foremost challenge is Terrorism. He expressed the view that terrorism not only damages the society but also significantly impacts the economy and destroys the development that has taken place. He observed that another major challenge is Climate Change which is not only altering the character of ourplanet but also creating critical risks and instability for future generations. He felt that the issue of climate change must be considered in a holistic manner, keeping in mind the principles of equity and common but differentiated responsibilities. Addressing the Presiding Officers on the theme 'Utilization of Innovative Technology towards a Human-Centered Society "Lok Sabha Speaker Shri Birla said that technology and innovations are bringing about significant changes in the way societies and economies are run. He said that these are gathering traction and presents an opportunity to meet growth aspirations of developing countries.

Outreaches in the New Year: Subsequently, the Speaker, Lok Sabha attended the 25th Conference of Speakers and Presiding Officers of the Commonwealth (CSPOC) held from 6 to 10 January 2020 in Ottawa, Canada. Hon'ble Speaker addressed the Workshop on 'Security of Individuals in the Parliamentary Context & Beyond' and highlighted the relationship between cyber security and parliamentary privileges; the importance of social networking tools and concerns relating to data security. Hon'ble Speaker also participated in the Workshop "Challenges and Opportunities arising from the Displacement of a Parliamentary Assembly". Observing that with the enhanced mandate, the responsibilities of Parliamentarians have also multiplied, Shri Birla said that there is an urgent need to provide sufficient space and facilities for the Members of Parliament and the staff in Parliament House to fulfil the dream of 'New India'. He shared with Delegates that India will hold its Session in a new Parliament House to mark the 75th Anniversary of its Independence in the year 2022. Lok Sabha Speaker also participated in the Special PlenarySession on the theme 'Inclusive Parliaments: The Role of the Speaker in Supporting Emerging Procedures and Practices Embracing





the Changing Face and Needs of Parliament'. Besides, Hon'ble Speaker, Lok Sabha attended the discussions at the 'Lightening Hour' wherein Speakers from Commonwealth countries shared their views in interactive sessions on diverse issues like financial autonomy oflegislatures, parliamentary practices and procedures, etc.

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RESUME OF BUSINESS TRANSACTED

DURING THE SEVENTH SESSION OF THE ELEVENTH MANIPUR

LEGISLATIVE ASSEMBLY

SUMMONING OF THE SESSION

1. The Seventh Session of the Eleventh Manipur Legislative Assembly was summoned by the Hon'ble Governor of Manipur vide Order dated 4th February, 2019.

SITTINGS OF THE ASSEMBLY

2. The Seventh Session of the Eleventh Manipur Legislative Assembly commenced on 20th February, 2019 and was scheduled to be held till 8th March, 2019. However, it was recommended by the Business Advisory Committee to shorten the session due to the prevailing situations and consequently the session was adjourned sine die by the Hon'ble Speaker on a preponed date, the 4th March, 2019. During the period of the session, altogether 10 (Ten) sittings were held on the following days:-

 20^{th} , 21^{st} , 22^{nd} , 25^{th} , 26^{th} , 27^{th} , 28^{th} of February, 2019 and 1^{st} , 2^{nd} , 4^{th} of March, 2019.

ADDRESS BY THE GOVERNOR

3. Dr. Najma Heptulla, Hon'ble Governor of Manipur delivered the inaugural address to the members of the Eleventh Manipur Legislative Assembly on Wednesday, the 20th February, 2019 and the same was laid on the Table of the House. Shri L. Jayantakumar Singh, Hon'ble Minister moved the Motion of Thanks to the Governor's Address and Shri P. Sharatchandra Singh, Government Chief Whip seconded the motion. Discussion on the Governor's address was held on Thursday, the 21st February, 2019. Dr. Chaltonlien Amo, Hon'ble MLA moved amendments to the address. Shri N.Biren Singh, Hon'ble Chief Minister also participated in the debate and made the clarifications. Thereafter, the Motion of Thanks on the Governor's Address was adopted by the House.





OBITUARY REFERENCES

4. On the first day of the session, the 20th February, 2019 the House condoled the demise of Shri D.P. Panmei, former Member of the 6th Manipur Legislative Assembly from 52- Tamei (ST) AlC and obituary references were made for the departed. Shri N. Biren Singh (Hon'ble Chief Minister) ,Shri O.Ibobi Singh (Hon'ble Leader of Opposition), Shri Awangbow Newmai, MLA and Hon'ble Speaker participated in the obituary reference. The House stood in silence for two minutes as a mark of respect to the departed soul.

INTIMATION OF GOVERNOR'S ASSENT TO BILLS

- 5. The Secretary, Manipur Legislative Assembly intimated the House on the Governor's assent to the following Bills:
 - i) The Manipur Goods and Services Tax (Amendment) Bill,2018
 - *assented on* 23^{rd} , 2019
 - ii) The Manipur International University Bill,2018
 - assented on 23rd January,2019.

QUESTIONS

6. During the session, 49 (forty-nine) notices of Starred Questions and 8 (eight) notices of Unstarred Questions were received. All were admitted. Starred Questions were answered orally by the Minsiters concerned and written replies to the Unstarred Question were tabled in the House.

CALLINGATTENTION

7. During the session, 5 (five) notices of Calling Attention were received and admitted. Statements thereon were given by the Ministers concerned. (*see Appendix I*)

PAPERS LAID ON THE TABLE

8.

a. Shri Th. Shyamkwnar, Minister (Environment and Forest) laid The
 Manipur Loktak Lake (protection) (fhirdAmendment) Ordinance, 2019





- (Manipur Ordinance No. 1 of 2019) on 20th February, 2019 which was promulgated by Governor on 1st February, 2019.
- b. Shri Y. Joykumar Singh, Deputy Chief Minister (in-charge of Finance) laid the following papers:
 - i. Appropriation Accounts 2017-18. (laid on 22nd February, 2019)
 - ii.Finance Accounts (Volume- I) 2017-18. (*laid on 22nd February*, 2019)
 - iii.Finance Accounts (Volume-II) 2017-18. (laid on 22nd February, 2019).
 - iv. The Annual Technical Inspection Report on Panchayati Raj Institutions and Urban Local Bodies for the year ended 31st March, 2017. (*laid on 25th February, 2019*)
 - v. Medium Term Fiscal Policy Statement, Fiscal Policy Strategy Statement and Macro Economic Framework Statement & Disclosures for 2019-20. -laid on 4th March, 2019.
- (c) Shri Th. Biswajit Singh (in-charge of Administrative Reforms & Training) laid the 11th Annual Report of Manipur Information Commission for the year 2017-18 on 4th March, 2019.

PRESENTATION OF COMMITTEE REPORTS

9. Shri N. Biren Singh, Hon'ble Chief Minister presented the Eighth and Ninth Reports of the Business Advisory Committee, 2019 on 20th & 25th February, 2019 respectively.

FINANCIAL BUSINESS

10.

(a) Shri Y. Joykumar Singh, Deputy Chief Minister (in-charge of Finance) presented the Supplementary Demands for Grants, 2018-19 on 20th





- February, 2019. General Discussion and Voting on Demands for Supplementary Grants, 2018-19 were held on 21st February, 2019 and were unanimously passed by the House on the same day.
- (b) Shri Y. Joykumar Singh, Deputy Chief Minister (in-charge of Finance) presented the Demand for Excess Grants for the years 2013-14, 2014-15 and 2015-16 on 20th February, 2019. Discussion and Voting on Demands for Excess Grants for the years 2014-15 and 2015-16 were held 21st February, 2019 and were unanimously passed by the House on the same day.
- (c) Shri Y. Joykumar Singh, Deputy Chief Minister (in-charge of Finance) presented the Budget Estimates, 2019-20 on 20th February, 2019 and General Discussion was held on 21st February, 2019.
- (d) Discussion and Voting on Demands for Grants, 2019-20 were held on 22nd, 25th, 26th, 27th, 28th of February, 2019 and 1st, 2nd, 4th of March, 2019. After clarification by Ministers concerned and consequent withdrawal of the Cut motions, the demands were passed by the House. (*see Appendix -II*)

LEGISLATIVE BUSINESS

11.

- a. Shri. Y. Joykumar Singh, Deputy Chief Minister (in-charge of Finance) introduced the following Bills on 21st February, 2019:
 - i. The Manipur Appropriation (No.1) Bill, 2019.
 - ii. The Manipur Appropriation (No.3) Bill, 2019.
 - iii. The Manipur Appropriation (No.4) Bill, 2019.
 - iv. The Manipur Appropriation (No.5) Bill, 2019.

The bills were passed on 22ndFebruary, 2019.





- b. Shri Th. Shyamkumar, Minister (in-charge of Environment and Forest) introduced The Manipur Loktak Lake (Protection) (Third Amendment) Bill, 2019 (Bill No.6 of 2019) on 25th February, 2019 and was passed on 28th February, 2019.
- c. Shri Y. Joykumar Singh, Deputy Chief Minister (in-charge of Finance) introduced The Manipur Appropriation (No.2) Bill, 2019 on 4th March, 2019 and was passed on the same day.

PRIVATE MEMBERS' BUSINESS

12. Five Hon'ble members submitted their Private Resolutions. (see Appendix-III)

ADMISSION TO GALLERIES

13. During the session, altogether 968 (nine hundred and sixty eight) cards were issued for admission to Speaker, Officers, Media and Visistors' Galleries.

CALLING ATTENTION

			Appendix -I
S1.		Members giving	Date of discussion and result
No.	Matter in brief	the notices	
1.	Indefinite Road	Shri K. Ranjit Singh,	Discussed in the House on 21 st
	Blockade from	Hon'ble MLA.	February, 2019 and Hon'ble
	Wangoo Ithai to		Minister (in-charge of Rural
	Wangoo Lupa		Development and Panchayati
	Marup		Raj) made a clarification/
			statement on the same day
2.	Electrocution of a	Shri D. Korungthang,	Discussed in the House on
	child at Chehlep,	Hon'ble MLA	22 nd February, 2019 and
	under Tengnoupal		Hon'ble Minister (Power)
	AlC.		made a clarification/ statement
			on the same day.

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3. Threat of total shutdown for 24 hours on the death of Shri Pravish Chanam.

Shri Kh. Joykisan Singh Hon'ble MLA Discussed in the House on 27th February, 2019 and Hon'ble Chief Minister (incharge of Home) made a clarification/ statement on the same day.

4. Denial to perform
operation due to nonavailability of
sterilised clothes at
JNIMS hospital

Shri Kh. Joykisan Singh, Hon'ble MLA Discussed on 28th
February, 2019 and
Hon'ble Minister (incharge of Medical, Health & Family Welfare
Services) made a
clarification/ statement on the same day.

5. Apprehension of
General Strike and
related consequences
regarding the demand
for inclusion of
Meiteis/Meeteis in the
Scheduled Tribe List
of the Constitution of
India.

Shri K.Meghachandra Singh, Hon'ble MLA. Discussed in the House on 4th March, 2019 and Hon'ble Chief Minister made a clarification/ statement on the same day





Appendix-II

<u>DISCUSSION AND VOTING ON DEMAND FOR GRANTS.</u> 2019-20

Demands	Date of discussion and passing.
Demand Nos. 1,2,3,12 and 27.	22 nd February, 2019.
Demand Nos. 8, 16,26,44 and 46.	25 th February, 2019.
Demand Nos. 13,14,17,19, 23 and 50	26 th February, 2019.
Demand Nos. 6, 10, 18, 20, 30, 39 and 47	27 th February, 2019.
Demand Nos. 7, 24, 31,32, 33, 34, 36 and 40.	28 th February, 2019.
Demand Nos. 4, 5, 25, 28, 29, 43 and 45	1 st March,2019.
Demand Nos. 15,22,37,41, 42, 48 and 49	2 nd March, 2019.
Demand Nos. 9, 11, 21, 35 and 38	4 th March, 2019.





Appendix-III

PRIVATE MEMBERS' RESOLUTION

Sl.	Contents of the Resolution	Members giving	Date of discussion and
No.		the Resolutions	result
1.	"this House unanimously resolves	K. Govindas,	Discussed on 1 st and 2 nd
	that the Government of India be	D.D. Thaisii,	March, 2019. It could
	urged not to re-introduce the	Dr. Chaltonlien	not be passed in the
	Citizenship(Amendment) Bill,20 19	Amo,	House and was
	or any kind of similar Bill to the	Kh. Joykisan Singh	withdrawn on 2 nd and
	Parliament of Indi~ and ensure that	and K. Ranjit Singh	March, 2019 by the
	no ordinance similar to the said Bill	(Resolution moved	member concerned.
	is promulgated".	by KGovindas on	
		1 st March, 2019)	

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